STATEMENT RE. INDO-PAKISTAN FINANCIAL DISCUSSIONS

The Minister of Finance Morarji Desai): Sir, I propose, with your permission, to make a short statement on my recent visit to Pakistan for the discussion of the outstanding financial issues between the two countries with the Finance Minister of Pakistan.

As the House is aware, I had a preliminary discussion on these issues with the Pakistan Finance Minister last August, about which I made a statement in the House on the 5th September. At that meeting agreed that the officials of the two countries should get together and sort out the figures to be entered in the balance sheets of the Centre and the divided States, on which the partition debt would have to be determined. The officials had three meetings, one at Karachi and two in New Delhi. and I am glad to say that they have been able to get down to agreed figures over most of the field. Some major matters have, however, proved rather intractable. These include the valuation and allocation of certain Defence assets, the determination of the amount of income tax arrears at the time of the partition, including the unassessed income on that date which might have come in for subsequent assessment and the valuation of the pensionary liability. The amounts involved in these items are substantial and the material for determining the amounts is neither readily available nor complete. Although the officials did their best to see if agreed figures could be produced, they have been unable to do so and the matter had finally to come before the Ministers. During my stay in Pakistan, I had a number of discussions with the Pakistan Finance Minister on these items and the various other outstanding issues. In regard to most of the latter, the figures involved are either agreed or available and it is largely a question of fitting them into an overall settlement. But such a settlement is not possible until the figure of the partition debt is settled and our current dues of the instalments in repayment which should have commenced in August 1952, are known. We made an earnest attempt to see if the gaps in the balance sheets which the officials could not could be settled on some ad hoc basis, but I regret that we were unable to do so, with the result that the position remains as before.

In the last few months, there has been a growing feeling in both the countries that the series of discussions which were initiated last year would result in an early settlement. I have no doubt that there will be some disappointment at the fact that the last round of talks had not resulted in a settlement. None would have been happier than I if this had come to pass. I have not, however, unduly worried about our failure to reach a settlement. As I have said more than once in this House, the issues involve large sums of money about which it is neither safe nor easy to take snap decisions. Our desire to reach a fair, final and overall settlement is shared by the Pakistan Finance Minister. Our discussions were held in a very cordial and cooperative spirit and the House will realise how anxious we were to reach a settlement from the fact that we continued our discussions till almost the last minute before I had to leave for the airport to catch the plane for my journey. Both of us feel that should make a further effort to bridge the gap between us and we have decided to have another meeting at an early date. I would only ask the House and the public to bear with me patiently until these discussions have been completed.

12.11 hrs.

*DEMANDS FOR GRANTS-Contd. MINISTRY OF COMMERCE AND INDUSTRY

Mr. Speaker: The House will now take up discussion and voting on Demands Nos. 1 to 5 and 106 relating to

^{*}Moved with the recommendation of the President.

the Ministry of Commerce and Industry for which 6 hours have been allotted. 115 cut motions have been tabled to these Demands. Hon. Members desirous of moving cut motions may hand over at the Table within 15 minutes the numbers of the selected cut motions.

Hon. Members are already aware of the time-limit for speeches.

DEMAND No. 1-MINISTRY OF COM-MERCE AND INDUSTRY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 70,33,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Ministry of Commerce and Industry'.

DEMAND No. 2-INDUSTRIES

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs 23,0483,000 be granted to the President to complete sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Industries''.

DEMAND No. 3-SALT

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 48,04,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Salt'".

DEMAND No. 4—COMMERCIAL INTELLI-GENCE AND STATISTICS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 77,03,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Commercial Intelligence and Statistics.'

DEMAND NO. 5—MISCELLANEOUS DE-PARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF COMMERCE AND INDUSTRY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,25,77,000 be granted to the President to complete the sum necesary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry."

DEMAND NO. 106—CAPITAL OUTLAY OF THE MINISTRY OF COMMERCE AND IN-DUSTRY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 23,47,92,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1961, in respect of 'Capital Outlay of the Ministry of Commerce and Industry."

Shri Nagi Reddy (Anantapur): Mr Speaker, Sir, before I enter upon the subject about which I want to speak, I would like to refer to one tax which has been levied on factories which produce groundnut oil. As a matter of fact, there are a good number of factories in our country whose capacity is very small. So, if these are taxed without taking into account their capacity, naturally, it is smaller fry that is hit harder than the bigger ones. I would expect that the Commerce and Industry Ministry would look into this question before the Finance Minister finalises his [Shri Nagi Reddy]

taxes, and suggest to him certain remedies to fix these levies according to the capacity of the expellers. I hope the Commerce and Industry Ministry, which is interested in the development of this sector, especially the smaller sector, will, certainly, not fail in their duty in this respect.

Then, there is a very important problem attention on which has been focussed in the Press for the past few days. I am sure the Finance Minister knows about it because there had been a discussion about that in the Orissa Legislative Assembly only recently.

We have been informed through the Press that there has been, from 1955, probably up till now, some kind of enquiry going on into certain factories, industrial units and managing agencies that are now under the management of one Shri Patnaik. And, in the discussions in the Orissa Legislative Assembly, Shri Singh Deo had made it clear, as per the newsitem that has appeared in the Statesman, that the State revenues which were given to them for aid were not, probably, used in the interests of industrial development but were ther misused. I have been told, as per the report, that shareholders have complained and there have been complaints running round and there have been enquiries....

Shri U. C. Patnaik (Ganjam): I hope the hon Minister will mention the full name and not merely say 'Patnaik.'

Shri Nagi Reddy: I am sure the hon. Minister will not take it as Shri Patnaik, M P. as the one interested in this. It is Shri Bijayanand Patnaik who is involved in this case and it is the Synthetic Oil deal and the Orissa Textile Mills management that are now under discussion.

We have been told that the funds given to them have been misused. The shareholders have complained about it and enquiry committees have gone into it but unfortunately their reports have not been placed before the Parliament or the public. Central Government should facts so forward and give the full that the public may know what kind of private sector deals had been entered into and how the funds have been misused. It looks as though the Mundhra deal and the Dalmia deal will pale into insignificance if facts are really brought before public. I am sure the hon, Minister will give a reply to this

Mr. Speaker: Very often I receive letters that allegations are made against outsiders who are not here to represent their own case and that the facts are not correct and so on. So far as the officers are concerned, there is a rule that if an hon. Member wants to make any charges against any officer, the Minister is primarily responsible and notice is given and I pass it on to him so that the Minister may come prepared. A similar procedure is not possible with to an outsider. In these circumstances, the hon Members will take full responsibility for making such statements.

Shri Nagi Reddy: This is from the Orissa Assembly debate—the state-ment of the hon. Minister there.

Mr. Speaker: I am not saying anything with respect to this I have received complaints. So, before they make statements here they should fully equip themselves with the necessary authority.

Shri Nagi Reddy: Sir, just as I was coming in, to know the efficient functioning of our department, a small note was given to me. Here is a note which gives us an understanding as to how our departments function. It seems that one small-scale industrialist had written a letter on 21.2.59 to the Director of Industries, Bombay for certain concessions or for permission to start a factory He was asked to contact the Deputy Director of

Industries Nagpur. He contacted him but was asked to contact the Iron and Steel Controller, Calcutta, who, when contacted, asked him to contact the development wing in Delhi. When he contacted the development wing, Delhi he was asked to contact the Commissioner of Development Delhi. When he contacted the Commissioner, Delhi Development was asked again to contact the Iron and Steel Controller going cutta So, here is a world round and round. I am told the person has not yet got any proper information as to whom he should contact or when he is going to get a remedy. For the big people it is very easy to come and talk to the Minister or Secretary or the officer concerned and get things done easily. It is only the small fry who is in the danger of being thrown in the sea of Government's bureaucracy and I wish the Minister takes note of this fact and sees that the small fry is not drowned. This is done at a time when we think of vast industrialisation.

Now, I am coming to the most important factor in our national development We are now coming almost to the close of the Second Plan and it is time that we took a kind of a review of the functioning of this Ministry before the Third Plan is finalised. This becomes most important because every Five Year Plan bases itself mostly on the nature and direction and the capacity of our import-export trade and the way in which it could be developed and strengthened as the basis for development of our country. During the past three years we have seen that the country has faced one of the greatest foreign exchange crises that faced by could be any country. It has shown certain very dangerous features as to who controlled foreign trade in our country and how far we were capable of exporting our goods and how far the export of our goods to particular countries was related to the import of goods that we were getting from them. We should see these things so

that we do not fall into the burden of debts which is more and more.

I was going through the January issue of the Reserve Bank of India Bulletin and I have found a very shocking statement. It shows that in this period, 956-58 when the total foreign trade or the export-import trade of our country was reduced to a considerable extent, the one sector that improved its position in period of recession was the sector of the foreign controlled companies in our country. Their share in the foreign trade was 32.8 per cent in 1958, compared to 26.7 per cent in 1956. The figures are much more revealing if you go a little deeper into this question. Between 1956 and there was a shortfall of Rs. 212 crores in our imports but who bore brunt? Is it foreign-controlled companies? No. Their trade were reduced only by about Rs. 22 crores and it was the Indian sector, the indigenous trade that lost a major part of this Rs. 212 crores. After so many years of development and industrialisation, it looks as though a new philosophy of pragmatism has come against the philosophy of socialism that we have accepted in this House in 1956. It is time that we looked into the question much more carefully and deeply so that we do not allow these foreign controlled companies to flourish as against the Indian sector in our country.

There are a few more astonishing features here and I will give only one example, as the time is short. Take for instance the metals import-iron and steel and other metals. Because of our difficulties, we cut short these imports and imported only to the extent of 46.6 per cent. of 1956. That means that less than half was imported. But what was the share of the foreign controlled companies? It was 78.9 per cent of their imports in While the total imports were cut by more than 50 per cent, these foreign companies' imports, were cut only by 22 per cent. Why should it be so? Is our foreign trade tagged on only to the interests of these foreign. [Shri Nagi Reddy]

companies? I am surprised at the way in which the Indian sector against the State Trading Corporation which is not a big factor in our foreign trade. I would request the Indian industrialists to look at the real facts and see as to whom they should fight. These foreign companies who are now entering more and more into the export-import trade are trying control and get an octopus grip on the whole of our foreign trade. I would not like to go more into that as it would take more time.

Mone than that, Sir, when we go into the question of the financing of this trade, it is much more revealing. In 1957, the Indian scheduled banks financed only 38.8 per cent of the total private foreign trade, and in 1958 these banks financed only 37.9 per cent. I remember, Sir, when I was a student, our old nationalists. who were great economic intellectuals of the type of Dadabhoy Naroji and Ramesh Chandra Dutt had told us that no country can progress in its industrialisation without foreign trade, especially import-export trade, being in the hands of the try's indigenous sector. They had opposed the foreign trade being in the hands of foreign controlled companies They had economically proved that to keep this particular sector in the hands of foreign controlled companies was to ruin the nation's industrial development. I find even to this day that our Indian scheduled banks are limping far behind the foreign scheduled banks in this respect.

Coming to the trends in our trade. what is the trend in these three years with the dollar area? The most shocking thing is, we have had a deficit trade of Rs. 38 crores, Rs. 76 crores and Rs. 113 crores in the years 1957, 1958 and 1959 respectively. Our deficit is growing. Our exports to these countries are getting reduced more and more whereas our imports are increasing more and more. In the same way, the common market area which has now begun to put some spokes in our exports to these countries also given us very shocking With the common market area we had a deficit of Rs. 169 crores, Rs. 125 crores and Rs. 141 crores in the years . 1957, 1958 and 1959 respectively. If we are to continue in this way in our trade with those countries, a day will come when we will be in a very difficult position to repay our loans ..

for Grants

How is the repayment of loans done? Repayment of loans by any country can be done only through exports. The export trade for us is as important as the import trade. If the export trade goes on reducing in its content and quantity and our import trade from those countries goes on increasing, then our indebtedness will be increasing in that proportion. to the same extent.

If our imports have been like this, what have been our exports to these countries. Taking, for example, the dollar area, within these three years our exports to that area dropped by Rs. 36 crores. Taking the common market area, it gives us the same picture. This is the shocking, side of the import-export trade.

Is there anything which can be taken as one which is in our favour? Yes. As the Eastern Economist had put it it has high potentialities this is only the bright star in our importexport trade, and that is the star of the Communist countries with whom we are exporting and importing in growing numbers. In this period of difficulties our exports to the communist countries increased by Rs. 21 crores, from Rs. 28 crores in 1957 to Rs. 49 crores in 1959. It is due to the important factor that a new idea of economic development had brought forth into the under-developed countries. I am referring to the bilateral agreements, the rupeepayment agreements and deferred payments, which not only give us capacity to import that which want but also the capacity to export & our goods to the extent we have imported from them. It is therefore. I feel that the idea that was put forward by Shri Lal Bahadur Shastri. our Minister of Commerce and Industry, in the Export Promotion Council that the trade should be Meeting. integrated with aid, is the most important factor and that must be developed in the coming period of our Third Five Year Plan. Unless we are going to integrate our trade with aid, unless we are going to make this as the focal point in our developing economy we will be in such a crisis that we will not be able to develop much further; not only that, we will be dragged on into the vicious circle of more loans and thereby getting into greater debts which we will not be able to repay, because the export trade is decreasing as a result which a much greater proportion of our export trade will be only towards repayment of loans, and that will be the greatest hindrance for our country's development.

Because of this, Sir, a new factor also has developed in our country. Because we are finding the export trade in these doldrums, of late we have developed a new theory, and that is the theory of allowing foreign private capital to enter our industry so that we may not repay immediately for the imported machinery. Well, Sir, there is an Industrial Policy Resolution which was discussed very thoroughly in this House in which was accepted by all parts of this House and unanimously passed. Without proclaiming to the country that this Industrial Policy Resolution is buried, I am sorry, it is being burned in reality.

I had put a question to which I got an answer. It gave me a kind of surprise. I would not have got that information otherwise. We were told that in the years between 1956 and 1958 quite a number of companies had been given the sanction to join hands with foreign companies to establish industrial units in our country. What

was the position in 1958-59? More than 50 per cent of foreign capital participation was sanctioned in the case of 23 companies, out of the sanctioned 45.

In the Industrial Policy Resolution we were told that 49.51 per cent is the general rule, there might be an exception here and there. But, then, what does the reality show? In 1958-59, more than 50 per cent foreign capital participation was sanctioned in the case of 23 companies. The total number of companies allowed foreign capital participation was 45, and out of these 8 companies were allowed 100 per cent foreign capital investment.

When did the general rule become an exception and an exception become a general rule, I am not able to understand. In relation to this, we have known of late that we are allowing foreign capital participation even the oil industries. When the Prime Minister in his previous Press Conference told the Press that the Cabinet had not yet decided as to where the fourth steel plant was going to be established, how it was going to be established, whether even capital participation was going to be allowed etc, when he himself expressed the doubt, naturally one that the Industrial Policy Resolution was passed in this House only as an eye-wash to temporarily keep people in cold-storage without raising their voice against the tendencies that are growing in our country. The reality is, we are burying the Industrial Policy Resolution 100 fathoms deep. Therefore, even the Eastern Economist was extremely Jubiliant. "It is good that it is being buried. Why do you want to bring it back to life again? It is good it is dead and gone in reality. Why do you want to bring it back to life again? Let us bury it deep." That is what they have said.

I am afraid, the industries in our country today are more and more being handed over, not even to the

has

the

[Shri Nagi Reddy]

indigenous Indian capital but more and more to the foreign private capi-

tal, which would mean that their grip

is increasing in our country's nomy. It is not in our interest cer-

tainly, and it is going to be against

the interests of our State.

We have known through questions

and answers here that we will never

get the technical know-how them. That has been the position

with regard to the oil industries, that

is the position with regard to chemical industries and that has been

the case in the steel industry. In none of these industries, even though

they had been in existence for a long time, have we got the technical know-

how, which alone can make our

country an independent country, which can make it really stand on its

own legs, by which we can try in

future to develop our own industrial base with our own capacity.

As I said, the steel industry been there for some time now. Can our men connected with the steel industry even to this day produce a steel factory or erect a steel factory without the help of foreign technicians? Can our people in the oil sector come forward and say that they know the technique, they can do the survey work, they can conduct the drilling operations and find out where oil is in our country? Can we say now that we have got the technical know-how in our hands even though some of these industries have been in our country for many years now? This is not the way of industrial

development in independent hands or independent countries. This is way of giving away the country's wealth into the hands of foreigners who would never teach us, and there-

fore who would never allow us to develop our country. I hope Minister of Commerce and Industry

will take note of these factors and try to see that in future at least we will

not allow such things to happen in our country.

Mr. Speaker: Dr. Krishnaswami.

Shri Harish Chandra Mathur (Pali): Sir, only six hours have been allotted to this Demand. The time is too short for this Demand. The activities this Ministry are all-pervading the entire prosperity of the country depends upon trade and commerce. I think you have discretion to extend the time. So, I make a submission that the time for this Demand may

be extended.

Mr. Speaker: The Business Advisory Committee considers all these aspects and divide the time and decides on the time for each Demand for Grant. All the groups are represented in the-Business Advisory Committee. hours have been allotted for Ministry. We are thirsting for time. but we have no more time. I can extend always by half an hour or one hour at the most.

Shri Harish Chandra Mathur: The House has been co-operating with youin the best way, by sitting late hours all the time. I hope you yourself will realise the importance of Ministry and the wide ramifications it has and the interest it evokes on all sides.

Shri Prabhat Kar (Hooghly): And if all the three junior Ministers participate, much time out of these hours will be taken away by them.

Shri Harish Chandra Mathur: Wedefinitely want to listen to the Ministers, but the time may be extended.

Shri Nagi Reddy: Perhaps, we may reduce the time for some other Ministries and thereby kry to increase the time allotted for this Ministry.

Ch. Ranbir Singh (Rohtak): At least eight hours may be allotted for this Ministry.

Mr. Speaker: We started at 12-10, I think. Six hours have been allotted. So, it comes to 18-10. I would request the hon. Minister to reply tomorrow.

Shri Harish Chandra Mathur: This evening we have also a half-hour discussion.

Mr. Speaker: The hon. Minister may take an hour for this reply. Six hours will be kept for all hon. Members and possibly one junior Minister. The Minister of Commerce and Industry will reply tomorrow.

The Minister of Commerce and Industry (Shri Lai Bahadur Shastri): The Minister of Industry will intervene today, and if you so desire, I can reply tomorrow.

Mr. Speaker: Yes. That would result in our getting one more hour for this Ministry. Dr. Krishnaswami.

Krishnaswami (Chingleput): Mr. Speaker, Sir, although our exports have increased in volume value in 1959 as compared with 1958 1957,---a heartening ment—there are certain features which we have to take into account. Our exports, I would like to remind this House, were of the value Rs. 626 crores in 1959 as compared with Rs. 580 crores in 1958 and Rs. 594 crores in 1957. It' is true that have relied on a number of incentives. The Ministry of Commerce and Industry has been taking various measures to promote our exports. We have export promotion councils. have employed fiscal and other incentives such as replenishment quotas. These are most useful, but it is proper that the House's attention should be invited to two equally basic aspects of the problem of export promotion. Let us realise that exportable commodities have to be produced in larger quantities so that surpluses for export increase every time even without internal demands, as is bound to happen in a period of great investment increases.

It is fallacious to consider the promotion of exports as only a problem of selling more. It is basically a problem of producing more of those goods for which there is an export demand abroad. Otherwise, domestic requirements will eat into export availabili-

ties and tend to raise our prices and reduce our competitive power abroad. To a certain extent this has already occurred in the case of groundnuts, oilseeds, textiles and cashewnuts which show few signs of increasing in amount over the past four years. fact, the production of cashewnuts has been stagnant for the past three years. How the Ministry of Commerce and Indutsry is going to have a co-ordinated policy with the Ministry of Food and Agriculture is an entirely different matter which I shall leave to the two Ministers and the two Ministries to settle.

But I would like to point out that in the future, in the programme investment allocations, we will have to give a higher priority than in the past for increasing the supplies of our traditional exports. There s m be a fallacious impression in certain circles that there is not much scope for increasing our traditional exports. It is no doubt true that it is more difficult to increase our traditional exports in any substantial measure in the existing market centres, but surely, there is scope for selling our traditional products in new markets. Of course, increasing supplies is a precondition for any such export drive on our part.

Secondly, the other issue is that of selling more products in competition with our rivals. We have to bear in mind the necessity of maintaining our position as a minimum in the existing markets and in exploring new markets for selling our goods. Some of the commodities like light engineering goods and other metal products can find a place in new markets even in advanced countries. It is seldom realised by those who have given thought to this problem of industrial development that in light engineering goods we have an advantage which compares favourably even with advanced countries like the United States of America, and it might be possible for us even to explore possibilities of goods being exported in larger measure to these areas.

[Dr. Krishnaswami]

What I am suggesting is that the Ministry of Commerce and Industry should be more aggressive in its outlook on these matters and have more trade centres opened in some of these areas in order that it may be possible to push our export; abroad. Consider specifically the threat that we likely to meet in South-East Asia Surely we cannot overlook this factor. Here, we are bound to come serious competition with Peking. The Chinese development programme its next phase has begun to rely on larger exports and it is for two reasons. Firstly, the kind of labour intensive development which initial phase of China's reconstruction would now have to be supplemented by widening still more the industrial pace along more modern lines. This will necessitate at least during the coming five years much larger imports of machinery and equipment by China. Secondly, Soviet credits given in the past are either for a short period or for a medium period, according to official accounts, they fall due for repayment sometime in October, 1960. Moreover, there appears to be a distinct shift in the aid loan patterns of the Soviet Union and other east European countries. They now looking more outside the curtain countries than in the past for investment. Surely, these factors will reduce the assistance available to China. Altogether, the are that competition from China will become more fierce and unpredictable since Peking will not be governed by any of the usual GATT obligations.

How then shall we build up our export markets? Here I suggest that we have to activise our commercial diplomacy. We might have to organise more exhibitions and more trade centres, and also more extensive market service both by private persons, governmental and semi-governmental organisations will have to be fostered. It has to be realised at the outset that these steps will not and cannot be expected to bear immediate fruits.

Sir Frank Lee, a former Secretary of the Board of Trade, has pointed out the difficulties which Great Britain feels in attempting build up its export trade. In the case of the United Kingdom, which had a bigger and older tradition in the field of exports, the export promotion drive for increasing exports to the dollar area began in 1948 and yielded substantial results only in 1955. We should not be disheartened if our trade centres, exhibitions and other export promotion devices do not yield results soon. In fact, here is a case where we should persist more and more in order to build up more markets abroad. In allocating funds, we should certainly allocate more for these purposes and bear in mind that funds will be recurring and results only over time. That is so far as many of the new markets are concerned.

I should also like to invite attention of the House to developments that have taken within the past decade. We must be sensitive to new demands which are likely to arise as a result of political and economic changes. Africa, instance, is one of the great continents which is today pulsating with change. Owing to the achievements of World Health Organisation, productivity in Africa has increased by leaps and bounds. From a geographical point of view, we have the nearest links with Africa. It is quite clear that anyone who studies the map of the World will find that African ports are nearest to the World-city of Bombay. Massawa and Assab, to mention two ports in Ethiopia and also East-African ports are nearest to world-city of Bombay. From point of view of comparative advantage, we are better situated Japan, America or any of the advanced nations. Since economic development also is bound to lead in its wake in this continent to a demand simple manufactured goods and light engineering goods, there is no reason

why we should not explore the possibilities of having increased trade with Africa.

I should like, in particular, to refer to Ethiopia. I do so, because economic survey of Africa since 1950 has given convincing proof of possibilities of expansion in Ethiopia. It is a country which is very thinly populated. There are about 25 millions in Ethiopia. The fertility of the soil, according to the estimates made by the United Nations, is the same or pretty nearly the same, as that Ukraine. The possibilities of increase in food output and in other goods is considerable. With the spread money-economy and of manufacturing industries, I venture to think from the per capita income about 6 dollars to 10 dollars per annum, of to-day will increase to 100 to 125 dollars in about 7 or 8 years. Besides, let us remember, that there is considerable amount of goodwill in Ethiopia which we should be willing exploit for the purposes of mutual enrichment.

I should like to refer to a matter which has caused considerable perturbation. It is no doubt true that in certain parts of Africa, some of our traders and moneylenders are popular. Some attribute it purely to political reasons. But I venture to think that quite apart from political reasons, the very vulnerable occupations which these people pursue, open them to certain amount of attack from others. I know that our exporters there in portions of Africa are finding it difficult to continue. They have their difficulties. Being traders and moneylenders, they are not by any means, highly popular.

In addition, I regret to have to point out that our attitude seems to have added to their difficulties. We seem to feel that any Indian who goes abroad for private investment so at his risk and whatever difficulties he encounters are his own concern. People of Indian origin settled abroad are assiduously encouraged to merge with the local population. While there is great merit in this advice.

there is equal necessity to that with experience of local conditions and the undoubted initative that people of Indian origin have. they should be harnessed to selling more of Indian goods abroad. In bringing about this end, a more imaginative policy by our diplomatic and consular representative abroad The Indian passport is required. ought to be a symbol of common endeavour and common objectives. The Indian traders abroad ought to be able to look to their Embassies and Consulates for guidance and support, if necessary, in pursuing their vocations, because after all, they are the people who will ultimately sell more of our goods abroad.

It is true that this is not happening to the fullest extent desired It is not uncommon for Indian traders Nairobi, Singapore or Hongkong, deal mainly, if not solely, in goods of non-Indian origin. There is also this other aspect which we have to take into account. The Common Market of Europe is going to have adverse consequences on our export. Now, more than ever, it is necessary that we should enter the African markets. which are tied to us by considerations of economic and geographical interest, because once having entered it, we would be in a better position to gain more advantages than even those of the Common Market of Europe.

This question of export endeavour is a very difficult problem and I wish my friend would be a bit more patient with the Ministry of Commerce and Industry. No one suggests that the officials should be given a carte blanche. But one should realise that in matters concerning export promption, one has to adopt an attitude of great patience and consideration. It is easier to restrict imports than to push exports overnight.

On this matter again, I should like to quote what Sir Frank Lee, the Under Secretary of the Board of Trade, has said in the Stamp Memorial Lecture only a few months ago. It is worthwhile that it should be

[Dr. Krishnaswami]

brought to the notice of the House and also of the Minister, so that they may realise what the problems are. Sir Frank Lee points out:

"The task of creating the right conditions both at home and abroad has become much more complicated now, especially when it is no longer a question of making production for export available in a seller's market, but of actually having to sell goods competitively in a buyer's market."

Then follows the point about direct advice and encouragement to exporters. He says:

"All that I can do is to devote a few minutes to the more mundane theme of the direct encouragement and assistance which the Board tries to give to exporters. First as to encouragement. Obviously, direct exhortation to export by itself goes very little way. It can probably do little more than to hurry industrialists rather faster on the road along which economic and financial pressures are already drawing them. It is right for the Board to continue to impress on industry and the public the dependence of our political position and our standard of life on the level of our exports, to bring potential export openings to the serious attention of the industries concerned, to demonstrate that opportunities exist, if a particular market is effectively tackled, to give direct advice about selling conditions, tariffs, agents, contracts procedures and so on."

In the end, one point which he has emphasised is about the creation of the Dollar Exports Council. We might have to create an African Export Council, if as a result of the surveys we find we can certainly export much more. In my judgement, there is reasonable scope for our expanding our exports to these areas. Sir Frank Lee says:

"One particular development in the field of export endeavour

which has been notably successful is the Dollar Exports Council. an organisation created with financial assistance from both Government and non-Government sources by industry for industry. It is essentially a body in which industrialists who have themselves achieved success in the difficult dollar markets encourage assist others to venture there. The expansion of our exports to USA, now our largest export market, is due in no small measure. to the enthusiasm, the publicity and the pooling of experience which the Council has brought to its task.

It is one of the happiest creations of the Board in recent years."

I wish the Ministry of Industry and Commerce great luck in their endeayours to promote exports and I hope and trust that in their formulation of schemes they will not be fettered too much by financial considerations. In all these matters, it is a case of throwing the bread on waters in the hope that something will turn later. Trade centres opened in places like Beirut, which is a centre of great deal of endeavour, exhibitions organised in Cairo and possibly also new trade centres opened in Chicago would give us a great deal of scope for further expansion. But I would like to tell the Minister for Commerce and Industry that amount that is allotted for this purpose, according to my reading of the Budget, is pitiably inadequate. We have to persist in this and we have, at the same time, to see to it that, along with this endeavour to promote knowledge of our goods and create a goodwill for our goods, we also increase domestic supplies at home, That is a difficult problem, but the Planning Commission, the Ministry for Commerce and Industry and the Ministry for Food and Agriculture should surely get together and evolve harmonious policy so might have the possibilities

of greater expansion of exports and we might certainly play a very great role in Asia which is ours by right, and to which we are entitled, both by geography and the political necessities that we have taken for the self-determination of the peoples of Africa.

12.56 hrs.

श्री कोरटकर (हैदराबाद): प्रध्यक्ष महोदय, इस मिनिस्ट्रो की रिपोर्ट को देखते हुए इस बात में जरा भी शक नहीं रहता कि देशहित के कामों में इस मिनिस्ट्री ने बाकी सब सचिवालयों के मुकाबले बहुत ज्यादा काम किया है। इसमें दूसरी मिनिस्टियों की न मैं कोई निन्दा करना चाहता हूं ग्रीर न इसमें कोई श्रत्यक्ति हैं। यह एक तथ्य है कि इसकी रिपोर्ट को देखने के बाद हम को इस बात का श्रनुभव .होने लगता है कि हम बहुत शीघ्र बड़ी से बड़ी इंडस्टियल कंटीज के मकाबले में बहुत श्रच्छी तरह से खडे होने का साहस कर सकेंगे। इन सब चीजों को मैं यहां दोहराना नहीं चाहता। मैं दो चार छोटी-मोटी बातें श्रौर ग्रपने सजेशन्स ग्रापके सामने रखना चाहता हं. आभीर खास कर हमारे म्रांध्र देश की जो दो चार मांगें हैं उन को भी ब्रापके सामने रखना -चाहता हं।

सबसे पहली चीन जो मैं मिनिस्ट्री के सामने रखना चाहता हूं वह एडमिनिस्ट्रेशन रिपोर्ट में इंडेक्स के तौर पर तालिकार्य दी गई हैं, उनके सम्बन्ध में हैं। उनमें सिर्फ सन् १६५६ के साथ किया गया है। सन् १६५८ का साल एक बहुत ही दुर्भाग्य का साल था। उस वक्त फारंन एक्सचेंज के पाने में कठिनाइया थीं, जो कि सास तौर पर व्यवसाय भीर व्यापार के लिये जरूरी रहती हैं, मुहैया नहीं हो रही थीं। लेकिन सन् १६५६ का साल उगके मुकाबले बहुत हो अच्छा साल था। इन साल उगके मुकाबले बहुत हो अच्छा साल था। इन साल अधि उसके सुकाबले महाने में हमको बहुत से ऋण विदेशों से मिले, बहुत सी सहा-यतायें मिलों भीर बहुत सा माल भी उधार मिला। इन सब चीजों को नजर करते हुए

सिर्फ यह देखना कि सन् १९५६ के मुकाबले, जो कि बहुत ही खराब साल था, हमारी दस प्वाइंट को उन्नित हुई है दानो करीब ६ पर-सेंट की उन्नित हुई है इंडस्ट्री और कामसे में, यह कोई बहुत बड़ी सन्तापजनक बात नजर नहीं आती है। इसको देखने के लिये मैं यह चाहूंगा कि आगे से जो इंडेक्स दिये जाते हैं इस रिपोर्ट के साथ वह कम से कम दस साल के दिया जाया करें। तब बहुत अच्छी तरह मुकाबला किया जा सकता है। मैं देख रहा है.....

Mr. Speaker: The hon. Member will kindly hear the hon. Minister first.

The Minister of Industry (Shri Manubhai Shah): Without meaning to interrupt the hon Member, may I point out that we have already circulated the indices of industrial growth from 1951 to 1959 from year to year?

Mr. Speaker: So, the papers have already been circulated.

श्री कोरटकर : मैं तो (एडिमिनस्ट्रेशन रिपोर्ट बताते हुये) जो इस रिपोर्ट के साथ तालिकायें दी गई हैं उनका जिक्र कर रहा था, इस समय भीर जो किताब बतलाई गई है, उसके लिये तो मैं मिनिस्ट्री का फ्रीभनन्दन ही करता हूं कि जो चीज मैं कहना चाहता था वह उन्होंने पहिले ही ध्रनुवाद की भीर शायद इस तरह से पूरी हो रही है।

इसके बाद में एक दूसरी चीज की तरफ ध्यान दिलाना चाहता हूं भौर वह जो इंडस्ट्रियल एस्टेट्स कायम हो रही हैं उन के संबंध में है। हमने इस बात का इरादा किया था कि सैकेंड फाइव इधर प्लैन में कम से कम १०० इंडस्ट्रियल एस्टेट्स कायम की जार्येगी। हमें बतलाया गया है कि ६६ इंडस्ट्रियल एस्टेट्स

[श्रीकोरटकर]

के लिये सेंक्झन दी गई है। लेकिन ग्रभी तक सिर्फ ३१ ही इंडस्ट्रियल एस्टेट्स कायम हो सकी हैं। ग्रगर इसी तरह से हम चलते रहे तो शायद १०० के बजाये हम प्लैन के खत्म होने तक सिर्फ ३५ इंडस्ट्रियल एस्टेट्स कायम कर सकेंगे। यह भी एक ऐसी चीज है, जिसकी तरफ हमको बहुत ज्यादा ध्यान देना चाहिये । लेकिन इसमें ज्यादा से ज्यादा ध्यान जिस चीज की तरफ देना चाहिये वह यह है कि बहत सी इंडस्टियल एस्टेटस कायम हो जाने के बाद भी, जहां स्माल स्केल इंडस्ट्रीज के लिये काम किया जारहाहै, हम ने देखा है कि स्माल स्केल इंडस्ट्रीज को उतनी सहिलयतें नहीं मिलती हैं जिसमें कि स्माल स्केल इंडस्ट्रीज खुशी के साथ चल सकों। इसके लिये हमारे इंडस्टीज डिपार्टमेंट को बहुत हो ज्यादा प्रयत्न करना चाहिये कि एक तो वह जितनी स्माल स्केल इंडस्ट्रीज कायम करना चाहता है उतनी कायम कर सके ग्रौर दूसरे यह कि वह स्माल स्केल इंडस्टीज को इस बात की तरगीब दे कि वे इंडस्ट्रियल एस्टेट्स के ग्रन्दर जाकर प्रपने कारखानों को लगाने की कोशिश करें ताकि इंडस्ट्रियल एस्टेट्स का बनाना सार्थक हो सके।

एक और छोटो सी चीज है जिस की तरफ मेरा ध्यान गया, और वह यह है कि जब हम देख रहे हैं कि पिछले चार वर्षों में शूगर का प्रोडच्यान बहुत ज्यादा हुआ है भीर उस के साथ साथ मांलेसेज भी बहुत ज्यादा उत्पन्न हुई होगी, तब सन् १६५६ में जहां ४ लाख ६४ हजार टन के करीब वह एक्सपोर्ट होती यो वहां सन् १६५६ में वह सिर्फ ६० हजार टन एक्सपोर्ट हो सकी है। यह बात यों तो बहुत छोटी सी मालूम होती है कि मोलेसेज का एक्सपोर्ट अगर नहीं भी हुआ तो कौन सी बड़ी बात है, लेकिन इंडस्ट्रीज डिपार्टमेंट का ज्यान में इस तरफ दिलाना चाहता हूं कि बहुत नंभव है कि यह मोलेसेज मा तरीके से अवैष

शराय बनाने के काम में तो नहीं था रही है। माल्म ऐसा होता है कि देश में ही श्रवैध शराव बनाने के लिये हमारी मोलेसेज की बहुत कुछ खपत हो रही है और इस लिये वह बाहर नहीं जा रही है। इसका प्रयत्न किया जाना चाहिये कि इस चीज की जांच हो और धगर उसकी एक्सपोर्ट हो सके तो उसे करने की कुछ कोशिश की जाये।

13 hrs.

इसी तरह से चाय और तम्बाक का भी एक्सपोर्ट कम हम्रा है। इस के लिये बहुत से कारण दिये गये हैं कि चाय के एक्सपोर्ट होने में क्या क्या कठिनाइयां भ्रौर बाधायें हुई हैं। लेकिन मुझे इन सब चीजों पर ज्याहा भरोसा नहीं होता है, भौर जो चीज मैं बतलाना चाहता हं वह यह है कि चाय का एक्सपोर्ट हमारे यहां से स्नान तौर से इंग्लैंड में हो रहा था। ग्रब जो उसका एक्सपोर्ट कम हो रहा है उसका कारण यह मालम हो रहा है कि चाय के बागीचे केन्या और साऊथ ग्रफीका में लगाये जा रहे हैं, भौर ऐसा प्रतीत हो रहा है कि शायद इंग्लैंड में हमारी चाय ज्यादा नहीं खप सकेगी। इसलिये हमारे डिपार्टमेट को चाहिये कि चाय को पापूलर बनाने के लिये भीर कंट्रीज में, खास कर ग्रमरोका में, ज्यादा प्रयत्न करे ताकि वहां पर हमारो चाय ज्यादा खप सके।

रिपोर्ट को देखने से यह भी मालूम होता है कि नमक बनाने की कपैसिटी हमारे यहां बहुत बढ़ी है। लेकिन नमक का एक्सपोर्ट २६ फी सदी कम हो गया है। नमक ब्राम तौर से जापान और इंडोनीशिया में ही जाता था। उनमें से ऐसा मालूम होता है कि इंडो-नीशिया ने अपना नमक बनाना शुरू कर दिया है। और वहां सन् १६५८ और ५६ से हमारी मार्केट से नमक जाना बिल्कुल बन्द हो गया है। जापान में अभी जा रहा है। अभी हम और ज्यादा नमक बना सकते हैं इसके लिये हमें

योरप में भौर जितनी ज्यादा नमक की मार्केट स मिला सकते हो उन्हें हस्तगत करने की कोशिश करनी चाहिये।

Demands

इसके बाद मैं एक भीर बड़ी चीज इंडस्टी एंड कामसं मिनिस्टी के सामने रखना चाहता हं और वह यह कि फारवर्ड मार्केट कमिशन ग्राम तौर से सिर्फ यह काम करता है कि कहां कहां नये मार्केटम कायम की जायें। यह बहुत बड़ी गलती है। फारवर्ड मार्केट कमिशन का काम यह होना चाहिये कि फारवर्ड मार्केटस पर कहां कहां प्रतिबन्ध लगाया जाय । मुल्क में भ्राज जो मंहगाई हो रही है उसके बहुत से कारण हैं जिनको श्रभी मौका हुआ तो में कहूंगा, लेकिन उनमें से एक बहुत बड़ा कारण फारवर्ड टेडिंग का है। हाथ में पैसा नहीं रखा जाता, कुछ, नहीं किया जाता और मान बराबर एक बोली से दूसरी बोली के साथ १७ ग्रादिमयों में बेचा जाता है। इस लिये यह समझना कि फारवर्ड टेडिंग होने से किसानों को फायदा हो सकेगा ग्रीर उनके माल की उनको उचित कीमत मिलेगी इसमें थोडी सी फालैसी मालम होती है। फारवडं मार्केट में होता यह है कि ितने भी बोली बोलने याले १७-१८ व्यापारी होते हैं वे ग्रलग ग्रलग ग्रपनी बोली बोलते जाते हैं भौर इस तरह बोली बोल कर माल की कीमत को बढाते जाते हैं भीर भ्राखिर में जाकर १०० रुपये का माल बाजार में १८५ रुपये में बिकना शरू होता है। इसलिए मैं कामर्स एंड इंस्ड्रीज मिनिस्टी के सामने इस फारवर्ड ट्रेडिंग के ऊपर रोक लगाने के लिए सूझाव रक्खंगा। इस में जरा भी शक नहीं कि इस के लिए बहे बहे व्यापारियों भौर वहे बहे घराने वालों का विरोध होगा, बड़ी बड़ी कम्पनियों का विरोध होगा। लेकिन इस सारे विरोध ' का मुकाबला करते हुए हम को जहां तक हो सके फारवर्ड टेडिंग को कम करने की कोशिश करनी चाहिए। भावों के कम होने - हम को बहुत कुछ फायदा पहुंच सकेगा।

धव में धारके सामने सिर्फ घांध्र प्रदेश की तरफ से दो, चार मांगें रखना चाहता हं। सब से पहली मांग तो यह है कि निजामाबाद में एक न्यज्ञिंट फैक्टरी कायम की जाय। इसको भाज सैंटर के सामने पेश हुए चार वर्ष हो गये हैं। यह चीज हैदराबाद की पूरानी गवर्नमेंट ने पेश नहीं की थी बल्कि सैंटर ने ही इसको पेश किया था। कई चीजें सामने रक्खी गई थीं भौर कहा गया या कि भगर यह सुरतें परी होती हैं तो यह फैक्टरी खल जायगी। न्यजप्रिट की झाज हमारे देश में कितनी जरूरत है इस को बताने की यहां पर मुझे कोई भावश्यकता नहीं है। इसकी बहुत ज्यादा जरूरत है। लेकिन पिछले चार वर्ष से यह मामला बिलकुल एक कोल्ड स्टोरेज में पड़ा हम्रा है। वहां पर लाखों मन बगास तैयार होता है और वह भद्रियों में जलाया जा रहा है। ग्रब निजाम शगर फैक्टरी को गवर्नमेंट ने पबलिक सैक्टर में लिया है. पुरी तौर से प्राइवेट मैनेजमेंट से लेकर गवन मेंट मैनेजमेंट में यह चीज ले ली गई है। इस प्रकार यह बात पैदा कर दी गई है कि भविष्य में सैन्टर और फैक्टरी के मैनेजमेंट में कोई फिक्शन पैदान हो। तो भी इस तरह कोई कदम उठाया नहीं जा रहा है। यह एक बडी ही शौचनीय चीज है। मैं इंडस्ट्रीज डिपार्टमेंट से यह मतालिबा करूंगा कि यह जो न्युज्जिंट फैक्टरी कायम करने का जो ख्याल उठाया गया था उस को जितनी जल्दी हो सके श्रमल में लाया जाय।

दूसरी चीज जो कि बहुत देर से सैंटर के सामने रक्खी जा रही है। वह कारब-नाइजेशन धाफ कोल की एक फैक्टरी कायम करने के सम्बन्ध में है। यह स्कीम काफी देर से सेंटर के सामने पेश है। यह बहुत ही फायदे की स्कीम है। कोल के कार-बनाइजेशन से बहुत ग्रच्छा चारकोल उपलब्ध होगा भीर उसकी वजह से हमारे बड़ बड़े जंगल बच जायेंगे श्रीर साथ ही बर्पर धुएं के चुल्हे हमारे घर घर में जल सकेंगे। इसके

[श्री कोरटकर]

मलावा एक बड़ी बात यह होगी कि डीजेल मायल जैसी नायाब चीज जो कि हमको काफी तादाद में नहीं मिल रही है श्रीर जिसका कि हमारे मुल्क में बहुत खर्चा हो रहा है, बहु ही जेल ग्रायल भी उस से प्राप्त हो सकेगा। इस लिए इस स्कीम को भी जितनी जल्दी हो सके कामर्स एंड इंडस्टीज मंत्रालय धमल में लाने की कोशिश करे। उसमें से जो गैसेज उत्पन्न होंगी उनको फर्टिलाइजर फैक्टरी में काम में लाया जा सकता है। फर्टिलाइजर फैक्टरी कायम करने की मांग भांध्र प्रदेश की तरफ से भौर पुरानी हैदाराबाद गवनंमेंट की तरफ से बहुत देर से सेंटर के सामने पेश है। आज के यग में आंध्र प्रदेश भारतवर्ष का एक प्रकार से चावल का ग्रागर समझा जाता है लेकिन मैं कहना चाहता है कि कूला-गडम के पास धगर एक फरिलाइजर फैक्टरी कायम कर दी जाय और ग्रांध प्रदेश को उतना फरिलाइजर मिल सके जितने कि उसको जरूरत है तो मैं श्रापको इस बात की हामी दिला सकता हं कि हमें बर्मा से घ्रपने देश में एक चावल का दाना भी मंगाने की भावश्यकता नहीं पड़ेगी। लेकिन हम देखते हैं कि किसी न किसी वजह से यह चीज बराबर पीछे बलती बली गई है। पांच फर्टिलाइजर फैक्टरीज सेंटर की तरफ से जगह जगह पर कायम हो रही हैं लेकिन मुझे दु:ख के साथ कहना पडता है कि उसमें से एक भी मांध्र के बन्दर नहीं बनी है जहां कि फर्टिलाइजर की सबसे ज्यादा जरूरत है। भलबत्ता भांत्र प्रदेश को इस बात की सहलियत दी गई है कि भगर वह चाहें तो प्राइवेट सैक्टर में वहां पर एक फर्टिलाइजर फैक्टरी खोल सकते हैं। इस रिपोर्ट को देखने से मुझे यह मालूम हुआ कि जो एक एक्सपर्ट कमेटी प्रोफेसर काने की वेधरमेनशिप में मुक रंर की गई थी भौर उन्होंने इस बात की सिफारिश की है भीर कि कूतागुड़म में एक फरिलाइजर फैक्टरी घस्सी हजार टन ·सालाना कैपेसिटी की खोली ानी चाहिए।

Shri Manubhai Shah: I do not want to interrupt the hon. Member, but, as you know, already a factory has been approved of and the State Government is going ahead with the fertiliser factory.

स्रो कोरटकर: मैं इस चीज को तो सामने रख रहा था। मैं पहले ही बतला चुका हूं कि जब सेंटर की तरफ से पांच फरिलाइजर फैक्टरियां खोली जा रही हैं तब कोई वजह नहीं कि मांघ्र प्रदेश में जहां कि फरिलाइजर फैक्टरी के सब से ज्यादा जरूरत है वहां सेंटर की तरफ में कोई फैक्टरी कायम नहीं की जा रही है जब कि पिछले चार साल से बराबर इसके वास्त कहा गया है। माखिर ऐसा मौका माया कि एक एक्सर्य कमेटी जो भाग की ही तरफ से मुकरंर हुई थी उसी ने कुतागृडम की जगह बता दी तो उसके लिए यह चीज निकली कि प्रदेश प्राइवैट सैक्टर में इस तरह की वहां पर एक फैक्टरी कायम कर सकता है....

Mr. Speaker: His complaint seems to be that it is a private factory instead of the Government itself having one,

श्रो को रटकर: प्रोइवेट सैक्टर में बनाने के लिए सिफं सैंक्शन किया गया है, बनी नहीं है।

Shri Satish Chandra: The Andhra Government themselves told us that they wanted to put up this factory. They had got in the Telangana Trust Fund at their disposal which they wanted to utilise. Therefore they did not want Central majority participation in the share capital. They said that in the fertilizer factory in Andhra they would like to subscribe at least 51 per cent of the share capital. The Central Government agreed that if they had the resources they could go ahead.

Shri Heda (Nizamabad): Whatever the parleys behind the sceneral impression in Andhra Pradesh is that when the Centre

refused to establish one of the five new factories in Andhra Pradesh, the Andhra Pradesh Government was forced to take up the project them-:selves

Demands

Shri Satish Chandra: That is not so. If that is the impression....

भी कोरटकर : मैं इसमें कोई लडाई नहीं करना चाहता हं। मैं तो सिर्फ सैन्टर के सामने यह चीज रखना चाहता है कि माध्र प्रदेश की चार साल से चली था रही डिमांड को उसने पूरा नहीं किया मलबत्ता प्राइवेट सक्टर में एक फर्टिलाइजर फक्टरी सोलने की इजाजत उसने दे दी है....

Shri Satish Chandra: I can make a categorical statement that this is not -80

थी कोरटकर: लैर में घब इसको खत्म करता हं। में इस बारे में कोई लड़ाई नहीं करना चाहता। डीकारबनाइजेशन की स्कीम झगर मान ली जाय तो एक बहुत बडी सहलियत हो जायगी भीर यह कह कर इसको स्तरम करता हं कि जब भौर जगहों पर सैंटर द्वारा फर्टिलाइजर फक्टरीज खोली गई हैं तो यहां पर क्यों नहीं स्रोली जायें।

रिपोर्ट के देखने से यह भी मालम इया है कि हिन्दस्तान में कुछ नई मशीन ट्रस्स फक्टरीज खोलने का सरकार का इरादा है। इस सम्बन्ध में में केन्द्रीय सरकार के सामने यह चीज रसना चाहता हूं कि इस वक्त हैदराबाद में प्रागा टुल फक्टरी है जिसमें मधीन टूल्स भी तैयार होते हैं भौर प्रीसिशन ट्रेंस भी तैयार होते हैं। गवर्नमेंट भाफ इंडिया ने उसमें ६० लाख रुपये का धपना कैपिटल डाला हुन्ना है। भव जिस जगह पर यह फैक्टरी कायम है वह जगह इसके लिए पर्याप्त नहीं हो रही है। इसलिए में सुझाव देता हूं कि इसको दो हिस्सों में तकसीम कर दिया जाय जिसमें एक को मधीन ट्रन्स फैक्टरी के लिए न्युक्लस तैयार

कर दिया जाय भीर इसके पर नई मशीन टल्स फैक्टरियों में से एक माध्य प्रदेश में कायम हो। प्रागा टल्स फॅक्टरी को पूर्ववत प्रीसीशन टल्स फैक्टरी के तौर पर रहने दिया जाय। यह तीन, चार चीजें मने मांगों के तौर पर रक्खी हैं।

इतना कह कर भापके मंत्रालय ने जो बहुत बड़ा काम किया है उसके लिए मापको घन्यवाद देना चाहता हं भीर लास कर हैदरा-बाद के लिए जो एक बड़ा कारखाना कायम करने की बात आपने तय की है उसके लिए भी में प्रापको धन्यवाद देता है।

Shri Jhunihunwala (Bhaga)pur): Mr. Speaker, Sir, anyone will be proud of the industrial development that has taken place in our country. Big industries have been started and we have been able to produce industrial goods to a great extent and we have particularly started such basic industries as will help other industries to develop, such as steel plants, etc. Though has been a setback during the last two or three years, there has been a rise in industrial production this year to the extent of about 7 per cent. This is a very relieving feature and a satisfactory thinge. though many critics might say many things against it. But looking to the various kinds of difficulties that we have had to face, this progress can be said to be satisfactory.

I would say two things which I would like the hon. Minister Commerce and Industry to look into. Of course, in the beginning it was excusable that there had been some more expenses and lapses in the public sector and there had been also lapses in the private sector. But now sufficient time has been taken and still if we take a balance-sheet of an industry in the public sector we shall find that there has been a great expense which impunts to waste.

I do not want to go into the details of this as I have to touch upon other points. The Estimates Committee and the Public Accounts Committee have brought out so many customs of

[Shri Jhunjhunwala]

lapses in the public sector and individual examples have been cited in this House which, of course, our Ministers have been looking into, but this is not sufficient. I would submit that more attention should be paid to the efficiency in the public sector so that for the investment that we are making, for the money which have been borrowing from other countries, for the taxes that we have been levying upon the people should get proper return.As I have said in the beginning, there are bound to be some lapses at the initial stage. But now it is high time that we should pay proper attention to this matter.

As regards the Company Law Administration, in spite of all the efforts made by the Department—and amendments in the Company Law—so many lapses are going on. They have some legal difficulties also. It is not that they are slow because they do not want to work, but there are some legal difficulties also and I would request the hon. Minister to see that the Company Law (Amendment) Bill is soon passed that many ifficulties which exist at present are removed.

Then I come to my main point which is regarding the small-scale industries and the medium-sized industries. As I have said before, we are very much proud of our industrial development. But it is only the big industries which have developed and they are making very good profits in all the sectors. So far as the smallscale industries and medium-sized industries are concerned, I find that they are not developed. Of course, there are difficulties in the way and it requires great spade work. It is easy to manage big industries where there are only a few people whom you meet and remove their difficulties. There are very few big industries as compared to small-scale industries. You can look to those big industries and give individual attention but you in that way have not been able to look to small-scale industries. I do not say that the Ministers have no mind to do that but they cannot apply their minds. The demands of the small-scale industries are not properly met and so is the case with regard to medium-sized industries.

In this regard the Estimates Committee has made an observation. On page 14 of that Report it is stated:

"The Committee feel that beyond enunciating the principle of decentralised pattern of economy little else has been done to translate it into practice. Though it is one of the Plan programme there has been no conscious efforts to fuffil the objective. This view is also borne out by the following observation of the Selected Buildings Projects Team expressed in their Report on Slum Clearance."

This is what they say:

"If adequate steps are taken to provide these facilities and to start small-scale industries in villages, the exodus of village population to towns can be arrested. It is better to carry industry to the people than carry people to the industries."

Though this may look a small thing so far as the welfare of the larger number of people is concerned unless we are in a position to solve this problem, we will not be able to solve the problem of unemployment. The hon. Minister has said that unless this problem of unemployment is solved, there cannot be any peace in the country. As we have done in the case of big industries, similarly some arrangement should be made here so that we are able to look to all details and the grievances of small-scale industries which, I say, has not been done till now. It is not due to want of any desire on the part

13.27 hrs.

8677 of the Ministers. They desire it. But the task is so great that in spite of that they have not been able to look to this.

Shri Nagi Reddy quoted examples and mentioned that the big houses have all got their representatives here. They can approach Minister or the department, they know the particular department, they have got all facilities; but the small industrialists do not have such facilities and they cannot get their requirements met. So, I would request the Ministry to pay particular attention to this.

In this booklet Small Scale Industries-Programme & Progress, it has been very aptly said:

"Although it may appear comparatively easy to start an industry on a small-scale basis, in actual practice, however, a small entrepreneur has to face one or more of the following handicaps: lack of finance, inadequate knowledge of the methods and tools of production, scarcity of raw-materials, inadequacy of factory accommodation, lack of marketing information and marketing facilities, to mention only a few."

But nothing is given in this report as to how to meet these difficulties.

Shri Manubhai Shah: may the attention of the hon. Member, it is this Ministry's Report, and the whole report is directed towards that activity.

Shri Jhunjhunwala: I know the whole report is directed towards that activity, but in actual practice I find the difficulties enumerated do and are not being removed. I have already said it is not for want of desire on the part of the Ministry that the small and medium industries are suffering, but the point is we do not have any report as to the progress that has been made, figures are not forthcoming to indicate the progress we have made. I want the Ministry to be particularly responsive to the individual grievances of the small industrialists.

SHRIMATI RENU CHAKRAVARTTY the Chairl

For example, I find they produce some articles, but there is difficulty in marketing them to the big industries. The Commerce and Industry Minister had said he would try to define and allot ancillary industries to feed the big industries. but when they produce on small scale the big industries do not take their produce. They create so many difficulties, or they themselves come into the field just to put down the small and medium industrialists. The big industries should be asked to take the parts etc., that the small industries produce instead of importing them or producing the things themselves and thus trying to swallow the small industries. I wish to invite the particular attention of the Ministry to this aspect.

Now I come to import and export licences. When the life of export and import control was being extended I pointed out the injustice of giving licenses to only the vested interests or the so-called established importers and exporters being given licences according to their past performance, since this leaves very little scope for new-comers to come in. Of course, licences are being given to new-comers also, but I would like to know from the Minister how many new-comers have come in, the percentage of licences being given to them. though they have very good performance, you give them only small quotas based on the figures of previous years, and in the process the big import and export houses monopolise the licences since in the past they have had a bigger share in the past. This is not the method or the policy which the Government should adopt. They should try to decentralise these licences. If the new-comers are functioning better. or are in no way less efficient than the established big houses, I do not see why they should be given only 5 or 10 per cent of the licences, while the others get 50 per cent or more. This

[Shri Jhunihunwala]

8679

is a point I would request the Ministry to bear in mind because the middle class people who had a chance of coming into the business when there was no licence system have no chance now because things have been controlled and planned. It was necessary to do so, and I feel even now it is necessary, but the Government should see to it that this does not become the monopoly of only a few.

Last time Shri Kanungo said that they had burnt their fingers by giving licences to new-comers. I know that, but then they were wrong in selecting the persons to whom the licences were to be given. If they had chosen the right persons, it would not have happened.

I have no time left, but I would like to insist again that, if you want a socialist pattern of society which is necessary for the welfare of the people so that people can take advantage of the improvements and developments we are making you should look to the small people also.

श्रीमती जः ग्रेंच शाह (गिरनार): कामसं भौर इंडस्ट्री के क्षेत्र के बारे में बहुत सी बातें कही जा सकती हैं। उसका क्षेत्र इतना विशाल है कि सारे देश का भ्राधार बहुत कुछ उस पर रहता है। मगर इन सब बातों में से में एक पहलू पर खास ध्यान खींचना चाहती हूं।

हमारे देश की द्यापिक परिस्थिति में कहां तक इंडस्ट्रियलाइजेशन होना चाहिए यह सवाल कई सालों से हमारे सामने खड़ा है। धाजादी हासिल होने के बाद हमारे देश में इंडस्ट्री में काफी प्रगति हुई है धौर कुछ एम्प्लायमेंट भी बढ़ा है धौर में समझती हुं कि नई नई इंडस्ट्रीज भी एसटेबलिश हुई हैं। इसके लिए भिनिस्ट्री ने जो कुछ कष्ट उठाया है उसके लिए उसे धन्यवाद दिए बगैर मैं नहीं रह सकती। मगर ये सब बातें होने पर भी ग्रसली सवाल हल महीं हुन्ना है, हल नहीं हो सकता है।

हमारे सामने ग्राजकल मुख्यतः दो सवाल हैं। एक तो यही है कि उत्पादन बढाया जाय भौर दूसरा यह कि लोगों को एम्प्ला-यमेंट दिया जाए। इस दिशा में इन १२ सालों के बाद क्या हम्मा है? उत्पादन में जरूर बढोतरी हुई है। नई नई इंडस्ट्रीज भी लगी हैं और आगे भी लग रहीं हैं, मगर उनके साथ एप्म्लायमेंट का सवाल हल नहीं हुआ है भीर नहीं हो सकता है। यह बात साफ हो गयी है कि यह ख्याल गलत है कि इंडस्ट्री बढ़ने से भ्रनएम्प्लायमेंट पर हम काब पा सकेंगे। सैकिड फाइव इम्रर प्लान की किताब में ऐसा दिया हम्रा है कि उस प्लान के जमाने में हम को डेढ सी करोड लोगों को एम्प्लायमेंट देना पडगा। लेकिन प्लानिंग कमीशन ने भी बतलाया है कि हमारे देश में हम चाहे जितने नए काम भीर नई इंडस्ट्रीज लगाएं, हम इतना एम्प्यायमेंट नहीं दे सकेंगे। इसका कारण उन्होंने यही बतलाया है कि संकिष्ठ फाइव इग्रर प्लान में जो इनवैस्ट्रमेंट हमा है वह ज्यादातर हैवी भौर बिग इंडस्टीज में हुआ है, और हम जानते हैं कि बड़े कारखाने में कपिटल ज्यादा कंज्यम होता है भीर उनने पैमाने पर एम्प्लायमेंट नहीं हो सकता है। सैकिंड फाइव इचर के इन तीन सालों में. पबलिक सेक्टर और रेलवे कर्मचारियों को मिलाकर सारे के सारे एम्प्लायमेंट के आंकडों को हम देखें तो हमको पता चलेगा कि कूल ११ लाख ३६ हजार इन्सानों को इम्प्लायमेंट मिलाहै। तो मैं पूछनाचाहती हंकि ग्रब हम क्या सोचते हैं। जब तक हम भ्रन-एम्प्लायमेंट के सवाल को हल नहीं कर सकेंगे तब तक हमारे देश की तरक्की होना मध्किल है। इसका कारण यह है कि जब तक हम बेकारों भौर भर्ष बकारों के दिल में नेशनलिज्म की भावना पैदा नहीं कर सकेंगे तब तक हमारे देश में मुख भीर शान्ति की वद्धि नहीं होने. वाली है।

8682:

हमारे देश की हालत नेशनल सेंपिल सरवे से मालम होती है। उसकी रिपोर्ट में बताया गया है कि अरबन एरियाज की पर कैंगीटा इनकम २८४ रुपया है और रूरल एरिया की १०४ रुपया है । यह ग्रांकडे हमारे सामने मौजद हैं। मगर इससे भी ग्रागे क्या है ? दो करोड लोग ऐसे हैं जिनकी मालाना पर कैरीटा उनकम ३५ रुपया है। चार करोड लोग ऐसे हैं जिनकी मालाना पर कैंगेटा इनकम ७८ रुपया है, ६ करोड लोग ऐसे हैं जिनकी सालाना पर कैंगीटा इनकम १०१ रुपया है और द करोड लोग ऐसे हैं जिनकी सालाना पर कैरीटा इनकम ११८ रुपया है। यह कोई बात नहीं है। यह तो सरकारी आंकड़े हैं। इससे भी हम सोच सकते हैं कि हमारे देश में कितना एम्पलायमेंट है। सेंपिल सरवे ने बताया कि देश की यह हालत है. इससे हमको यह पता चला, नहीं तो हम को इस का पता भी न चलता। धार्मे ध।प देखें कि दो करोड लोगों को दिन में एक घंटा या इस से कम काम भिजता है, २-७ करोड लोगों को दिन में २ घंटा या इसमे कम काम मिलता भीर ४ ५ करोड लोग ऐसे हैं जिनको दिन में चार घंटा या इससे कम काम मिलता है। तो मैं यह कहना चाहती हूं कि इससे हमारा काम कैसे बढेगा. भीर जो हमारे देश में भनएम्पलायमेंट का सवाल है उसकी किस तरह से हम हल कर सकेंगे।

भभी जो एक० भाई० सी० सी० भाई० का जलमा हुआ तो उस में माननीय शास्त्री जी ने जो इंडस्टियलिस्ट वहां एकत्र हुए उनको सुझाव दिया कि वह घपनी धक्ल स्माल इंडस्टीज की तरफ भी लगावें । वह ऐसा करें तब तो ठीक है, मगर जो झाज तक उन्होंने किया है उससे हमको यह विश्वास नहीं बैठता कि उनकी निगाह इस पर है। हम सलाह तो चाहे किसी को भी दे सकते हैं, लेकिन यह सारा सवाल हमारी पालिसी का है कि हम किस तरह से धनएम्पलायमेंट के सवाल को इल करना चाहते हैं। यह सब बातें देख कर

कभी कभी निराशा भी होती है भौर ओ पोलीटिकल सौर इकानामिक बर्ल्ड है उस में कभी ऐसाइज्म भी चलता है कि इस तरीके से हम चलें तो ऐसा होगा ग्रीर इस तरीके से चलें तो ऐसा होगा। जब मैं इन सब बातों पर विचार करती हं तो मझे बाग की बातों पर भौर भी ज्यादा विश्वास होता है। कई लाग यह समझते हैं कि ये बातें पुरानी हैं, ग्रब इन से काम चलने वाला नहीं है. ये बातें ग्रास्टेरिटी प्रोग्राम को लेकर कही गयी थीं। इस सदन में भी ऐसे लोग बैठे हैं जो कि यह समझते हैं कि यह चीज पुरानी है और सन १६६० में इस से काम नहीं चल सकता. ग्रीर ऐसा समझ कर उस को रूल ग्राउट कर देते हैं। हमारे मनभाई शाह का भी ऐसा ही धनभव है और वह इस की हंसी उड़ाते हैं भौर कहते हैं कि यह कैसे चल सकती है। लेकिन हम इस तरीके से इस चीज को रूल भाउट नहीं कर सकते। जब स्वराज्य मिला और ग्राजादी हासिल हुई तो हमारे दिल में बड़ा उत्साह था और हमारे बहुत से स्वप्त थे और हम चाहते थे कि वे बातें हमारे देश में जल्द हो जायें। हम समझते थे कि थोडे ही अरसे में हमारे देश की तस्वीर ही बदल जायेगी। हमारे मनभाई बतलाते थे कि कोई २४ साल में घर घर रेडियो हो जायेगा. घर घर नल हो जायेगा और सब कुछ हो जायेगा। यह सन कर हम बहत खश होते थे। मगर वह स्वप्न ग्रब दर हो गये हैं। मझे पता नहीं कि मेरी जिन्दगी में यह सब हो संकेगा यानहीं।

उद्योग मंत्री (श्री मनभाई शाह) : भापकी जिन्दगी में जरूर हो जायेगा।

श्रीमती जयाबेन शाह : घर घर में ऐसा नहीं हो पायेगा, ऐसा मैं मानती हं।

तो मैं यह कहना चाहती हूं कि यह सही है कि हम ने कुछ बड़ी इंडस्ट्रीज लगायी और सर्वोदयवादी भी उनके खिलाफ नहीं है। कोई भी यह नहीं कह सकता कि स्टील की

[श्रीमती जयाबेन शाह]

8683

इंडस्टी को स्माल स्केल या विलेज इंडस्ट्री होना चाहिए । उसका ग्रपना स्थान है । उस से हमें कोई तकरार नहीं है भौर इसका दावा किसी ने नहीं किया है भीर म समझती हं कि गांधी जी ने भी नहीं किया है कि यह इंडस्टी नहीं होनी चाहिए । बापु ने तो खादी भौर ग्रामोद्योग की बात कही थी, भगर हम उस रास्ते पर चलते तो हमारी इतनी बरी हालत न होती जैसी कि ग्राज हो रही है, ऐसा मेरा विश्वास है।

MARCH 30, 1960

सरकार यह तो कह सकती है कि बिलेज इंडस्टी भीर खादी इंडस्टी की बात कोई नयी नहीं है भौर उसके लिए एक खास कमीशन भी बनाया है जो सारे देश में इसकी देखमाल करता है भीर वहत सी नई नई छोटी मोटी इंडस्टीज भी चलाता है। मगर उसका क्षेत्र बहुत मर्यादित है। कमीशन से अनएम्पलायमेंट का सवाल हल नहीं हो सकता क्योंकि उनकी जो क्षेत्र दिया गया है वह बहुत सीमित है। श्राज हम श्रपने एकानामिक स्टक्चर में जिस तरह से दिलेज इंडस्टीज को रखना चाहते हैं. उससे मैं समझतो हं कि विलेग इंडस्टीज स्रीर खादी ग्रपने भ्राप ग्रपना ग्रात्मधात कर लेगी। इस से कुछ परिणाम नहीं श्रायेगा । जैसा हम सोचते हैं श्रोर देखते हैं, जिस कंटेक्स्ट में हम चलते हैं उससे खास कुछ एम्पलायमेंट नहीं बढेगा । भीर इस से देश में ऐसा कोई विश्वास भी नहीं बैठेगा कि इन इंडस्ट ज ने हिन्दस्तान का कुछ कल्याण होगा। मझे तो ऐसा भी लगता है कि यदि हम ठीक समय पर इस बारे में नहीं सोचेंगे और नहीं जागेंगे, तो देश के बेकार भीर भद्ध-वेकार लोग विद्रोह करेंगे और हम को हार कर दूसरे रास्ते पर जाना होगा भौर वे लोग हम को उसके लिए मजबर करेंगे। क्या हम चाहते हैं श्रीर इस बात की ग्राशा करते हैं कि देश में हर एक को खाना मिलना चाहिए ? डेमोकेसी में तो ऐसी मान्यता है कि ग्रेटेस्ट गृड म्राफ दि ग्रेटेस्ट नम्बर । हमारी गवर्नमेंट ने यह कभी भी नहीं कहा है कि हर एक को खाना मिलना चाहिए । वह एम्पलायमेंट के बारे में भी यह नहों कह सकती कि थर्ड फाइव यीग्रर प्लान में सब को काम मिलेगा। वह तो यह कहती है कि हर एक साल इतना नया एम्पलायमेंट होगा स्रीर इतने लोग हमारे सामने खडे होंगे। मैं समझतो हं कि हमारे देश में एक ऐसा दिन ग्रायगा जब कि भूखे ग्रोर ग्रर्द-भूखे हम से यह पूछेंगे कि हम उन के लिए क्या करने वाले हैं ग्रीर वे हम को इस का जवाब देने के लिए मजबर करेंगे। श्रगर हम इस भ्रोर भ्रांख मद कर बैठे रहे. तो हमारा काम चलने वाला नहों है। इस का इलाज क्या है? जो बात मैं कहने लगी हं,वह कोई मेरे दिमाग से नहीं ब्राई है। वह पूरानी बात है। कोई कह सकता है कि ग्राप बतलाइये । मैं वह पुरानी बात ही कहंगी। जैसा कि मैं ने पहले श्रांकडे दे कर बताया है, ग्राज देहात में ६२ लाख लोग ऐसे हैं. जो या तो ग्रद्धं-बेकार हैं षा परे बेकार हैं। ऐसा तो हम कभी भी नहीं कर सकेंगे कि वे सब लोग शहरों में स्ना जायें भीर उन को इंडस्टीज में लगा दिया जाये। हम को उन लोगों के पास इंडस्टीज को ले जाना पड़ेगा। वह हम कैसे ले जा सकते हैं? चाहे हम जितने भी कल-कारखाने खडे करें. उन में हम कितने लोग लगा पाते हैं ? इस सम्बन्ध में जो रिसेंट श्रांकड़े हैं, उन से पता चलता है कि थर्टी-फ़ोर लैक्स भ्राफ़ पीपल भार एनगेज्ड इन दीज इंडस्टीज । इस से हम यह ग्रनमान लगा सकते हैं कि इतने कल-कारखाने स्थापित करने के बाद, इतना इन्वेस्टमेंट करने के बाद हम केवल इतने ही लोग काम में लगा पाये हैं स्रीर बाकी लोग ईश्वर के स्राधार पर रह रहे हैं। इसलिए मैं चाहती हं कि देहात में जो लोग बैठे हैं, हम उन के पास इंडस्टीज ले जायें। कैसे ले जायें ? हम ग्राटिफिशियली कुछ, नहीं कर सकते ग्रीर वह ज्यादा चल भी नहीं सकता । हम को एग्रीकल्चर को बढाना चाहिए । मैं जानती हूं कि इस मिनिस्ट्री से उस का कोई सीधा नाता नहीं है। इस के साथ ही वहां पर विलेज इंडस्टीज भी लगाई जाये । हम वहां बाहर मे इंडस्ट्रीज इन्स्टाल कर दें, ऐसा नहीं हो सकता । हम बाहर से मसीनरी चलायें, मैं समझती है कि इस से काम नहीं बनेगा। मैं यह चाहती है कि जो वहां का प्रोड्यस है, जो वहां का प्रोडक्शन है, उस का प्रासेसिंग वहां ही हो । वह छोटे पैमाने पर हो और सैल्फ़-एम्पलायमेंट के बेसिस पर हो, ऐसा मेरा कहना है । वहां कोई मिल लगाई जाये, ऐसा मेरा कहना नहीं है। शहरों में ड्यटीज ज्यादा होने के कारण कुछ लोग देहात में इंडस्टीज लगाने लगे हैं। ऐसा मेरा कहना नहीं है कि जो इंडस्टीज शहरों में चलती हैं. वे यांवों में चलें । मैं तो प्रासेसिंग इंडस्ट्री के बारे में कह रही हं। जैसे स्वराष्ट्र में मंगफली बहुत होती है भौर वह सारी की सारी शहरों में चली जाती है। मैं चाहती हं कि जहां जहां जो प्राडक्शन हो, उस का प्रासेसिंग वहां ही हो भौर वह सैल्फ-एम्पलाय-मेंट की बेसिस पर हो। इस से लोगों की बेकारी कुछ हद तक दूर होगी भौर उन को काम मिलेगा ।

nd s

इस के श्रागे में यह कहना चाहती हूं कि जैस स्माल-स्केल इंडस्टीज के लिए एक मलग क्षेत्र रखा गया है--जिस के बारे में श्री अनझनवाला ने भभी कहा है--वैसे ही विलेज इंडस्टीज के लिए भी एक ग्रलग खास क्षेत्र बनाया जाये, जिस में भौर इंडस्टीज न भा सकें। गांधी जी में इस बारे में कहा या कि जहां तक मैन-पावर मिल सकती है, वहां तक मकीनज्म के लिए कोई स्थान नहीं है, लेकिन जहां मैन-पावर नहीं मिल पाता तब मकैनिज्म का सवाल ग्रा सकता है। उन्होंने बताया था कि यंत्र की मर्यादा वहां तक भाती है, जब तक मैन-पावर बेकार हो---वहां मकैनिज्म का भवाल नहीं उठता । मैं यह कहना चाहती हं कि विलेज इंडस्टीज का क्षेत्र ग्रलग रखा जाये ।

ग्रव मैं खादी के बारे में एक दो बातें कहना चाहती हूं। ग्रम्बर चर्खें भौर ट्रेडीशनल 7 (Ai) LS— 5

चलों से जितनी प्राडक्शन होती है. उस की बिकी नहीं होती है। गवनंमेंट रीबेट दे कर उस को निकालती है। हर साल ऐसा होता है। में समझती हं कि यह पालिसी खतरनाक है भौर सही नहीं है। या तो सारे का सारा ग्रम्बर चर्ले भीर टेडीशनल चर्लेका प्रोडक्शन गवनंभेट ले ले और भगर वह न हो सके तो ग्रम्बर चर्खे धौर टेडीशनल चर्खे के लिए एक खास क्षेत्र भ्रलग रखा जाये कि भ्रमक भ्रमक काउंट तक का प्राडक्शन उन के द्वारा हो ग्रौर वह मिलों में न हो । बाप ने जो बातें बताई थीं, उन को समझ कर यदि हम कायं करें. तो काफ़ी सविधा हो सकती है और देश में जो धन-एम्पलायमेंट बढ रहा है, वह कम हो सकता है। धगर हम ठीक समय पर कदम उठायेंगे. तो हमारी समस्यायें हल हो सकेंगी । बाज दनिया में हम डेमोकेसी का बहुत गुणगान करते हैं, लेकिन डेमोकेसी कोई एक्सोल्यट चीज नहीं है । सोशल धौर इकानोमिक जस्टिस के बिना हमारी डेमोकेसी खतरे में है। यह हम को समय पर समझ लेना चाहिए । बिफ़ोर इट इज ट लेट ।

Deo Shri P. K. (Kalahardi): Madam Chairman, at the moment, we are passing through an era of industrial revolution and this Ministry has got a vital role to play in fulfilling our industrial targets. The Ministry has published a very nice booklet from which we find the comparative figures of production in various industries. As a result of the setting up of various new industries, there has been a rapid diversification of the industrial structure. From the statistics, we find that there has been great progress both in industrial capacity and production. I congratulate the Ministry on this achievement.

From Statement III of the Report, we find that there has been some retardation in production in 25 industries, for which various reasons are given, namely, labour trouble, machine trouble, shortage of raw materials. [Shri P. K. Deo]

decline in demand and so forth. I would request the Minister to look into the matter and see that things improve in the years to come.

A further critical analysis of the Ministry's work makes out a strong case for more effective control by Parliament of the work of the industries both in the private and public sectors. Coming to the public sector, we find that the number of State enterprises is increasing and investment in them is becoming substantial. Formerly, there used to be only some commercial departments of the Government and they used to draw from the Consolidated Fund of India and the existing parliamentary control was thought to be adequate. But as activities in the public sector are expanding and more industries are coming up, I think there should be a Standing Committee of this Parliament to look into the matter so that there is more control exercised by this Parliament over these industries. When the State entered the field of industry, they thought that some autonomous corporations and companies should be formed with more autonomy and flexibility as we find in business enterprises. Except at the time of discussing the annual reports of the various corporations or at the time of floating a new corporation, this House does not get sufficient chance to scrutinise the various activities of these concerns. I personally feel that it is time that we thought of having a Standing Committee to look into these matters.

We have seen so far from the working of these industries in the public sector that the officers at the higher administrative level of the Government like Secretary, Additional Secretary or Joint Secretary are appointed Chairmen or Managing directors or Directors of these Industries. Some of them sit on the boards of four or five concerns. So I feel that this autonomy is just a myth; rather bureauracy is being perpetuated. At the same time, no attempt is made to

have effective parliamentary control over the functioning of these autonomous bodies.

The 9th Report of the Estimates Committee recommended that the present practice of appointment officers from the services to the boards of directors or as Managing Directors should be discontinued. But it is a pity that the recommendation is completely ignored and nothing has been done in this regard. At the same time. I most respectfully submit that as profit is not the only motive of these enterprises in the public sector, there should be Consumer Advisory Councils to represent the views of the consumers regarding the quality and the prices of the various products. The workers, at the same time, should be associated in the management of these various industries. So, by the participation of the workers and the consumers, I feel that the products would improve both in standard and price and that the bulk of production would also increase.

Coming to the private sector, would like to pin-point my observations on the working of the Company Law Administration, particularly so far as it relates to the Orissa Textile Mills Ltd. You must have seen that in reply to a short-notice question on the 11th of this month, in the Orissa Legislative Assembly and in reply to the debate on the Demands relating to the Department of Industries. Minister for Industries, Orissa, revealed that the Government of Orissa are not satisfied with the finding of the Company Law Administration on the report of Shri Davar, the investigator who has brought to light several instances of violation of the provisions of Company law, misutilisation of money, misappropriation and malefides of the Managing Agents of the Orissa Textile Mills, resulting in huge loss to the company. The Orissa Government have further requested the Company Law Administration to give their findings on each of the points raised by Shri Davar.

The irregularities and illegalities that have been resorted to in the Orissa Textile Mills are of such a magnitude that silence at this stage will amount to a crime. I shall be failing in my duty if I do not bring these to the notice of this Parliament which is the sovereign body in this country and which is the custodian of our various legal rights. I sincerely urge upon the House, as the watchdog of all legitimate interests, to go into the matter and to exercise more vigilance and control over all the departments and not to throw its mantle of protection on any individual or company because of the commission or omission of some government department.

There is nothing to be ashamed of. If mistakes are committed, sometimes, we must confess that. I would like to scrutinise the various mis-applications of public funds by the managing agents of this Orissa Textile Mills Ltd.

Shri Davar, Chartered Accountant, was appointed as inspector by the Government of India, Department of Company Law Administration, to investigate into the affairs of the Orissa Textile Mills Ltd., from the year 1944 to 1955 and to point out the irregularities and contraventions in respect of the provisions of Company law or any other law for the time being in force. He submitted his report in September, 1957. After several reminders this reached the Government of Orissa, after a lapse of two years, in September, 1959. It seems the investigator was appointed under sub-clause (1) clause (b) of section 237 of the Companies Act. The Cen-Government are committed to tral take action under sections 242 and 244 if, from the report of the Inspector submitted under section 241, they come to the conclusion that there are malpractices. The investigator has stated in clear terms that malpractices have occurred. So, the Government have no other alternative than to proceed under section 242, that is prosecution.

or under section 244, that is proceeding for the recovery of damages. But, in this base, the Government has thrown their mantle of protection. They have done that. The finding of the Company Law Administration is that no action is necessary.

The managing agents here are B. Patnaik & Co., who have acted in a manner prejudicial to the interests of the company and they have contravened some of the provisions of the Companies Act. I would like to place some of the glaring instances before this House.

Shri Davar has mentioned in his report advances to the directors of the company or to other companies which the directors are interested without disclosure of interest. has contravened section 299. Then, utilisations of the accumulations in staff Provident Fund by the company in contravention of the provisions of the Trust deed. This provident fund is the sacred accumulation of the wages of the various workers. This has been misused; and it has contravened section 418 of the Companies Act.

14 hrs.

Next is the continuance of Shri D. Das and Shri G. Lal as directors even after their failure to pay the call money on shares on due dates. That has contravened section 283 of the Companies Act.

Then, loans to directors and other companies in which the directors are interested. This has contravened section 295 of the Companies Act.

Besides these, several other instances have been brought to notice and several acts prejudicial to the interests of the company disclosing bad management, negligence and mala fide and want of business acumen and inadequate supervision which have put the company to a loss to the extent of

[Shri P. K. Deo]

Rs. 48 lakhs and odd. The most glaring ones are:

Rs.

Losses suffered in the Subsidised Industrial Housing Scheme due to fraudulent payment, Inadequate accumulatand insufficient supervision and un-planned work

4,45,000 and odd

Loss due to revision of with contract Dalmal & Sons without reasonable ground and without enforcing the first contract

6 lakhs and odd;

building materials in-dented for Koll-Fraudulent Textile Mills and loss on payment of railway

.. 79,000 and odd:

Loss caused by suspicious transaction of sale of scraps and hoops at much below the price and possible disposal of iron materials and structurals etc.

24,000 and odd:

Payment of share selling commission to Patnailkwithout her selling any single share . 12,000 and odd.

Mr. Chairman: Are these from the actual report of the investigator Davar who enquired into these?

Shri P. K. Deo: These things are revealed there. He has also cited instances where the responsibility nay the criminal liability for these colossal losses are squarely placed on the shoulders of the managing agents. The losses, according to him, amount to more than Rs. 48 lakhs and odd. These are all startling revelations. But to the surprise of everybody the Company Law Administration gives the finding that "no action is considered necessary". This has found a place in the second report of the Company Law Administration which was circulated to us last year.

Shri Lal Bahadur Shastri: I do not want to interrupt the hon. Member. But as some of the points which the hon. Member has now referred to will require some explanation-what the Company Law Administration have said for which they have some valid reasons for that-I shall therefore reply to these points tomorrow. But, I can only tell the Member that he is giving one side of the case which is before him and he has not cared to look at the other side at all

Shri P. K. Deo: It is for the hon. Minister to say in reply. (Interruptions). I feel that the decision is arbitrary and not in conformity with the finding of Shri Davar which are based on first-hand knowledge. If they had gone through the report they would have been the last persons to arrive at this decision.

I do not attribute any motive; but I state the facts. It is for the Chair to draw the conclusion. The sacred savings of money of our country were misused for personal gain. They were gambled away like this The Orissa Government has a share of Rs. 12,75,000 besides large amounts of loan given under the Orissa Government (Aid to Industries) Act. utterances of the Orissa Industries Minister on the floor of the Assembly there and the correspondence that has passed between Shri Patnaik and Dr. Mehtab, the Chief Minister of Orissa had been circulated to most hon. Members of this House and it has brought the cat out of the beg. I shall quote some sentences from this correspondence between these two persons. In his letter of the 3rd March, the Chief Minister writes:

"I am also circulating, in addition to these papers, some other papers such as the report of the Public Accounts Committee on the synthetic petrol deal of yours and the report of the auditor of the Company Law Administration of the Government of India on the

Orissa Textile Mills and a few other reports. I am asking either the Congress President or the Prime Minister to appoint a small committee to investigate into these things. You are right that as leader of the party for the last many years, I owe responsibility for all that has happened and to these alone I referred. I am now sufficiently experienced not to be misled by the so-called idealism of all persons without verification of their antecedents."

To this, Shri Patnaik replied on 7th March, 1960:

"... Your suggestion of a high level committee to examine these affairs now is most opportune and I can only request you to see to it that this is done without any delay. As a Party man, I am prepared for these examinations by top Party Executives."

Mr. Chairman: The hon. Member should now conclude.

Shri P. K. Deo: Prior to Shri Davar. the Orissa Government also appointed Shri G. N. Mitra, the then Director of Industries to go into the matter and he was assisted by two officers of the Accounts and Finance Departments of the Orissa Government. In that report, he not only condemned the managing agents but attributed the loss of more than a crore of rupees to their negligence and their malafides. It revealed a sordid state of affairs. This sordid state of affairs was mentioned in the reply of the Industries Minister in the debate in the Orissa Assembly.

I learn....

Mr. Chairman: No new point; he has finished fifteen minutes already.

Shri P. K. Deo: No new point. Only two more minutes. I do not like to use any harsh words towards Shri Patnaik or anybody. If the press statement of Shri Mullick, Secretary of the Utkal Pradesh Congress Committee is correct, Shri Patnaik did not have a bank balance of Rs. 1,000 in 1944. Today, he is the mystery man of Orissa's, nay, India's underworld and claims to be the kingmaker of Orissa......

Shri U. C. Patnaik (Ganjam): The hon, Member would do well to refer to him by the full name because otherwise it creates complications here.

Shri P. K. Deo: I refer to Shri Bijayanand Patnaik: He is a friend of mine; we were classmates.

Mr. Chairman: I think the hon-Member has taken very long in informing the House about ail these things. Now, he should end.

Shri P. K. Deo: Only two minutes. He is also a friend of our Industries Minister Shri Manubhai Shah cause of his earlier association with the Orissa Textile Mills. He is also a friend of Shri Kanungo because it was during his tenure of office as the Minister of Industries in Orissa that this luminous star came up in the industrial horizon of India. We feel very proud over this. He was responsible for the Orissa's poor exchequer losing by about £50,000 on his wild goose chase of synthetic petrol. Though it has no relevance to this thing, it is to be borne in mind because till the last he kept the Central Government. including the Prime Minister's Secretariat in the dark; they thought that he was hazarding his own money in the pursuit of the synthetic petrol but actually the Orissa Government has been put to a loss of £50,000. Various strictures were passed by the Public Accounts Committee of Orissa Government. He has been giving cheques which could not be encashed in the bank. That is the state of affairs.

You will agree, Madam, that it is a devastating case of the misuse of the public funds of the company which are no longer the private property of any individual and they should be looked into. I would like the public and the Members of Par-

Shri P. K. Deol hament to know and also the shareholders to know whether, if such things happen, the Government prepared to take action under section 15 of the Industries Development and Regulation Act to cause a separate investigation into the affairs of the Orissa Textiles Ltd. and take over the management section 18(a) as done in the case of the British India Corporation Kanpur and also to terminate managing agency which is due to expire on 15th August, 1960. When the Orissa Government is keen for an enquiry, the shareholders are keen, Shri Patnaik is keen and the Chief Minister is keen, I do not know why the Government of India fight shy of an enquiry and their mantle of protection over an individual, when the charges are so serious.

श्री राम इच्छ गुप्त (महेन्द्रगढ़): मैडेम चेयरमेन, इस मिनिस्ट्री की जो सालाना रिपोर्ट है उसको देखने से पता चलता है कि सन् १६५६—६० में इंडस्ट्री में बहुत तरक्की इर्द है। इसमें लिखा है:—

"The year 1959 which is under review in this report, witnessed many favourable developments. Industrial production registered a fresh sharp increase...The level of industrial production in 1959 rose substantially over the previous year."

इसके लिए मैं माननीय मंत्री जी को मुबारिकबाद देता हूं।

इस रिपोर्ट में लाइसेंस वगैरह इसू करने की जो पोलिसी है भीर जो ज्यादातर इंडस्ट्रियल डिवेकेनमेंट एक्ट के तहत इसू किए जाते हैं, जिस का जिक पेज ३२ पर किया गया है, पता चलता है भीर मैं एक दो तजबीजें भापके सामने रखना चाहता हूं। पेशतर इसके कि मैं उन तजबीजों को पेश करूं मैं जो कुछ पेज ३२ पर इसके बारे में कहा गया है, पढ़ कर भापको सुनाना चाहता हूं। यहां पर निका हुमा है:—

"The main instrument of policy to guide development in the private sector in the direction indicated in the Plan is the Industrial Development and Regulation Act. Apart from the powers to grant and refuse licences, the Industries (Development and Regulation) Act, 1951 provides, for close consultation between the Government, Industry, labour and other interests through the Central Advisory Council of industries. The Act also empowers the Central Government to investigate into the affairs of industrial undertakings and take them over if circumstances justify such action."

इसके लिए मेरी तजवीज यही है कि जहां तक इस एक्ट का ताल्लुक है, इसके तहत बहुत हो लिमिटिड पावर गवर्नमेंट को हासिल है और इसी का यह नतीजा है कि वह कोई स्टांग एक्शन किसी के खिलाफ नहीं ले सकती है और साथ ही साथ जो इनक्वायरी या इन्वेस्टीगेशन किया जाता है, उसमें भी काफी वेर लग जाती है। इस वास्ते में मंत्री महोदय से अपील करता हं और यह चीज इस हाउस में पहला भी दो चार बार उठाई जा चुकी है, कि इस एक्ट को जल्द-ग्रज-जल्द एमेंड किया जाए तांकि गवर्नमेंट को भौर ज्यादा पावर हासिल हो सके भौर जिन कम्पनियों के खिलाफ़ इनक्वायरी होनी है वह जल्दी पूरी हो सके भौर उनके खिलाफ इफेक्टिव एक्शन लियाजासके।

इस**के भ**लावा पेज ३४ पर यह भी कहागयाहै:-----

"To ensure equitable distribution of certain types of available motor cars and to regulate their resale to eliminate profiteering, the Government issued on the 1st May, 1959, an order called the Motor Car (Distribution and Sale) Control Order, 1959."

यह बात मैंने इसलिए कही है कि जहां तक मैं समझता हं यह कदम इसलिए उठाया

गया था कि मोटर वगैरह की डिस्टीब्यशन में जो दिक्कत घाती है, अलैक मार्केटिंग होता है. उसको लत्म किया जा सके। मेरे कहने का मतलब यह है कि जहां तक तजब की बात है, वह यह है कि जो भापका मकसद था वह परा नहीं हमा है भीर इस तरफ ध्यान देने की बहुत ज्यादा जरूरत है । प्राज देखने में बाता है कि उन लोगों को जिन को मोटरकारों की जरूरत होती है, बसों की जरूरत होती है. उनको वे नहीं मिलती हैं भौर जिन को जरूरत नहीं होती है, भीर जिन के पास पैसा है, वे श्रपने नाम रजिस्टर करवा कर गाड़ियां हासिल कर लेने हैं धीर ब्लैक में बेच कर उनसे मुनाफा कमाते हैं। इस वास्ते मैं चाहता हुं कि इस भाडर को भीर ज्यादा सक्त किया जाए भीर गवर्नमेंट इस मामले में पुरी ताकत भपने हाथ में ले ताकि इस किस्म की ब्लैक-मेलिंग और बोगस कम्पनियां वगैरह जो बन जाती हैं, वे सत्म हो सकें। मेरी इस बारे में तो यह तजवीज है कि जहां तक सेल्स वगैरह का ताल्लुक है क्योंकि इसके मन्दर काफी फारेन एक्सचेंज खर्च करनी पड़ती है, बहुत से कम्पोनेंट पार्टस बाहर से माते हैं, उस पर गवर्गमेंट का पूरा कंट्रोल हो।

पंजाब में धक्सर मैं देखता हूं कि बहुत सी ऐसी बोगस कम्पतियां बन गई है, जिन में कि बड़े बड़े घादिमयों का हाथ है भीर उनका उनका जितना भी मुनाफा होता है वह सारे का सारा बड़े बड़े प्रादिमियों के हाथ में चला जाता है भीर चला गया है। इसके बारे में मैं एक लैटर पढ़ कर भ्रापको सुनाना चाहता हूं भीर उसमे भापको पता चलेगा कि इस किस्म की कम्पनियां बन जाने से कितना बरा असर पडता है भीर इस काम में कितनी ब्लैक-मेलिंग हो रही है . . .

श्री प्रजित सिंह सरहवी (लुधियाना): कम्पनी तो बहुत पुरानी है।

श्री राम कृष्ण गुप्त : ग्रीर जो नई बनी हैं, उनके बारे में भी मैं कह रहा है।

मेरे कहने का मतलब यह है कि हमें देखना चाहिये कि कोई चाहे कितना बडा ग्रादमी भी क्यों न हो. ग्रगर वह इस मस्कि का काम करता है, सिफारिशी खत लिख कर एजेंसी वगैरह हासिल करवाने की कोशिश करता है, तो हम उसको चैक करें। एक सत जिस का जिक्र पंजाब की धर्सम्बली में भी भाया था, मैं हाउस के सामने पढ़ कर सुनाना चाहता हं। खत इस तरह से हैं:--

"I understand from Shri H. K. Das, Managing Director of Messrs. Metro Motors, Ambala Cantt., that you have under your consideration his application for the dealership of your vehicles.

I have known Shri Das and his organisation for ten years and have very high opinion of his business capability and integrity. His firm, Messrs. Metro Motors, enjoys a very high reputation for courteous and efficient dealings. Their service set-up is perhaps the best in Punjab.

Shri Das has been a General Motors dealer for Chevrolet and Vauxhall vehicles to the State Transport Undertaking and other departments. His dealings were found to the satisfaction of all concerned. In 1951, he supplied the first big lot of diesel engines. The experiment proved so beneficial that the department soon decided to standardise on diesel engines.

It has always given me a great pleasure to know of his success in business and I feel that if he is afforded an opportunity of association with a reputable organisation like yours, your products would be in very appropriate hands.

थी प्रन्सारी हरवानी (फ्रेंतेहपूर) : यह खत किस ने किस के नाम लिखा है?

Mr. Chairman: Who wrote that letter? The hon. Member has read out the entire letter without mentioning the writer's name.

Mr. Chairman I

8699

Ch. Ranbir Singh (Rohtak): Is that necessary?

Mr. Chairman: It has been stated on more than one occasion that if an hon. Member makes any allegation on the basis of a letter, the contents of the entire letter and the writer's name have to be mentioned. It is very peculiar that the hon. Member has read out the entire letter leaving it uncertain as to who the author of the letter is.

भी राम कृष्ण गुप्तः यह जो लैटर मैंने
पढ़ा है यह एंटायर लैटर है भौर इसको पंजाब
प्रसैम्बली में पढ़ा गया है भौर पंजाब के बीफ
मिनिस्टर ने एक कम्पनी के बारे में इसमें
सिफारिश की है भौर उसका यह रिजल्ट
हुमा कि उस कम्पनी के पास जो मालरेडी
एजेंसीस थीं उसका कुछ हिस्सा उसके लड़के
की भौरत के नाम से उसको ट्रांसफर कर दिया
गया । इसलिए मैंने यह लैटर हाउस के
सामने रखा है।

श्री वजराज सिंह (फिरोजाबाद) : किस का लैटर हैं?

श्री राम कृष्ण गुप्त :पंजाब के चीफ मिनिस्टर का है। इस लैटर का नम्बर है D.O. 1459-CMP dated 26-3-1959 to Mr. N. Annaswami, Sales Manager, Tata Locomotive & Engineering Co., Ltd., Bombay.

इससे ज्यादा और मैं इसके बारे में श्रापको क्या फैक्ट्स दे सकता हूं। मुझे पूरा विश्वास है कि इसके बारे में पूरी इनक्वायरी की जाएगी।

भ्रव में कुछ कम्पनी ला एडिमिनिस्ट्रेशन के बारे में खिक करना चाहता हूं। इसके विका का कुछ जिक इस रिपोर्ट में किया गया है भीर साथ ही साथ दूसरी सालाना रिपोर्ट जो कि कम्पनी एक्ट के विका के बारे में, एडिमिनिस्ट्रेशन के बारे में हाउस की टेबल पर रखी गई है उसमें भी है। जिस वक्त यह ऐक्ट पास किया गया था उस वक्त यह खयाल या कि इस ऐक्ट के पास होने से कम्पनियों में जो खामियां हैं वह दूर हो जायेंगी, भीर उस का जिक इस रिपोर्ट में भी किया गया है। लेकिन मेरा जहां तक खयाल है, तज़बें से यह साबित हो गया है कि वह खामियां अभी तक दूर नहीं हुई भीर इस रिपोर्ट में यह जिक भी किया गया कि खास तौर पर क्या क्या डिफिकल्टीज हैं। उन में से दो डिफिकल्टी ज का खास तौर पर जिक किया गया है। एक डिफिकल्टी यह है कि देन्ड स्टाफ की कमी है, खास तौर पर इन्स्पेक्शन के लिये जो इन्स्पेक्टर्स मकर्रर किये जाते हैं उन की तादाद बहुत कम है। दसरे उस के साथ साथ यह बात भी है कि उन को पावर भी बहुत कम हासिल है। इस मकसद के लिये इस हाउस में १ मई, १९४९ को इस ऐक्ट में ग्रमेंडमेंट करने के लिये एक बिल पेश किया गया, जिस पर मभी तक ज्वायंट कमेटी विचार कर रही है। इस के बारे में मेरी सिर्फ इतनी भ्रपील है कि इस मामले को एक्सपेडाइट किया जाय ताकि गवर्नमेंट को पुरी ताकत मिले भौर जिन कम्पनि-यों के खिलाफ इन्क्रायरी हो वह जल्दी भीर श्रासानी से की जा सके। इस के मताल्लिक ग्राप खद देख सकते हैं भीर इस रिपोर्ट में भी इस बात का जिक किया गया है कि ११ दिसम्बर, १६५६ के दिन डालमिया कंसर्न्स की एन्क्वायरी के लिये कमिशन मकरंर किया गया था, जिस की एन्क्वायरी चल रही है। कमिशन का काम ग्रच्छे तरीके से चल रहा था भौर सितम्बर १६४६ से ले कर भ्रप्रैल, १६४६ तक उस की ३४ मीटिंगें हुईं। लेकिन जब दिल्ली में ४ भ्रप्रैल, १९५६ को हियरिंग हो रही थी. वहां कुछ ग्राईनी ऐतराज किये गये, फिर वह हाई कोर्ट की नोटिस में लाये गये भीर उन की भ्रपील सुप्रीम कोर्ट में की गई. जिस से कमिशन का काम रुक गया। मैं ने यह बात इसलिये कही कि ग्रगर यह ऐक्ट जल्दी पास हो जाय तो इस किस्म की बहुत सी दिक्कतें दूर हो सकती हैं भीर एन्क्वायरी वगैरह जल्दी और ग्रामानी से हो सकती है।

इस के बाद में पंजाब के बारे में भी बतलाना चाहता हं । चाहे पंजाब का हो चाहे किसी भी स्टेट का मामला हो, इस बात का मैं ने पिछली दफा भी जिक्र किया या छौर उस बक्त मैं ने जो फिगर्स दिये थे वे यह थे कि पंजाब में जो सेकेन्ड फाइव इग्नर प्लैन का प्रोग्राम था इंडस्टी का उस के लिये १३४.१६ लाख रु० दिया गया था। जो वहां की प्रोग्नेस रिपोर्ट भाई है उस को देखने से पता चलता है कि ३१ दिसम्बर, १६५६ तक सर्फ २८३.६६ साख २० खर्च हमा है। इस से माप मंदाजा लगा सकते हैं कि कितना रुपया दिया गया है भीर क्याहम उस सारे रूपये को एक साल में खर्च कर सकेंगे। ग्रगर कोशिश भी की गई तो उस का यह नतीजा जरूर होगा कि वह रूपया वेस्ट होगा भौर उस से कोई फायदा नहीं होगा । इसलिये मेरी यह श्रपील है कि सेन्टल गवनंमेंट की तरफ से जो हमारी मिनिस्ट्री है उस की पूरी कोशिश होनी चाहिये कि इंडस्टी की तरक्की के लिये जो भी रकम दी जाय. स्वाह वह लोन की शक्ल में हो या ब्रान्ट की शक्ल में हो, उसे वक्त के घंदर परी तरह से खर्च करने की कोशिश की जाय जिस मे कि ज्यादा से ज्यादा फायदा पहुंच सके।

पिछले दिनों जब हाउस में पिब्लक स्रकाउंट्स कमेटी की रिपोर्ट पेश की गई थी को उस में भी इन बातों का जिक किया गया था। उस रिपोर्ट को मैं ने गौर से पढ़ा है, भ्रोर मैं दो बातों का खास तौर पर जिक करना चाहता हूं। जिस से यह पता लगेगा कि कितना ज्यादा रुपया मैंक्शन किया जाता है भौर कितना थोड़ा रुपया खर्च होता है। इस रिपोर्ट के सफा १३ पर यह दर्ज है:

"The Khadi Board was allotted funds aggregating toRs. 5,52,53,000 during the years 1953 to 1957"

मेरे कहने का मतलब यह है कि ४ करोड़ क० से ज्यादा रकम इसलिये खादी बोर्ड को दी गई थी कि प्राइवेट सेक्टर में जो बहुतनो इंडस्ट्रीज हैं उन को पूरी तरह से डेवेलप करने की कोशिश की जाय । उस में सिर्फ ४ करोड़ ८३ लाख रु० ऐक्चुम्रली दिया गया भौर उस में से भी मागे चल कर पता लगता है. जोकि इस रिपोर्ट में दिया गया है. कि :

"Receipt of audited statement of accounts and utilisation certificates, as prescribed by Government, was awaited from a large number of loanee institutions. Formal loan agreements with a number of such institutions were still to be executed".

मेरे कहने का मतलब यह है कि जो रुपया इस काम के लिये दिया गया वह जितना ऐलाट हुमा था उतना नहीं दिया गया, फिर भी जितना रुपया दिया गया वह पूरा खर्च नहीं हुमा। जो रुपया दिया भी गया उस की वसूली के लिये बहुतों के साथ जो फार्मल लोन ऐप्रीमेंट होने थे वे नहीं हुए। इसलिये मैं ने यह बात हाउस के सामने रक्खी ताकि यह चीजें, यह खामियां दूर हों भीर जो रुपया दिया जाय वह वक्त के म्रन्दर खर्च हो, वह रकम लैप्स न हो जिस से लोग ज्यादा से ज्यादा फायदा उठा सकें।

भ्रास्तिर में मैं चन्द शब्द बैकवर्ड एरियाज के बारे में भी कहना चाहता हूं। प्लैनिंग, कमिशन की जो पालिसी थी, जो संक्षिप्त रिपोर्ट है उस के पेज ११ पर उस बात का जिक किया गया है कि :

Reduction of inequalities in income and wealth and a more even distribution of economic power"

भौर उस की तशरीह करते हुए भागे कहा गया है:

"Another aspect of the inequality is that of regional disparity. In any comprehensive plan of development, it is axiomatic that the special needs of less-developed areas should receive attention".

[श्री राम कृष्णा गुप्त]

इसलिये में ने यह बात कही। प्रगर प्राज हम बार साल के बाद देखें तो यह पता चलता है कि इस मिनिस्ट्री की तरफ से बैकवर्ड एरियाज को, जो ऐसी एरियाज हैं जोकि घन्डर डेवेलप्ड हैं, उन को डेवेलप करने के लिये कोई खास कोशिश नहीं की गई। प्रगर यह कोशिश की जाती तो यह रकमें लैप्स न होतीं। मुझे पूरी उम्मीद हैं कि यह फाइव इम्रर प्लैन में इस बात का ध्यान रक्खा जायेगा ग्रीर यह कोशिश की जायेगी कि बैकवर्ड एरियाज को पूरी तरह से डेवेलप किया जाय ताकि देश के तमाम हिस्सों में ईक्वली तरक्की हो सके।

Mr. Chairman: Members may now move their cut motions to various Demands for Grants subject to their being otherwise admissible.

A list indicating the numbers of the selected cut motions will be put on the Notice Board and will also be circulated to members to-night for their information.

Failure to check the growing prices of cloth in the country

Shri S. M. Banerjee: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced to Re. 1." (1241)

Failure to check excessive profiteering in imported goods

Shri M. B. Thakore: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced by Rs. 100." (10)

Scarcity of small motor cars

Shri M. B. Thakore: I beg to move:

"That the demand under the head Ministry of Commerce and Industry' be reduced by Rs. 100." (12) Issue of margin order to the Ahmedabad Cotton Exchange

Shri M. B. Thakere: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced by Rs. 100." (13)

Policy regarding import of cotton

Shri M. B. Thakore: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced by Rs. 100." (14)

Need to appoint a Commission to nvestigate into the charges of malpractices in the issue of import licences

Shri M. B. Thakore: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced by Rs. 100."

(15)

Black-marketing of import and export licences

Shri M. B. Thakore: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced by Rs. 100." (16)

Failure to provide non-ferrous metal to Small Scale Industries in U. P. and other States

Shri S. M. Banerjee: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced by Rs. 100." (1234)

Need to take over more closed Textile

Mills

Shri S. M. Banerjee: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced by Rs. 100." (1235)

Delay in payment of rebate to Handloom Co-operatives

Shri S. M. Banerjee: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry! be reduced by Rs. 100." (1236)

Discrimination in the matter of allocation of non-ferrous metal between big scheduled industries and small scale industries

Shri S. M. Baneriee: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced by Rs. 100." (1237)

Failure to finalise the plan for having integrated Drug Plant in the country

Shri S. M. Banerjee: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced by Rs. 100." (1238)

Need to take over Sayaji Jubilee Cotton Mills at Sidhpur in Gujarat

Cotton Mills at Sidhpur in Gujarat Shri M. B. Thakore: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced by Rs. 100." (1242)

Need to provide employment to the Mill-workers rendered unemployed due to the closure of cotton mills in Gujarat

Shri M. B. Thakore: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced by Rs. 100." (1243)

Failure to set up any big industry in Gujarat

Shri M. B. Thakore: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced by Rs. 100." (1244)

Failure to set up small scale industries in Gujarat

Shri M. B. Thakore: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced by Rs. 100." (1245)

Need to give proper guidance to the investers interested in small scale industries

Shri M. B. Thakore: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced by Rs. 100." (1246)

Failure to set up any village industry in Gujarat

Shri M. B. Thakore: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced by Rs. 100." (1247)

Need to take steps to establish Work Councils to represent the management and workers in every public enterprise

Shri Bhanja Dec: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced by Rs. 100." (1251)

Need to take steps to avoid wastage of public funds in publicity in respect of public enterprises or corporations

Shri Bhanja Deo: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced by Rs. 100." (1252)

Failure of the Company Law Administration to exercise proper control over the Orissa Textile Mills Ltd.

Shri P. K. Deo: I beg to move:

"That the demand under the head Ministry of Commerce and

[Shri P. K Deo]

Demands

8707

Industry' be reduced by Rs. 100." (1257)

Failure to take action on the report of Shri G. N. Mitra, regarding the Orissa Textile Mills

Shri P. K. Deo: I beg to move:

"That the demand under the head :Ministry of Commerce and Industry' be reduced by Rs. 100." (1258).

Failure to take notice of the report submitted by Shri M. S. Davar, investigator, regarding transactions by the managing agents of the Orissa Textile Mills Ltd.

Shri P. K. Deo: I beg to move:

"That the demand under the head 'Ministry of Commerce and Industry' be reduced by Rs. 100." (1259).

Desirability of expanding the coir industry in Orissa

Shri P. K. Deo: I beg to move:

"That the demand under the head 'Industries' be reduced by Rs. 100". (1260).

Desirability of giving impetus for setting up more sugar industries in South India including Orissa

Shri P. K. Deo: I beg to move:

"That the demand under the head 'Industries' be reduced by Rs. 100." (1261).

Desirability of setting up more rerolling mills in the States of Orissa and Madhya Pradesh

Shri P. K. Deo: I beg to move:

"That the demand under the head Industries' be reduced by Rs. 100." (1262).

Need for setting up industrial estates in all the remaining districts of Orissa

Shri P. K. Deo: I beg to move:

"That the demand under the head 'Industries' be reduced by Rs. 100." (1263).

Working of the Forward Markets

Shri M. B. Thakere: I beg to move:

8708

"That the demand under the head 'Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry' be reduced by Rs. 100." (17).

Failure to supply newsprints to newspapers whose annual requirement is below two tons

Shri M. B. Thakore: I beg to move:

"That the demand under the head Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry' be reduced by Rs. 100." (18).

Need for having a full-time Director to look after public enterprises

Shri Bhanja Deo: I beg to move:

"That the demand under the head 'Capital Outlay of the Ministry of Commerce and Industry' be reduced by Rs. 100." (1253).

Question of appointments to higher administrative posts in public enterprises

Shri Bhanja Deo: I beg to move:

"That the demand under the head 'Capital Ooutlay of the Ministry of Commerce and Industry' be reduced by Rs. 100." (1254).

Need for establishing Consumers Advisory Councils to represent consumers' interest for the products of public enterprises

Shri Bhanja Deo: I beg to move:

"That the demand under the head 'Capital Outlay of the Ministry of Commerce and Industry' be reduced by Rs. 100." (1255).

Need for appointment of a Committee to assist the pricing policy of public enterprises

Shri Bhanja Deo: I beg to move:

"That the demand under the head 'Capital Outlay of the Ministry of Commerce and Industry' be reduced by Rs. 100." (1256).

Desirability of nationalising the Orient Paper Mill Ltd.

Shri P. K. Deo: I beg to move:

"That the demand under the head 'Capital Outlay of the Ministry of Commerce and Industry' be reduced by Rs. 100." (1284).

Desirability of setting up an aluminium plant in Kalahandi District, Orissa in the Third Five Year Plan in Public sector

Shri P. K. Deo: I beg to move:

"That the demand under the head 'Capital Outlay of the Ministry of Commerce and Industry' be reduced by Rs. 100." (1265).

Mr. Chairman: These cut motions are now before the House

Shri Bimal Ghose (Barrackpore): Mr. Chairman, I make no apologies for referring to a topic on which many other hon. Members have spoken because it is a subject of extreme importance to our national economy, namely, the present position and the problems of our export trade. In spite of the efforts that the Government have made-though they are laudable efforts-for improving our export trade, the fact remains that, in total, the export trade has not increased. On the contrary, from year to year, over the last three years, the exports have declined. The magnitude of the problem that faces us is this. maintenance imports in the future which faces us immediately, in the third Five Year Plan, will be standing at Rs. 700 crores. During the second Plan, our maintenance import, I believe, has been of the order of Rs. 600 crores to Rs. 650 crores. But

it will increase to about Rs. 700 crores in the third Plan. The servicing of foreign loans would require about Rs. 100 crores so that the magnitude of the problem that faces the Ministry is this: we should have at least an export of Rs. 800 crores worth of goods for maintenance purposes and for servicing of the loans, without taking into account the capital requirements that we shall be needing for the third Five Year Plan. That amount, I believe, will come through external assistance. What is the position in relation to this problem?

Our exports are in the neighbourhood of Rs. 600 crores to Rs. 650 crores. Besides, there are the invisibles. With invisibles added up, it would be of the order of Rs. 650 crores to Rs. 700 crores. So, there will be a gap of Rs. 100 crores to Rs. 150 crores. At present, the invisibles will not be there in the third Plan. But the gap will be of the order of about Rs. 100 crores as far as we can see, today. How are we going to face the problem? I do not think it will be the Government's contention that it will have to be met by foreign loans or foreign aid. If that is the position, our exports have to be increased. But how can we increase our exports and how are we to do it? That is the problem which faces us. On that aspect, I want to say a few words.

I do not agree with Dr. Krishnaswami when he said that we will be able to increase our exports to the developed countries like America and the countries in Europe. It is not possible, for two reasons. One is that we cannot compete with countries. It is true that we can export something to America, but that does not give us any sizable export. The other factor is this. The United States of America and the European countries appear to have tied up their requirements with South Amerespectively. rica and Africa common market for Europe is linked up with Africa and the United States with South America. So, I do not think we can increase our exports very much to Africa because they will be receiving cheap manufactured arti-

[Shri Bimal Ghose]

cles and commodities from Europe. At the same time, USA and Canada will be dependent more or less on South America for their export.

The fact remains that our traditional exports like tea, jute and cotton textiles are vulnerable exports two reasons. The first is competition, and the second is, substitution. There, we are at a disadvantage because in making our shipments, we find that our freight is high. It is so not only because the distance is too great from those markets but also because we have to route our steamers through the Suez Canal. That means that it costs us about five shillings more, as far as I know. If you could do something about it, our exports could be increased. If that is the position, we shall have to find out what our natural markets could be. As far as I can see, the natural markets would be primarily the Middle East and to a certain extent the Far East.

Then we have to undertake a market survey to find out what are the commodities that we could export to those markets. I do not think we could do very much in the way of exporting our manufactured commodities to Europe or the American markets. If that is the position, then we have to depend primarily on our primary products for export to those developed countries. Those exports also will decline because of the assistance Europe will be getting from Africa and North America will be getting from South America. So, we have to depend upon the middle east for our exports and also to some extent the far-eastern countries.

What are the commodities which the middle east and far-eastern countries can absorb from us? I do not know, and I do not think, that we shall be able to develop our export trade sizably with any country, whether it is a European country or a Communist country or a country in America. I do not think we shall be

able to develop a very sizable export to these countries. Of course, we are developing our exports with the Communist countries and it is a welcome indication. But I do not think that we can develop very sizable exports. There is a limit to that. We are developing it on a barter basis. So far, so good, as a temporary phase,

But there was an idea thrown out by an hon. Member that trade with every country must be balanced. It is a preposterous idea. There will be no international trade if that were to be so. If trade with every country is to balance, then international trade will fail. There is one thing which appears to me offer a good prospect. I think it will offer a good prospect for our export. I mean the food industry. I want the Government to explore the possibility of the food industry. What I mean is, for example, fishing, canned fish and fruit. On the one hand, we should develop the fishing industry and also the fruit industry. On the other hand, we should develop the container industry alsoboth tin containers and glass containers. I am told there is a huge market for tinned commodities in the Middle-East and also in the south-eastern region. I know-I read in the annual report-that so far as the fish industry is concerned, something has been done. But the question is whether very much more cannot be done. If private enterprise is not forthcoming, what can Government do with a view to expeditiously develop this industry? That is the question. I would like Government to give more thought to this question. I do not think we have a very great prospect of developing on a large scale industrial exports. It would be in primary stage; we cannot very much develop highly developed industrial exports, because we shall not be able to compete with the developed countries. I do not say we shall not fry. We shall try, but we should not pin our faith too much on these highly manufactured commodities,

There are two other things to which I would briefly refer. One is about the profitability of public sector undertakings. It appears that an investment of Rs. 421 crores gave us a return in 1958-59 of Rs. 168 lakhs, in 1959-60, revised estimate Rs. 150 lakhs and in 1960-61, budget estimate of Rs. 130 !akhs. I am aware that within Rs. 421 crores is included Rs. 300 crores for the steel plants, which probably have not gone into production and therefore could not earn profits. But even if we deduct Rs. 300 crores. there is a balance of Rs. 121 crores which seems to have yielded Rs. 168 lakhs in 1958-59 and is estimated to vield Rs. 150 lakhs in 1959-60 and Rs. 130 lakhs in 1960-61.

Shri Manubhai Shah: I hope the hon, Member will see the profits we have given in the annual balancesheets. They will be far more.

Shri Bimal Ghose: My figures are from the appendix to the explanatory memorandum which was circulated along with the budget papers.

Shri Manubhai Shah: That may be the appropriation in the budget from the public sector projects. All the profits are not included in that.

Shri Bimal Ghose: The Minister's contention is that the profits are more, but the dividend declared was less. I accept that, On an investment of Rs. 121 crores, if the dividend is Rs. 130 lakks, it comes to a little over 1 per cent.

I want to ask three questions. Firstly, why are the profits so low? Is it the Government's policy that dividends should be restricted in the public sector industries and whether Government have issued a directive that the public sector undertakings should not distribute dividend beyond a certain percentage? Thirdly, if that is the policy of Government, whether Government do not think that they should try to reelise revenues alse from the public sector industries and whether they should not be treated as

an agency for realising revenue for the Plan.

My other point is about the of medium-sized industries reg long-term finance. It appears so far as big industries are conc there is not much difficulty. So the small industries are conc there is a lot of difficulty but cies have been provided. Wi those agencies function proper not is another matter. For medium-sized industries, I do not any suitable agency for prolong-term finance except the Finance Corporation.

There are two difficulties the SFC. One is, the margin they want is too high for a me sized industry. Whether it is Il SFC, the margin demanded is 5 cent. The margin, so far as me sized industries are concerned, a be brought down to 35 or 40 per Secondly, SFC is only confined applications up to Rs. 10 lakhs. in today's context, is too small amount for a medium-sized ind I would, therefore, request Go ment to consider this matter an crease the limit from Rs. 10 lak Rs. 20 lakhs or Rs. 25 lakhs. If two things are done, I believe medium-sized industry some aid.

The trouble about them is alth there may be talent in this set they have not got the necessary a What we want is something is being desired in the coop tive sector. If you want credit-wo ness, credit-worthiness has to be fined in terms of confidence—whether the person can inspire confidence not, whether the person has asset the extent demanded ordinarily banking companies. I hope Goment will give this problem something to help medium-sized industry.

Mr. Chairman: Shri K. S. Reswamy. He is not here. Hon. Moses give their names and go a Shri Guha.

Shri A. C. Guha (Barasat): Madam Chairman, this year, I think in the general trend of the debate on the budget and also on separate Ministries, the volume of criticism is much less and also quite milder.

There was some sort of a gloomy picture in the last two years about industrial production. In 1959, there has been good progress in industrial production. From the first year of the first Plan up to the end of 1959, our industrial production has gone from 100 (having 1951 as the base year) to 151.4 in 1959, 51 per cent. rise. In all, there has been very good progress in industrial production in the country.

In the last two years, there were some difficulties about the availability of raw materials, particularly for small and medium-sized industries. Though my friend, Shri Mathur says the difficulty continues, by the end of 1959, it has been much mitigated. It is not so hard as it was before. But still, as I said on a previous occasion during this session, the Minister should look into this matter and see that small and medium-sized industries get their due and proportionate share of imported raw materials.

Even now I think a great bulk of imported raw materials is allotted to big-size industries. They are very strong and clever people, with much influence everywhere and so can manage to get a great bulk of the imported raw materials. I think some attention should be given to this matter, so that the small and mediumsized industries get the raw materials according to their requirements.

It is not only a question of production, but also a question of employment and decentralisation of economic power which is involved in this. Small-scale industries can provide employment to greater number people in their units and also there will be less concentration of wealth in a few hands.

In this connection, I should like to mention about the policy of industrial estates. So long the industrial estates have been set up practically in urban or semi urban areas. I would humbly suggest that Government should set up industrial estates in really rural areas and not in semi-rural areas like only Okhla or Habra in West Bengal. They should be in, what we call, rural areas where rural people reside, not where the urbanised people reside, so that the benefit may go to the actual rural areas and the rural people. That would solve the problem of unemployment rural areas and provide some employment for them.

My friend, Shri Ghose, has referred to the credit facilities. Of course. Government have provided a num-ber of agenices. I am afraid a number of agencies may create confusion in the minds of both medium scale and small-scale industries. I think they have got at least two or three agencies. At least in West Bengal they have got the Rehabilitation Finnance Corporation and the State Finance Corporation as also the Directorate of Industries.

Shri Bimal Ghose: But nobody knows what the policy of the Rehabilitation Finance Corporation is.

Shri A. C. Guha: The number of agencies providing this credit, particularly to the medium and small-size industries has already created some confusion in the minds of the people There should be definite co-ordination and a clear-cut policy in this matter. The State Finance Corporation is asking for 50 per cent margin and the Rehabilitation Finance Corporation is asking for much The Industrial Finance Corporation is also asking for 50 per cent margin. So, in all these matters there should be a clear-cut policy of the Government of India and I think the margin for getting credit for small-size and medium-size industries should narrowed down to nearly 30 per cent.

In this connection, I would like to refer to the question of handloom. I find from the Report that up to December 1958 the total sum disbursed to the weavers' co-operatives was only Rs. 58,47,000. The break-up for the States are as follows: Andhra Pradesh Rs. 7,93,000; Bombay 1,50,000; Madras Rs. 44,89,000 and Orissa Rs. 4,14,000. So, out of fourteen States, only four States have got this benefit. In the meantime, they have practically stopped the disbursement of loans from the Cess Fund. So, what is the policy for the other States? I find from the further report that no arrangements have been made by West Bengal in this respect. Are the West Bengal weavers not to get any benefit even from the Cess Fund? How is the amount of the Cess Fund utilized? I do not grudge either Madras or Andhra Pradesh getting more; they are more qualified and so they should get more. But should the other State weavers also not helped and brought up to level of their counterpart in other States. This is a very important matter, so far as West Bengal is concerned, because a number of refugees in West Bengal have taken to handloom industry. So, proper credit facilities should be made available to the handloom weavers in West Bengal and other States, I am not pleading only for West Bengal, I am pleading for all the States. They should get the facilities equally. If there is any difficulty on the part of the Govern-

Then I come to the supply of yarn and other ancillaries to the handloom industries. It has been my sad experience in my constituency that a number of handloom weavers have practically become bond slaves of some intermediaries. They get only Rs. 1-2-0 per pair of dhotie or saree and the whole profit is taken up by some intermediaries. Why should the Government not set up some organisation to help these handloom weavers? Now what are the intermedia-

ment or of the co-operative societies,

the Cess Fund should be freely and

more generously utilized for this pur-

ries doing? They supply the yarn. They supply some credit also so that they may not starve. The dye-stuff and other things are also supplied by intermediaries. Government should set up some machinery to look into this. I would particularly draw the attention of the hon. Minister to certain areas in Nadia district in West Bengal where a large number of refugee weavers, several thousands of them, are at the mercies of the intermediaries, who are capitalists and who are exploiting the sweated labour in this way, and I hope he will look into it.

In the case of Reserve Bank loams for handlooms and for medium-sized industries, I find that nothing has been provided for West Bengal. Why? What is the difficulty? No claims from West Bengal? If there is any neglect on the part of any organisation, we should take up the matter with the local Government, or the Central Government should set up their own machinery to see that these units get proper help from the Centre, either in the form of Cess Fund loans or Reserve Bank loans, or any other scheme that the Central Government may enunciate in this matter.

Coming to the public sector undertakings, in my speech on the budget also I mentioned that we are getting meagre returns from our investment in the public sector. I think this leaflet (statement of Financial Working of Major Industrial and Commercial Public Enterprises) will give us a true picture of the position. Except in the case of Sindhri and State Trading Corporation, that is to say, one two corporations, others do not give any dividend at all to the Government or very poor dividend. Ghose has asked whether it is the policy of the Government that these industrial concerns also should made to contribute to the Plan. Surely, that is the policy. Government cannot invest so much money, after getting that money from the market at a rate of interest, simply producing something, not getting any revenue out of that. That cannot be

pose.

[Shri A. C. Guha]

the policy of the Government. So, what is the Government going to do in this matter?

In this respect, I should like to mention specially two Corporations, the Handicrafts Corporation and Small-scale Industries Corporation. I find that every year they have been losing lakhs of rupees. The Smallscale Industries Corporation-I have not got the figure for the first two years-in the last two years, in 1957-1958 and 1958-1959, out of a paid-up capital of Rs. 40 lakhs has been able to lose as much as Rs. 20 lakhs, and the Government have been good enough to make grants or to re-imburse the money. In the case of the Handicrafts Corporation also same thing has happened though, of course, this is the first year of their working. For the Small-scale Industries Corporation this is the fifth year and still they have been making losses, and the Government have been making good the losses by giving them grants or loans.

What is the policy of the Government? This Corporation should not be treated as a promotion body. For that they have got the Small-scale Industries Board and Development Commissioner and the Handicrafts Board. So, when they have formed this Corporation, this Corporation should be treated as a commercial body and those who are put in charge of this Corporation should be made to feel that they are working some commercial body. I hope the hon. Minister will minutely look into this matter and see that the grants to these Corporations are stopped. Why should they get grants? If anything on the lines of promotion is to be done, let it be done by the Smallscale Industries Board or the Smallscale Industries Directorate. There is also the Development Commissioner for Small-scale Industries, another huge establishment. There also the establishment is not justified. Also, a lot of nepotism has been going on in

these Corporations and these statutory bodies.

14.53 hrs.

[PANDIT THAKUR DAS BHARGAVA in the

Apart from the development bodies which each of these two sectors has got, why should these Corporations also get some handsome grant from the Government to make up for the losses they have been incurring year after year? I hope this matter will be looked into by the Ministry.

Then I would like to say a few words about the Tariff Commission. The Tariff Commission was set up for a definite purpose and that purpose is not so important at present. There is hardly any question of giving any protection to any industry. Protection is given to every industry simply because of our shortage of foreign exchange. So, the whole function of the Tariff Commission should now be reviewed and revised. I think the Tariff Commission Act should be drastically revised to achieve its present purpose and to make the Commission suitable for the present purpose of bringing fair price for the consumers. (Interruption.)

I find from the Report that have not costed all the industries in regard to which they have made major recommendations. How then have they made their recommendations? Is it that the Tariff Commission base their recommendations only on the costing done by the interested parties and those who are in charge of these industries? The hon. Minister nods his head in dissent. Of course, it is stated here (in the report) that it relates only to those manufacturing units which were costed by the Commission at the time of enquiry. It is apparent that they have not costed all the units on which they have made certain recommendations. The Tariff Commission should do their own costing before they made recommendation about any industry.

It has also been stated that the prices of a large number of commodities tend to fluctuate up and down a number of times in the course of a single year. What is the criterion followed by the Tariff Commission in fixing certain ex-factory price if the prices prevailing in the market fluctuate within the same year repeatedly up and down? Cannot the Government do something in the matter? Is it not that this fluctuation is not due varying cost of production but is simply due to some unhealthy practice in the commercial life of the country? So it should also be made a charge of the Tariff Commission to see that proper costing is done and Government should try to enforce the exfactory price; and with suitable margin for the middleman. The retail price should also be accordingly fixed.

Demands

In this connection I would like to suggest that a consumer council may be set up. This was the recommendation made by the Fiscal Commission of 1952. A consumer council may be set up so that the interests of the consumers may be protected as regards the retail price of consumer goods (Interruption).

My last point is about export trade. I think the foreign exchange requirements of the Third Plan will be near about Rs. 2,500 crores or something like that. How does Government expect to meet that requirement? It is not possible that for all time to come we shall depend on foreign aid or loans. These foreign loans are to be repaid and I think repayment has already started or will start in a year or so. So the question of earning our own foreign exchange is very necessary and urgent. Two important items on which we are earning some solid foreign exchange are tea and jute. Our exports in respect of both tea and jute have gone down last year. It was an ominous thing that our export earnings from tea went down by over Rs. 10 crores. I would suggest that in this regard the hon. Minister may pay some definite attention specially to the export drive of Indian

tea in foreign markets. There should be proper publicity for the sale of Indian tea and not of tea in general. That has been the practice so long of the Tea Board. I do not know why this has been allowed to continue so long. I am told that this year they have allotted a special sum for the publicity of Indian tea in foreign markets, particularly in the UK.

I think for jute also they should try to do something. If the jute industry loses the foreign market, it will not only mean the loss of foreign exchange but will also mean the loss of industrial wealth of India and of West Bengal and a number of people will be left unemployed. I think in the jute industry the total investment in the country will be near about Rs. 500 crores to Rs. 600 crores. It may be more. So this industry has to be protected. I do not know what the Government can do to see that the jute industry does not go down. For the jute industry the price of raw jute is an important matter. I have tried to impress this on the hon. Minister a number of times and he agreed theoretically, but I think he finds some practical difficulties. But that difficulty has to be overcome or else we shall be faced with shortage of raw jute as has happened this vear.

15 hrs.

I agree fully with what Shri Bimal Ghose said, namely, that for our foreign trade we should look more to Asian and African countries than to the industrial countries of Europe and America. They can take some jute, some tea and other things. But our main drive should be towards Asian and African countries. These are more or less untapped countries. Their standard of living is also rising and there is scope for further consumption of goods. So I hope the hon. Minister will see that our export drive is directed towards these countries.

8724 t Sche-

Shri K. U. Parmar (Ahmedabad--Reserved-Sch. Castes): Mr. Chairman, Sir, I find from the Report that the total value of imports in 1959 was Rs. 869 crores. When I look at these figures it takes me back to what the hon. Home Minister said when he gave an assurance in this House. He said that whenever any hon. Member has to make any suggestions he should make them here in this House and should not make any more criticism. Under the Ministry a board has been constituted. namely, the Central Harijan Welfare Board. That Board resolved that import and export licences should be given to persons of the Scheduled Castes. That resolution which passed under the chairmanship of the hon. Home Minister was forwarded to the Ministry of Commerce and Industry. But to our great surprise the , resolution was rejected by the Ministry of Commerce and Industry. I do not know the reasons for that Under the Constitution we have been given the assurance that equal opportunity will be given to all. Certain safe-guards also have been given to the Scheduled Castes. But I do not understand why the Ministry of Commerce and Industry have rejected particular resolution. As my friend, Shri Ram Krishan Gupta said here, the Chief Minister of Punjab influenced the industry to give the agency to that particular firm and they got it. We have no such person to influence.

I would like to enquire from the hon Minister of Commerce and Industry whether he is aware that those who are importing these articles of necessity are getting 200 to 300 pcr cent profit in the market. I want to know whether he knows this or not. The licences are given to influential persons and in this way some persons are being benefited. These poor Scheduled Castes persons for whom even the Ministry of Home Affairs recommended the giving of these licences are being neglected by the Ministry of Commerce and Industry. From this

I understand and 20 per cent Scheduled Castes people also understand that even though an assurance is given under the Constitution, there is a conspiracy by this Government to keep the Scheduled Castes persons downtrodden. I understand this from the past record.

Some export of shoes was made from this country. The Scheduled Castes persons were manufacturing shoes. I visited Agra and came to know that one lakh pairs of shoes were exported to Russia. They were returned back because they were not up to the accepted specifications. The real fact that I came to know from them was that the shoes which were manufactured by these shoemakers of Agra were purchased at Rs. 18|- per pair and were sold at Rs. 32|- per pair to the Russians. That big margin was extracted by the intermediaries and these poor people did not get it. In the same way when Scheduled Castes people come forward for export and import licences, their request is rejected by the Ministry.

I have also some experience. I have started a small fortnightly paper. I approached the Ministry for a quota of newsprint. Six months have passed, but for one reason or other the Commerce and Industry Ministry have refused to give the quota. That is why I have only to appeal to the hon. Minfor Commerce and Industry. They pretend that they are working on the the socialistic pattern of society. But as my hon, friend says, there is another Mundhra in Orissa. They are giving loans and grants like anything but there is no objection whatsoever from the Ministry of Commerce and Industry.

My hon, friend Shri Guha also said that the scheduled caste refugees who have come over to India want some quota, but the intermediaries are approaching them. I have seen the real position of the scheduled caste refugees who have come to this course.

try and their position is pitiable. Government has not cared to give them loans even worth Rs. 1,000 for starting new industries.

15.06 hrs.

[Mr. DEPUTY-SPEAKER in the Chair]

Shri B. K. Gaikwad (Nasik): That is their policy to improve them.

Shri K. U. Parmar: The scheduled caste refugees also-as there are other refugees-should get the advantage. But they are not being given any advantage. The scheduled caste people understand that there is a conspiracy on the part of the Government to keep the scheduled caste people down-trodden. I have personally no grievance against the hon. Minister Shri Lal Bahadur Shastri as an individual, but as the Commerce and Industry Minister he should take care of such things which have occurred in his own Ministry. I said that a loan worth Rs. 1,000 was not given to the scheduled caste community. But I have seen that the import of sago was prohibited by the Government in order to give full facility to one industrialist in my constituency who is the President of the Ahmedabad District Congress Committee-he is a millionaire and runs one Rohit mills which produces maize products. To help in producing maize products, Governmen have given lakhs of rupees to this industrialist and I understand that all this money has been misappropriated or misused and no result has come out. So, I would request the hon. Minister to enquire into this matter.

Nowadays many agencies are given to individuals. But to my great surprise I find that when the scheduled caste people approach the Ministry they are either being refused or their applications are not being entertained. One scheduled caste person coming from Saurashtra told me that he approached the Government for some small land for manufacturing salt. He was asked to deposit a sum of Rs. 200 for getting the land. He approached

the State Government and then he approached the Central Government, but as he had no influence with the Ministers his application was rejected and that poor man is yet trying to get back that sum of Rs. 300.

for Grants

It is said that ours is an undeveloped country and that is why Government have approached different countries for loans and monetary help. They have got financial help from different countries and they are not ashamed of these things. But when the scheduled caste people come and "We are poor people, we are neglected since centuries and we would like to develop ourselves in some industry or commerce", then they are told to come through proper channel. But by the proper channel as established by the Ministry, as I said earlier, it is very difficult for a common man to obtain any licence and it is a favoured few who get full benefit of this. I would like to request the Chair to please bring in some pressure on this Ministry so that there should be some relaxation of the rules and they should give import-export licences to scheduled caste people.

Mr. Deputy-Speaker: I am helpless and I cannot bring any pressure on the Ministry.

Shri K. U. Parmar: From the experience of two-three years I have seen that many things have been said on the floor of this House. I also remember that the hon. Minister for Transport and Communications gave once an assurance in this House that the establishment of Vishakhapatnam Shipyard was under consideration. At that time the hon. Speaker was also hot and he rebuked the hon. Minister.

Mr. Deputy-Speaker: The Speaker is never hot.

Shri K. U. Parmar: He became angry and went to the extent of saying, "You are creating a conflict between the north and the south." That is why I would like to say one thing. At that time when the assurance was

[Shri K. U. Parmar]

given in this House, the hon. Speaker took note of it. Now, an assurance was given by the Home Minister that "When you are aggrieved by decision or anybody's decision, you give us the suggestions." Thereby a Board was constituted from amongst the members of the duled castes and it recommended that licences should be given to the scheduled caste people and these procedures should be relaxed and that in the interests of the nation also-and it is guaranteed in the Constitutionthe scheduled caste people should be helped. But this was not done. think that all this is nothing but hypocrisy. That is why I say if the Resolution was not accepted by the Ministry of Commerce and Industry. either the Home Minister should resign or he should say to the world that "we are not for the scheduled caste people." What is more, their eyes and ears are closed and only their mouth is open. They are canvassing in the name of Mahatma Gandhi, nothing else.

I would request the hon. Minister to come and see the scheduled caste people in the villages and see what is the condition of the scheduled caste people. They want some loans for establishing village industries and there also favouritism, nepotism, red-tapism and everything is going on. If they want to make somebody self-sufficient they can do so by giving him financial help and other facilities.

I would like to appeal to the hon. Minister for Commerce and Industry that at least now, when he is not ashamed of taking loans from other developed countries, he should also not be ashamed of giving some facilities to the scheduled caste people by way of giving them licences for huller, soft coke, iron and steel, steel plates and cement.

I have seen in my own constituency that those having power and position in the ruling party are getting all these facilities. But the scheduled caste people, even though they are serving the country and even though they are begging everyday, are being neglected. That is why I am under the impression that there is a conspiracy on the part of the Government to keep the scheduled caste people down-trodden and always down-trodden. That is why I appeal the....

Mr. Deputy-Speaker: An appeal should not be couched in such words. If the hon. Member is making an appeal, then certainly it should not be couched in such words.

Shri K. U. Parmar: I am making an appeal. But I must also say that this is the injustice that is being done to the scheduled caste people since centuries. Our forefathers have suffered and our fathers have also suffered...

Mr. Deputy-Speaker: At the hands of Shri Lal Bahadur Shastri?

Shri K. U. Parmar: At the hands of the caste from which Shri Lal Bahadur Shastri comes.

Now, I would like to go to another point and that is regarding the film industry. The excise duty on the film industry would fetch an amount of Rs. 75 lakhs to the Government. The big producers of the film industry have approached the Government and they have made an appeal to them. I may say the film industry as a whole is the outcome of the big producers. But the Government should see that the small producers are also not suppressed or victimized.

There is very little time, and many points remain, but I will take some other opportunity to mention them However, I wish to mention about the textile industry. I come from Ahmedabad which is a taxtile area. Recently I had tabled a Short Notice Question which was rejected by the Minister of Labour and Employment.

Mr. Deputy-Speaker: The Minister does not reject questions.

Shri K. U. Parmar: But really the textile industry comes under Ministry, and Government also gives considerable loans and certain facilities to these industrialists. However, even after 1956, when the Company Law Administration was set up, have seen that in the city of Ahmedabad mill agents have been commission on sales and purchases which is not shown in their accounts, and as a result Government is losing income-tax etc., and the companies' accounts are shown as deficit. In this way they show that the company is running at a loss.

Demands

Shri Lal Bahadur Shastri recently said that the price of cloth was going high and industrialists should take care of it. But the industrialists, on the one side, are making profit at the cost of the people, and on the other are not paying proper wages to the labourers. The Wage Board has given good consideration to the question of the labourers' wages, but the Ahmedabad textile industry is hesitating to accept its decision.

A few months back, there was a doffers' strike in the city of Ahmedabad. A tribunal was appointed and it gave its award, and people thought they would get something. The workers are not fully satisfied with the award, but they are not getting full advantage even from the award, and the mill industry is trying to cheat the labourers by showing false accounts.

Sr, I would request the hon. Commerce and Industry Minister to that the agents of these big mills are not allowed to make these profits by befooling the Government and paying income-tax, and also by not paying proper wages to the workers.

With these words, I conclude speech.

श्रीमती कृष्णा मेहता (जम्मू तथा काश्मीर) : उपाध्यक्ष महोदय, मैं माननीय वाणिज्य तथा उद्योग मंत्री को उन के मंत्रालय की सफलताओं पर बधाई देती हं तथा मंत्रालय की धनदान की मांगों का समर्थन करती है।

सारे देश में उद्योग की जो उन्नति हो रही है वह हमारे देश की एक महान कान्ति है ग्रीर जो भारत की जनता का जीवन स्तर ऊंचा करेगी। भारी उद्योग तथा कटीर उद्योग सभी तरह पनप रहे हैं। उन की सफतता की झलकें, ग्रपने भारत में मिल रही हैं। ग्रगर जनता को समय पर भासानियां मिलती रहें तो कोई कारण नहीं कि देश शीघ से शीघ्र उम्नति के शिखर पर न पहुंच सके ।

मैं माननीय मंत्री जी का घ्यान सिल्क पर लगाये गये ३० नये पैसे प्रति बगंगज शल्क की तरफ दिलाना चाहती हं। यह कश्मीर के लिये एक चिन्ता का कारण हो गया है। भारत में दो स्थानों पर पावर लम्स से सिल्क बनाया जाता है। एक तो देहराइन में भौर दूसरे कश्मीर में। परन्तु कश्मीर को इस से बहुत न्क्सान होगा क्योंकि श्राप जानते हैं कि कश्मीर में जो सिल्क का उद्योग है वह बहुत बड़ा उद्योग है। उस में हजारों धादमी काम करते हैं। ध्रगर सिल्क पर इतना शुल्क लगाया गया तो वह प्रति वर्ग गज ६ म्रा॰ महंगा हो जायेगा । छोटी छोटी शिल्प कलाग्रों के लिये सारा कश्मीर बहुत मशहर ह । वहां के कारीगर उस से बहुत कुछ रोजी कमाते हैं भीर उन को मजदूरी मिलती है। मगर यह शल्क इस पर लगेगा तो उन को एक बड़ा धक्का पहुँचेगा । इसलिये मैं प्रार्थना करूंगी कि इस की तरफ ध्यान दिया जाय । नकली रेशम जो है वह ४ ६० पाउंड है भौर भ्रसली रेशम ४० ६० पाउंड है। नकली रेशम दिन प्रति दिन सस्ता होता जाता है भौर भसली रेशम जो है वह दिन प्रति दिन महंगा होता जाता ह । ग्रसली रेशम का मल्य पहले से ८ द्या० ज्यादा बढ गया है। ग्रगर यह शुल्क लग गया ता यह उद्योग कैसे उठ सकेगा ? श्रीमन काश्मीर का शिल्पकला का काम जोकि संसार मर में प्रसिद्ध है उस पर इस शुल्क के लगने से प्रतिकृत मसर पढ़ेगा भीर इस सिक्क के उद्योग की गति में बाधा पडेगी। सिल्क

for Grants

[श्रीमती कृष्णा मेहता]

इंडस्ट्री को बचाना भौर उस को प्रोत्साहन देना इस मंत्रालय का कर्जव्य होना चाहिये भौर मझे भाशा है कि हमारे मंत्री महोदय उधर धवस्य ध्यान देंगे ।

दूसरी बात मैं उन के सामने यह रखना बाहती हं कि जम्म काश्मीर राज्य में जडी बटी उगाने के लिये ११७० एकड फार्म में काम किया गया है श्रीर उस में सफलता मिली है । बैलोडेना, पावेरेधर्म मेन्धा मादि उत्पन्न करने में कामयाबी मिली है। जम्म काश्मीर में दवाई बनाने के कारखाने में सन् १६ ४४-४६ में ६८४ लाख रुपये की दवाईया बनाई गई और सन १६४८-४६ में ६८६ लाख रुपये की दवाइयां बनाई गई। षम्म काश्मीर में दवाइयां बनाने तथा जडी ब्टी उगाने का काम बड़ी घच्छी तरह से बल रहा है। ग्रगर केन्द्रीय सरकार उस ग्रोर व्यान दे और कुछ प्रोत्साहन दे तो यह काम भौर भी भ्रच्छी तरह से हो सकता है। एंटी बाएटिक्स, हरबल डुग्स, हारमोनप्रपरेशन भौर सिन्येटिक कैमिकल आदि के रूस से जो विशेषज्ञ भारत ग्राये थे वह भारत सरकार के परामर्श पर काइमीर भी गये थे भीर उन्हों ने वह सब काम होते देखा था। बहां उन्हों ने इस जड़ी, बटी उगाने की सफल किया को देखा था भीर जहां तक मेरी जान-कारी है उन्हों ने यह विचार प्रकट किया था कि काश्मीर के इस जड़ी और बटी उद्योग को भीर भागे बढ़ाया जा सकता है भीर यह बहां पर धाशातीत सफलता प्राप्त कर सकता है क्योंकि वहां का वातावरण भौर वहां की जलवाय ग्रादि भी इस के लिये ग्रनकल है। मैं मंत्री महोदय का ध्यान इसलिये विशेष रूप से उस भ्रोर दिलाना चाहंगी भौर मझे श्राशा है कि वे उधर जरूर घ्यान देंगे भौर उस को प्रोत्साहन देंगे।

यह बड़ी प्रसन्नता का विषय है कि भारत में भव घडियां भी शीघ्र ही बनने लग जायेंगी।

घड़ियों के निर्माण के हेतु यहां देश में कारसाना स्थापित करने की बातचीत चल रही है। इस सम्बन्ध में मैं सरकार को यह सुझाव देना चाहती हं कि काश्मीर जिस की कि जलवाय स्विटजरलैंड के समान है, घडियों का कारखाना स्थापित करने के लिये मधिक धनकल रहेगा भीर क्या कारण है कि जब यह घडियों के लिये देश में कारखाने लगाये जाने की बात चल रही है तब काश्मीर की श्रोर क्यों नहीं ध्यान दिया गया ? मेरी समझ में जम्म काश्मीर राज्य की जलवाय घडियों के कारखाने के लिये प्रधिक उपयक्त है क्योंकि उस की जलवाय बहुत कुछ स्विटजरलैंड के समान है। इस बास्ते मैं माननीय मंत्री भौर सदन से प्रार्थना करूंगी कि घडियों का एक कारखाना काश्मीर राज्य में श्रीनगर में प्रवश्य कायम किया जाये । जम्म काश्मीर राज्य मभी भी मन्य राज्यों को मपेक्षा पिछडा हमा है भीर वहां पर कोई बड़े उद्योग व कारलाने नहीं चल रहे हैं। मैं यह कहती भी नहीं कि मभी वहां पर कोई लोहे के बड़े बड़े कारखाने व ग्रन्य भारी उद्योग स्थापित कियें जायें। मैं तो वहां पर छोटे छोटे उद्योग व कारखाने स्रोलने के लिये कह रही हं। जब तक हम उस राज्य में इस तरह के छोटे छोटे कारखाने काफी तादाद में नहीं खोलेंगे तब तक वहां की जनता की उन्नति नहीं हो सकेगी भौर उन में खुशहाली नहीं ग्रा सकेगी । मेरा निवेदन है कि केन्द्रीय सरकार उधर घ्यान दे भौर जब घडियों के काम में हमें सफलता मिल सकती है तो क्यों न उस की तरफ घ्यान दिया जाये । वहां राज्य में ग्रभी भी काफी बेंकारी फैली हुई है और चूंकि वहां पर लोगों को पर्याप्त रोजी नहीं मिलती है, कोई बडा कारखाना वहां नहीं है। काश्मीर निवासी हजारों की तादाद में काश्मीर से बाहर जा कर घंघा तलाश करते है। मगर वहां पर कुछ इस तरह के छोटे छोटे उद्योग व कल कारखाने स्थापित कर दिये जायें तो उचित होगा भीर इस से वहां की जनता में

स्तुशहाली भ्रायेगी भीर उन में जो बेकारी तुवह बहुत हद तक दूर हो जायेगी।

खादी कमिश्चन का कार्य बहुत ही प्रच्छे डंग से चल रहा है भौर इस के लिये मैं सरकार को बधाई देना चाहती हं । यह बडी प्रसन्नता की बात है कि खादी उद्योग द्वारा गांबों की वनता बहुत लाभान्वित हो रही है भौर इस में कोई शक नहीं है कि खादी उद्योग को बढ़ा कर भौर प्रोत्साहन दे कर ही हम गांव के लोगों की उन्नति कर सकेंग । ग्रब यह बात किस से छिपी हुई नहीं है कि हमारे गांवों की हालत बड़ी दयनीय है भीर वहां के निवासियों में गरीबी भौर बेकारी फैली हुई है भौर हम खादी उद्योग भौर भ्रन्य ग्रामो-द्योग भ्रौर कूटीर उद्योग स्थापित कर के ही गांव वालों की सहायता कर सकते हैं, उन को काम दे सकते हैं भीर उन की बेकारी दर कर सकते हैं। श्रव हमारे देश की ५२ प्रतिशत जनता गांवों में बसती है भीर जाहिर है कि सब को खेती के काम में रोजी नहीं मिल सकती । इसलिय यह भौर भी जरूरी हो जाता है कि गांवों में ग्रामोद्योग, लघु उद्योग भौर कूटीर उद्योग स्थापित किये जायें भौर ऐसा करने से म्राज जो गांव वालों में बेकारी धौर गरीबी फैली हुई है उसे दूर कर सकते हैं। भ्राप इस बेकारी की समस्या का इस से ध्यदाजा लगा सकते हैं कि २० करोड व्यक्तियों की प्रति दिन की जो ग्राय का भौसत लगाया गया है प्रधाने से भी कम पड़ता है। जब एसी हालत हो तब ग्रामोद्योग, खादी भौर कूटीर उद्योगों को प्रोत्साहन देने के भलावा ध्रन्य कोई चारा नहीं है।

स्रादी उद्योग के सम्बन्ध में म्रांकड़ों को देखने से मालूम होता है कि सन् १९५३ से स्रादी तथा ग्रामोद्योग ने काफी उन्नति की है ग्रौर उस से लोगों को रोजगार मिला है। जहां तक मुझे मालूम है १३ लाख भावमी इस काम पर लगे हुए हैं। ग्रम्बर वर्खे से मी २ लाख ६२ हजार ग्रौर ६०० सोगों को काम मिसा है। एक सास गांवों में यह सादी का काम हो रहा है भीर गांव वालों को इस से लाभ पहुंचा है।

धब इस सम्बन्ध में एक बात ब्यान देने की यह है कि जो खादी तैयार होती है उस के लिये बाजार मिलने में कठिनाई होती है। इस मंत्रालय को सादी की बिकी के लिये उचित प्रबन्ध करना चाहिये धौर बाजार इंडना चाहिय । मैं तो यह भी सुझाव देना चाहंगी कि सादी का प्रयोग सरकार के सभी मंत्रालयों के कर्मचारियों द्वारा किया जाय धौर इस के लिये ग्रावश्यक किया जाय।ऐसा कर के हम भ्राज जो देश में बेकारी फैली हई ह भौर यह जो २० करोड़ लोगों को प्रमाने से भी रोजाना की कम आमदनी है उस को यह बेकारी दर कर के बढ़ा सकते हैं भीर जनता को खशहाल बना सकते हैं। खादी कमिशन को श्रधिक से श्रधिक सहायता दी जाय भीर देश में उस की खपत का इंतजाम करने के भ्रलावा सरकार को बाहर के देशों में भी उस के लिये मार्केंट्स बनाना चाहियें भौर विदेशों में भी उस को भेजना चाहिये । म्राज खादी हमारे देश-वासियों में ही नहीं म्रपितु जो विदेशी लोग यहां पर भाते हैं उन में भी यह लोकप्रिय होती जा रही है तो यह जरूरी हो जाता है कि सादी को बाहर भी भेजने का प्रबन्ध किया जायं।

रूई की घोर भी में घ्राप का घ्यान दिलाना चाहती हूं। हमारे देश में प्रतिवर्ष लगभग ४० करोड़ रुपये की रूई विदेशों से घाती हैं। घगर हमारे घ्रपने देश में रूई का उत्पादन बढ़ाया जाय घौर बाहर से रूई मंगाना बन्द हो जाय तो देश को बहुत लाम होता हैं जिसे कि सी० घाईलैंड कपास कहते हैं। सी० घाईलैंड कपास की खेती करने में एक एकड़ में बीज घादि लेने में ३०० रुपये घ्या होते हैं लेकिन साथ ही उस के यह भी है कि एक एकड़ में यदि उस कपास की खेती की जाय तो १००० रुपये की कपास

उत्पन्न होती है भौर जिस का कि मतलब यह हमा कि किसान को ७०० रुपये का फायदा होगा । इस की खेती करने से किसानों को काफी लाभ होगा। खादी कमिशन को इस काम के लिय खब रूपया दिया जाय भौर मदद दी जाय भीर ऐसा करने से किसानों की भाय बढेगी भौर साथ ही भाज जो कपास के बास्ते इतना रूपया विदेशों में हमारा जाता इत्वह भी कछ बच जायेगा। में ग्रन्त में ग्राप को घन्यवाद करती हं कि श्राप ने मुझे बोलने कामौकादिया।

Shri Harish Chandra Mathur: After two bad years of depression, the year 1959 has presented a picture which is really heartening. The index of production has moved up beyond our expectation. As a matter of fact, in 1956, it was only 132, in 1957, it was 137, and in 1958, it was only 139. It was moving up very slowly, and we were really depressed, but in 1959, it has gone up to 151.4. I have no manner of doubt that the index of production would go up with an accelerated speed in the years to come, more particularly when our sector enterprises go into production.

Also, there has been some improvement in our exports. But as was very ably pointed out by two hon. Members who spoke earlier, we cannot be complacent about our exports. The exports are likely to come into greater difficulties, more particularly because of the situations that are arising and greater competition which we are likely to meet. We have competition both on this side in the Asian countries from Japan and China, and on the other side in the European countries where they are coming into an agreement for the 'Inner Six' and the 'Outer Seven'; they have already created some difficulties, and possibly, if they come together, we shall have to face certain difficulties in our exports.

It has been suggested, and very rightly, that we must explore fresh markets for our exports. I shall not deal with that aspect now, but while I am on this point, I wish to stress another point, namely that if our production has to go up and our exports also are to be further stimulated, then, a very continuous, concerted and judicious effort will have to be made There is the least doubt about Apart from that, we shall have to be very competitive in the market. That must also be borne in mind.

for Grants

We have not been able to modernise our machinery. I submit that we must be competitive. After all, in the international market, it is not only by negotiations and by bringing about influence that we can seize the market or we can go into the market, but we shall have to take note of the fact that we must modernise our machinery, more particularly, in We must also see that the raw material is made available in abundance, particularly in those sectors where it is related to exports. At present, wherever we go, we find that the main difficulty is in regard to raw material. Though my hon. friend Shri A. C. Guha has suggested that there has been a little relaxation now in the matter of the availability of the raw material, yet, I think, so far as the manufacturing programme is concerned, the main bottle-neck is raw material, for the small-scale industries and the medium-sized industries particular; though their quotas have been increased, yet in spite of this increase, the small-scale industries as well as the medium-scale industries are in a great difficulty in regard to raw material. Also, we should not discriminate in the case of the largescale industries, more particularly in that sphere where the products are going to be exported; and we must see that we make at least the necessary raw materials available to them. And we must see to it that we become competitive.

Authough I am not in agreement with many of the suggestions and recommendations which have been made by the Federation of Indian Chambers of Commerce and Industry, yet, I am quite clear in my mind that our productivity must be linked with wages. The wage policy will have to be reconsidered, and the wages must be linked with productivity. That is a very necessary thing, if our production is to go up. There are only two criteria with which we judge our progress in the field of industry, namely higher productivity and our obility to export. For this purpose also, we must be very competitive. We wan better wages to be paid, but the better wages must be related aiso to productivity.

Having said that, I wish to say a little now about this public and private sector business. I do not know why this controversy still persists. It is really unfortunate that the private sector has in a very insidious manner launched a vilifying propaganda against the public sector. They have opened three fronts. One of them is the Swatantra Party. They are not concerned with anything else. As the great leader of the Swatantra Party pointed out the other day, he is concerned only with the major economic policies. Those major economic policies are just the great front of the private sector against the public sector. The other one 's the Forum for Free Enterprise. I do not mind if they express their views. But must understand that these two are the arms of the private sector. They do not directly come and say these two agencies of the private sector come and say about it. So far as they are concerned, in the Federation, they say, well, we are prepared to offer our best co-operation. That is the alluring and tempting co-operation which they offer, so far as they are directly concerned, but their indirect arms are all having a vilifying propaganda against the public sector. I think serious note should

be taken of this matter.

I am not against the private sector. As a matter of fact, I strongly feel that the private sector must be stimulated, and as I stated at the very outset, raw materials must be made available to the private sector so that they could produce more and all their difficulties can be got rid of. But the private sector must understand where it stands, and this propaganda must be stopped. know how the other day, there was so much against the production the ordnance factories. As soon we had the programme for the production of the Shaktiman, there was a veritable propaganda carried all over the country. Again, there was a little trouble about the tractors in Dandakaranya, and another propaganda was carried on. I wish you to take note of what was said only yesterday at the meeting of the Federation, namely that the defence equipment must be manufactured by the private enterprise. Now, relate all these and see how step by step they have proceeded. They are just vilifying. They say that ordnance factories should not manufacture the Even yesterday they Shaktiman. made an appeal to the effect that the private sector should be permitted to manufacture defence equipment. I do not mind what work we allow to the private sector. Let them have a full share. Let them be stimulated to produce more and more. But they must understand where they As a vis-a-vis the public sector. matter of fact, so far as the public sector is concerned, I wish it is realised that it is itself a great stimulant to the private sector. It is serving as a broad base to help the private sector go ahead. After all, in the public sector we have three big steel mills. What are these steel mills doing? If we had not put up these three mills in the public sector, do you think anybody else would have done it and production of iron and steel would have gone Would it have been possible to plan it otherwise? The Tatas who are in

[Shri Harish Chandra Mathur]

the field for such a long time were also given complete freedom to expand, and they are finding it more difficult than we have found in the case of the three steel plants. After all, the five or six million tons steel which will be produced by these steel plants are going to serve the private sector so that they could produce something out of that steel. Again, do you think that if we had not produced electricity in the public enterprises, the private sector would have gone up? They must understand that the public sector is serving them, that it is a sort of broad base. They must understand this and adjust themselves with the public sector which is there to stay, and stay for all time, and going to expand. There is not the least doubt about that. It should be made absolutely clear to them that this is the position.

Shri Prabhat Kar: What is the third front he was referring to?

Shri Narayanankutty Menon (Mukandapuram): It is the 'Swatantra' wing of the Congress Party. He will not say that.

Shri Harish Chandra Mathur: Having said all this, I wish also to say this about the public sector. We do not give our support to the public sector merely because of a certain ideology. I do it only from an absolutely practical viewpoint; there is no other realistic viewpoint, I lend my fullest support to it and whenever I have had occasion to say so, I have always said it. But now that we have made a considerable headway, it is time that we prescribed a rule as to how this public sector is going to be run. I have referred to it earlier, and I am very glad that even the Estimates Committee have made a strong suggestion about it.

There are two or three things which must be decided on the policy level so far as the public sector is concerned. How are these public enterprises going to run? What is their responsibility to Parliament? How is the control of Parliament going to be exercised? We had set up a Committee about it. But vet nothing very much has been done. We must clearly state that accountability to Parliament must be established either through a Standing Committee or through any other agency. These public sector enterprises must be treated almost on the same lines as all other business enterprises. They must give their programme of production for the coming year. We must have it along with the budget papers; as has been suggested. must be given the fullest picture about the public sector enterprises.

for Grants

The third thing is that, as in the case of the railways and other enterprises, we must have a fixed dividend return from the public sector. Maybe that it is not possible to enforce this in the first two or three years. But after a limited number of years, the public sector must give us a dividend of 6 per cent or something of that order. Also for expansion purposes, once a public sector enterprise is established, it should be able to raise funds from the public at large. The support of the Government is there. This suggestion will ensure that there is no strain on the resources of the Government. are perfectly safe so far as the public sector is concerned. Its constitution is there and its accountability to Parliament is there. There is absolutely no harm if we raise loans. I do not want any participation of the public in that sense, but I do not see any harm so far as finances are concerned in raising loans for expansion purposes. Therefore, I would strongly suggest that these loans must be raised from the people. The public sector must inspire that confidence among the people. There should be that change of attitude not only here but throughout the country so that the public sector enterprises are looked at with such an amount of confidence that whenever they ask for

funds, funds are made available to them as they are made available to the private sector. There are many people who say: 'In the private enterprises, you have got a large number of small people who subscribe to their capital, but a few people who derive the benefit.' Why should we not subscribe to the public sector enterprises?'

Having said this much about the public sector and the private sector and how they should harmonise, I wish to pass on to my special subject of small-scale industry.

Shri V. P. Nayar (Quilon): Is that his special subject?

Shri Harish Chandra Mathur: I have made a little study of it. I have been saying that the small-scale industry has made a really good headway during the last three or four years. It is possible that all criticism launched against it is more particularly through lack of knowledge than anything else. We have got a really dynamic organisation which is forging ahead for the seting up of small scale industries. The difficulties are there. A small-scale industry is not very easy to set up. There are so many difficulties which a small entrepreneur has got to face. not only the Government which going to set up small-scale industries. It very much depends on the climate that is created, the facilities that are there, the services that are available. Then only the private entrepreneur comes forward to put up a particular industry.

My hon, friend said that a man had to go from pillar to post and he had to go from one agency to another. I do not understand how it could happen. I think the Director of Industries has been given all the possible powers to deal with all such matters. I do not know how inefficient that Director must be when a small entrepreneur had been put to that difficulty.

So far as small-scale industry is concerned, it is primarily the responsibility of the State Governments. I know it, but in spite of that, the Central Government has taken a major lead in the matter and shown initiative. But so far as the policy is concerned, I am afraid the hon. Minister has not got a proper hang of it. He does not know about those important factors which very necessary. Even in the Five Year Plan, it was indicated how the private industry is to be developed. We had the question of dispersal of industry. Dispersal of industry is very much concerned with the development of small-scale industry. I just want to put a positive question to the hon. Minister. What positive steps have been taken by the Government for the dispersal of industries? What special assistance Government give to those people who come and establish industries in the under-developed areas? Absolutely nothing has been done.

I had suggested the other day that a big amount should be earmarked for it and should be made available for the development of these underdeveloped areas. They must give special concessions so far as incometax is concerned. They must make a special effort to see that raw materials are made available to these people, who come and develop industries there, as a matter of top priority.

Here I wish to give a very interesting figure. It was supplied by the Ministry of Commerce and Industry. In 1958, they manufactured in the large scale sector about 7 lakh pipes and in the process employed about 7000 persons. As against this, only about 80,000 pipes were manufactured in the small scale sector-that 1|8th-employing a little more than 7500. This should be clearly understood. Yet what has happened is that it is only in the large scale sector that a big effort has been made. They have done absolutely nothing so far as reservation of the spheres is concerned. It is a very long-standing request that we must reserve certain areas for cottage industries, we must

[Shri Harish Chandra Mathur]

reserve certain areas for the small sector industry.

Even in the Policy Resolution it was stated how the small scale industry is going to be developed and how common production programme is going to be stimulated. It has been definitely stated that they will levy even the necessary cess on the large scale industry. But, so far as the small scale industry products are concerned nothing of the kind has been done. I want that the small scale industry should stand on its own legs and should produce quality goods. But something must be done about it.

Two working groups were appointed which have gone thoroughly into the matter; and they have suggested that if, in the Third Plan you want not to take any new programme-I am not asking you to take any new programme-if only what we have in hand is to be continued and if the tempo which has been created now has to be carried forward, then, at least Rs. 230 crores must be provided for the small scale industry. If you do not provide Rs. 230 crores, the present programme which is already there will suffer; and the tempo which has been created will suffer.

It has been examined by two different groups and they have come to the conclusion that if you provide this much amount, what you will get is that you will provide employment for 31 lakh persons. Just take note of this; it is very important. We all talking about the employment problem. But when it comes to reality, when we want to examine it, we find that this is not taken note of. I know that the overall resources have to be taken into consideration. But until and unless you make a provision of at least Rs. 230 crores, the tempo which has already been created there will suffer a set-back and employment potential will suffer a set-back. You will not be able to create employment for the number which has been envisaged there.

श्री बज राज सिंह: उपाध्यक्ष महोदय. ग्रभी दिल्ली में उद्योग-त्र्यापार मंडल की बैठक हुई, जिस में उन्होंने एक नया नारा दिया है। वे चाहते हैं कि सरकार की उद्योग-व्यापार नीति में कुछ मल परिवर्तन होने चाहियें । इधर देश में---भौर संसद में भी-कुछ माननीय व्यक्ति यह नारा लगाने लग है कि स्वतंत्र व्यापार की नीति भ्रपनाई जानी चाहिये भीर राज्य की तरफ से जो कंटोल या जो रुकावटें स्वतंत्र व्यापार में श्रा रही हैं. उन को समाप्त किया जाना चाहिये। भ्राज के युग में, जबकि देश के बहुत ही भौद्योगीकरण की आवश्यकता है. स्वतंत्र व्यापार का यह नारा, में समझता हं, बहुत ही महत्वपूर्ण नारा हो गया है, जिस पर सरकार को गम्भीरतापर्वक विचार करना चाहिये । स्वतंत्र व्यापार के इस नारे के पीछे घाखिर क्या नीति है ? सरकार की भौद्योगिक नीति का एक प्रस्ताव है, जिस में निश्चित किया गया है कि पब्लिक सैक्टर भौर प्राइवट सेक्टर दोनों को ग्रपने ग्रपने तरीके से उन्नति करने भौर विकास करने का ग्राधिकार होगा । लेकिन ग्राब उस से संतुष्ट न हो कर बढ़े बड़े उद्योगपित कई तरीकों से, विभिन्न फन्ट कायम करके उस नीति पर हमला बोल रहे हैं भौर मझे लगता है कि सरकार उस हमले में सहायक बनना चाहती है भीर वह उस को बर्दाश्त नहीं करना चाहती है। सम्भवतः वह कोई ऐसी नीति भ्रपनाना चाहती है, जिस से स्वतंत्र व्यापार नीति चलाने वाले लोगों को मदद मिले । यह मैं इस्रलिये कहना चाहता हं कि हिन्दस्तान के उद्योगपतियों की तरफ़ से लगातार स्वतंत्र व्यापार का इस तरह का नारा लग रहा है भ्रौर दूसरी तरफ तृतीय पंच-वर्षीय योजना में इन्वेस्ट करने के लिये हमारे पास फंडज नहीं हैं। तो मैं पूछना चाहता हं सरकार के मंत्री लोगों

से कि क्या वह वक्त नहीं या गया है, जबकि हमारी धौद्योगिक नीति के प्रस्ताव में कुछ संशोधन करना चाहिये । मैं ऐसा महसूस करता हं कि यदि हिवदुस्तान का धौद्योगी-करण ढंग से करना है भीर उस का लाभ हिन्दस्तान की जनता को मिलना है, तो हमें ग्रपनी भौद्योगिक नीति के प्रस्ताव में निश्चित रूप से संशोधन कर देना चाहिये। मैं समझता हं कि अब वह नारा कि पब्लिक सैक्टर और प्राइववट सैक्टर दोनों को साथ साथ रहने का ग्रधिकार है, दोनों को साथ साथ विकास भौर उन्नति करने का मधिकार है, पुराना पड गया है। इसके यह मायने कतई नहीं है कि पब्लिक सैक्टर में जो कुछ उद्योग चल रहे हैं, मैं उन की ग्रालोचना नहीं करता है। मैं मानता है कि उन में गडबडिया है भीर उन में लर्च ज्यादा होता है धौर संभवतः उनमें जितना उत्पादन हो सकता या, वह नहीं हो रहा है। क्रिकेन हमें नीति के सम्बन्ध में यह बात जरूर मोचनो होगी कि भले ही गलतियां हुई हों. उन गलतियों को दूर कैसे किया जा सकता है। पब्लिक सैक्टर के उद्योगों के बारे में प्राइवेट संक्टर के उद्योगों की तरफ से जो नारा लग रहा है वह नारा न सिर्फ पब्लिक सैक्टर को हड़प करने के लिये है बल्कि हिन्दुस्तान में जो गतिविधि रही है इस डाइरेक्शन में---एक तरीके से समाजबाद की तरफ-- उसको पीछे की द्योर खदेडने के लिये है। मैं चेतावनी देना चाहता हं कि समय रहते सरकार चेते और ग्रपने ग्रौद्योगिक नीति सम्बन्धी प्रस्ताव में संशोधन करे ग्रीर निश्चित करे कि हिन्दस्तान की वर्तमान परिस्थितियों में हमारी जो प्रगली योजना चलने वाली है तृतीय भौर चतुर्य योजना उसको फाइनेन्स करने के लिये किन किन बातों की ग्रावश्कता होगी भीर उसके लिये यह भी जरूरी है कि हम प्राइवेट सेक्टर को श्रधिक से श्रधिक श्रपने कन्टोल में लें भीर मैं कहना चाहता है कि जितने बड़े बड़े उद्योग प्राइवेट सैक्टर में माते हैं,

प्राइवेट सैक्टर के हाथ में हैं, उनके राष्ट्रीय-करण का भव जो एक प्रश्न उठ खडा हथा है उस पर भी गम्भीरतापूर्वक विचार हो। म्राज स्वतंत्र पार्टी के लोग यह नारा लगा रहे है कि हमें भ्रपनी भ्रोरिजनल कान्स्टीटय-शन की झोर जाना चाहिये जिसमें था कि न्यायिक मधावजा मिले, उसके बारे में मैं कहना चाहता हं कि ब्राज हमें ब्रपनी कान्स्टी-टयशन में इस तरह का भी परिवर्तन करना चाहिये कि जनहित में धगर बड़े बड़े उद्योगों के राष्टीयकरण की ग्रावश्यकता हो तो किसी तरह का कोई मद्भावजा देने की भावश्यकता नहीं है। जब तक इस तरह की बात हम नहीं करगे तब तक मैं समझता हं कि स्वतंत्र पार्टी की तरफ से जो जबर्दस्त हमला होने वाला है, उसको न तो सरकार बद्दीब्त कर सकती है ग्रीरन कोई ग्रीर, ग्रीर देश के लिये भी बहुत हानिकर होगा। इस लिये में सरकार को चेतावनी देना चाहता है कि समय म्रागया है जब सरकार भ्रपनी नीति पर पूर्निवचार करे भौर भौद्योगिक नीति सम्बन्धी प्रस्ताव में संशोधन करे भौर यह व्यवस्था करे कि यदि भावश्कता हुई तो बड़े बड़े उद्योगों को सरकार ग्रपने हाथ में ले सकती है।

उदाहरण के लिये, उपाध्यक्ष महोदय, में कपड़ा उद्योग को लेता हैं। कपड़ा उद्योग में एक संकट सा उत्पन्न हो रहा है। म्राम जनता जिस कपडे की मांग करती है, जिसकी उसकी जरूरत होती है उस कपड़े की कीमत बढ़ रही है भीर खास तौर से जो मोटा कपडा है, उसकी कीमतें लगातार बढ़ रही है। ग्रभी माननीय मंत्री महोदय ने चिंता व्यक्त की कि इन बढ़ती हुई कीमतों पर भीर साथ ही साथ धाशा भी व्यक्त की कि कपड़ा मिल मालिक कीमतों को कम करेंगे। यह प्राणा कई बार व्यक्त की जाचकी है लेकिन उस भाशा का भाजतक कोई नतीजा नहीं निकला है। मैं कहना चाहता है कि ग्रव समय ग्रा गया है जब हम सोचें कि क्या कपडे के उद्योग पर हम कोई इस तरह का कन्द्रोल नहीं

[श्री कजराज सिंह]

लगा सकते हैं, चैक नहीं लगा सकते हैं जिससे सरकार उसे प्रपने प्रधिकार में ले। मैं मानता हूँ कि सरकार की मोर से कहा जा सकता है कि प्रगर हम कपड़े की बड़ी बड़ी मिलों को मपने प्रधिकार में ले लें तो उसके लिये वर्तमान व्यवस्था में मुप्रावजा देना पड़ेगा। इसके बारे में पहले ही कह चुका हूँ कि हमें मुप्रावजे के बारे में फिर से विचार करना पड़ेगा भौर मुप्रावजे के बारे में फिर से विचार करना पड़ेगा भौर मुप्रावजे की बात को बिल्कुल खत्म करना पड़ेगा भौर इसके लिये संविधान में भावस्थक संशोधन करना पड़ेगा।

इसके बारे में दूसरी बात यह कही जा सकती है कि कपड़े की मिलों में जो मशीनरी लगी हुई है वह इतनी पुरानी है कि उसको लेने से कोई लाभ नहीं होगा । लेकिन क्योंकि इस तरह का एक संकट पैदा होने वाला है इसलिये सरकार को इस पर गम्भीरतापूर्वक विचार करना चाहिये कि क्या सरकार देश हित को, जान-हित को, देश के भविष्य को कछ इने गिने लोगों के हाथ में छोड सकती है और क्या यह देखती रह सकती है कि वे लोगों की जिन्दगियां के साथ खिलवाड करें? सरकार का यह परम कर्तव्य है कि वह कपड़े की कीमतों को उद्योगपतियों से कम करवाये भ्रौर यदि उद्योगपति उसमें सफल नहीं होते हैं, वे इस बात के लिये तैयार नहीं होते हैं, तो काड़े के उद्योग को . कपड़े के उत्पादन को वह ग्रपने हाथ में लें।

छोटे उद्योगों के सम्बन्ध में भी सरकार की एक घोषित नीति धौर वह है कि छोटे उद्योगों का विकास हो। लेकिन द्वितीय योजना में जितना रुपया छोटे उद्योगों के वि-कास के लिये रखा गया था उतना न तो खर्च होने वाला है धौर न ही उतना शायद उसे उसके लिये मिलने वाला है धौर यह चिता का ही विषय है। तीसरी योजना का सवाल भी इस सम्बन्ध में उठता है। जहां तक हिन्दुस्तान की बेकारी को दूर करने का सवाल है वह छोटे उद्योगों द्वारा ही हो सकती है बड़े उद्योगों द्वारा नहीं। जिन उद्योगों में १५,००० या २०,००० रुपया लगाकर एक व्यक्ति को ही काम मिलता है, उससे लोगों को बेकारी दर नहीं हो सकती है। जहां पर भीसतन ८०० या १.००० रुपया लगा करके एक व्यक्ति को काम दिलाया जा सकता है, उससे ही वेकारी दूर हो सकती है। मैं समझता हैं कि छोटे ग्राकार के उद्योगों का विकास करने के लिये सरकार को काफी धन लगाना चाहिये । तीसरी योजना में मुझे लगता है कि इस मंत्रालय की तरफ से काफी कोशिश इस विषय में की जा रही है लेकिन ग्रन्त में मझे डर है कि जब प्रश्न उठेगा इस बात का कि रिसोर्सज नहीं है, साधन नहीं हैं तो सब से पहले जो हमला होगा वह स्रोटे उद्योगों पर होगा भीर इस पर कट लगेगी और कम से कम धनराशि इस के लिये दी जायेगी । मैं चाहता हं कि छोटे उद्योगों में कितना ग्रधिक से ग्रधिक रुपया खर्च किया जा सकता है, खर्च करने की कोशिश की जानी चाहिये। यह न केवल अपने मल्क की ग्रयं-त्र्यास्या के भनकल बात है बल्कि देश के साकने जो बेकारी की समस्या है उसे हल करने में भी इन का सब से बड़ा हाथ होगा ।

इस के साथ ही साथ यह प्रश्न भी उटता है कि इंडस्ट्रियल एस्टेट्स की जो योजना सरकार ने चलाई है, वह कहां तक उस से जडी हुई है। मैं समझता हं कि इंड स्ट्यल एस्टेट्स की जो योजना चलाई गई है, वह भच्छी योजना है लेकिन जितना रूपया इन के लिये ग्राप को खर्च करना चाहिये या उतना रुपया ग्राप खर्च नहीं कर पाये हैं भीर न कर पायेंगे। इन के लिये पहले रुपया कम कर दिया गया है स्रौर जो कम कया भी गया है, उसम भी जितनी इंडस्ट्रियल एस्टेटस कायम करनी चाहियें थीं, उतनी सम्भवतः माप नहीं कर सके हैं। द्वितीय योजना में जो कुछ भी हुआ हो, उस में अब जाने की जरूरत नहीं है। तुतीय योजना में हमें नीति सम्बन्धी कुछ परिवर्तन इन स्टेट्स के बारे में करना होगा। इस वक्त जो एस्टेट्स

for Grants

कायम की जा रही हैं, भोखला में तथा देश के विभिन्न हिस्सों में, बड़े बड़े शहरों के नजदीक, उन से जो हमारा उद्देश्य है वह पूरा नहीं होता है। इंडस्ट्रियल एस्टेट्स ऐसे स्थानों पर हमें कायम करने चाहियें जिस से शहरों की भावादी बढ़ने के बजाय कम हो । यदि इंन एस्टेट्स की गांबों में स्थापना की जायेगी, शहरों, से दूर स्थापना की जायेगी तो इस व्येय को प्राप्त करने में हम को मदद मिल सकती है। प्रवन यह है कि पावर, बिजली कहां से मिलेगी। मैं समझता हं कि इस में कोई विशेष किटनाई उठने वाली नहीं है, इसकी व्यवस्था भी की बासकती है। जहां से बिजली की लाइन जाती है, वहां से विली पहं⊓ई जा सकती है भौर मैं समझता हूं कि शहरों में नहीं बल्कि शहरों से दस बीस मील दूर हम इस तरह की एस्टेट्स कायम कर सकते हैं। नगरों की ओ धाबादी माज बढ़ती जा रही है, भौर जो एक समस्या हमारे सामने उठ खड़ी हुई है भौर जिसे इम हल करना चाहते हैं, उसे हल करने में इस से मदद मिल सकती है। इस के साथ ही श्वाच गांवों के पास भीर गांवों में रहने का मोत्साहन लोगों को मिलेगा भीर वहां पर हम उद्योग कायम करके उन लोगों को काम वे सकते हैं। इस वास्ते मैं कहना चाहता हूं कि इंडस्ड्रियल एस्टेट्स का जहां तक प्रश्न है उस में भी एक तो हमें ज्यादा से ज्यादा इपया रखने की कोशिश करनी चाहिये श्रीर साय ही साथ देश के जो मुख्य छोटे छोटे उद्योग 🖁 उन में से हर एक में एक एक इंडस्ट्रियल एस्टेट्स कायम करने की कोशिश हम को करनी चाहिये।

इस संदर्भ में मै सरकार का घ्यान हिन्दुस्तान के एक छोटे परन्तु प्रमुख उद्योग की घोर आकर्षित करना चाहता हूं घौर वह चूड़ी घौर कांच का उद्योग है। हि दुस्तान में सिफं एक ही शहर है फिरोजाबाद जहां पर यह चूड़ी घौर कांच का उद्योग है जिसे झौंपड़ी उद्योग भी कहते हैं। न सिफं हिन्दुस्तान में बल्कि मैं समझता हूं कि सारे ऐशिया में इतने बढ़े पैमाने पर यह उद्योग वहीं है घौर शायद ही कहीं घौर होगा। 7 (Ai) LS—7.

करीव करीव पचास हजार मजदूर इस में काम करते हैं। मैं पूछना चाहता है कि इस उद्योग के विकास के लिये क्या सरकार ने उतना कुछ किया है, जितना कुछ कि उसे करना चाहिये था । भीर क्या एक इंडस्ट्रियल ऐस्टेट्स इस काम के लिये फिरोजाबाद में कायम करने की कोशिश की है ? मैं समझता हं कि बिल्कूल भी सरकार ने इस के बारे में कुछ नहीं किया है। मैं चाहता हं कि सरकार कम से कम यह भारवासन दे, कि तृतीय पंच वर्षीय योजना में फिरोजाबाद में इस उद्योग के विकास के लिये चुड़ी भौर कांच से सम्बन्धित दूसरे जो काम हैं उन के विकास के लिये एक इंडस्ड्रियल ऐस्टेट्स कायम की जायेगी। चुड़ी भौर दूसरे कांच का जो उत्पादन वहां होता है उस का धगर हम ठीक ढंग से दूसरे देशों में निर्यात करें तो उससे हमको कम से कम पांच करोड़ रुपये की शक्ल में फोरन एक्स देंज प्राप्त हो सकती है। खास तौर से भ्रमरीका में जो पेपर बेट बनते हैं उन को बनाने में ज्यादा पैसा खर्च होता है लेकिन हिन्दुन्तान में फिरोजाबाद में जहां हाथ के द्वारा इन को तैयार किया जाता है, उतना सार्वपडा है, कम पड़ता है, ज्यादा से ज्यादा ताशद में बना सकते हैं, कम खर्बे में बना सकते हैं भौर भमरीका में भेज सकते हैं। इससे एक तो हम फोरन एक्वेंग पैश कर सकते हैं, दूसरे इस उद्योग का निकास कर सकते हैं। में समझताहं चूड़ी को हा िडित ईस्ट कंट्रोड में प्रक्ररोका कंट्रोज में शेवसकते हैं, सुरूर पूर्व के जो मुल्क हैं, बहां भेज सकते हैं और कांच के उन समानां को जिनकी इसरे मुल्कों को प्रावयकता है, र्जने से पेपर वेट है तथ∶ इसरी चोजें हैं, इनको बड़े बड़े उः मुल्कों में जो क्रिसित भीर व्यास्था वाले मुल्क हैं, भे कर कम से कम हुन पांच करोड़ रूपये की फरेन एच्सचेंज पैदा कर सकते हैं। मैं नाहता हुं कि सरकार का इषर व्यात गए भीर वहां पर इंडन्ट्रियन एटेट कायम हो भौर वहां पर चुड़ी भीर कांच के जो दूसरे काम होते हैं उनका निकास

उपाष्टक्ष महोदय : सद दुनिया को नृहियां हम पहनायें ?

श्री बजराज सिंह: मैं सारी दुनिया की बात नहीं कहता हूँ। हिन्दुस्तामी ध्रोरिजन के लोग, प्रफीका में रहते हैं, सुदूर पूर्व में रहते हैं, दूसरे स्थानों में रहते हैं, जिन को इनकी धावस्यकता है, उनकी धावस्यकताएं हम पूरी कर सकते हैं। कांच का दूसरा सामान जो तैयार होता है, उसकी दुनिया को आवस्यकता है लोग उसे लें। हैं भौर मैं बाहता हूँ कि सरकार का ध्यान उधर जाये भौर इस से एक तो हमें करें र एक्सचेंज मिल सकती है भौर दूसरी इस उद्योग का विकास मी हो सकता है।

तीसरी बात मैं जुतों के सम्बन्ध में कहना चाहता हैं। जुता उद्योग का विकास हो रहा है भौर इनको खास तौर से पूर्वी यूरोप के देशों में भेजाभी जारहा है। ले किन ग्रफ नोस के साथ मुझे कहना पड़ता है कि हाआ कि स्टेट ट्रैडिंग कारपोरेशन के द्वारा इनका निर्यात होता है लेकिन जो जुता तैयार करने वाले लोग हैं, उनको इनका बहुत कम पैसा मिलता है। इसका कारण यह है कि जो मध्यवर्ती हैं, जो एजेंट हैं, वे बहुत सा इपया ले जाते हैं। जुते का उत्पादन छो रे-छोटे लोग भागरा में करते हैं । स्टेट दे डंग कारपोरेशन ने कुछ लोग, कुछ मध्यवर्ती लोग कायम किये हुए हैं, जो कि एजेंट के तौर पर काम करते हैं, जो कि लाखों रुपये का मुनाफा कमाते हैं भौर कुछ भी काम नहीं करते हैं। उत्पादक इनका उत्पादन करता है, जतों के जोड़ों का उपादन छोटे छोटे लोग करते हैं भीर वे इन जोड़ों को १०-१२ रुपये में मध्य ती को दे देते हैं भीर वह मध्यवर्ती स्टेट ट्रेडिंग कारपोरेशन को २३-२४ रुपये में इनको बेचता है। एस० टी० सी० जितने में घागे इनको बेचता है, उसमें मैं नहीं जाना बाहता हैं क्योंकि इसमें स्टेट पालिसी की बात हो सकती है। लेकिन जो १०-१२ रुपये बीच में मध्यवर्ती ले जाता है भीर करता भी कुछ नहीं है, उसको भाप खत्म करें। एस० टी॰ सी॰ भीर उत्पादक के बीच में किसी मध्यवर्ती की भावस्यकता नहीं है भीर वह नहीं
रहना चाहिये। मैं चाहता हूँ कि सरकार
का ध्यान इवर जाए। यदि मध्यवतीं को
बीच में न रखा गया तो इस से कंई हानि
होने बाली नहीं है। भाम उत्पादक को
भविक पैसा दे सकते हैं भीर भगर उसको
भविक पैसा न भी देना चाहें तो वह पैसा
स्टेट ट्रैंडिंग कारपोरेशन को मिल जाएगा
जिस से सरकार को मदद मिलेगी।

16 hrs.

मैंने निवेदन किया कि जहां तक पब्लिक संकटर का सवाल है, पब्लिक प्रन्डरटेिनम्स का सवाल है, उन से जितनी ग्रच्छी क्षमता की हम प्राशा करते थे, जितने लाभ की भाशा करते थे, उतना नहीं मिल रहा है। मेरे कहने का यह मतलब नहीं है कि मैं उसकी ऐसी भालोचना करना चाहता है जिस से यह पता लगे कि कोई स्वतंत्र व्यापार का ग्रादमी **भा**लोचना कर रहा है। मैं चाहता हूँ कि उसका ज्यादा से ज्यादा विकास हो लेकिन मैं यह भी साफ कर देना चाहता हैं कि जितना खर्चा हम इन पब्लिक ग्रन्डरटेकिंग्स की तरफ कर रहे हैं, खास तौर से प्रशासन के भ्रन्दर जितना पैसा हम लगा रहे हैं, हमें देखना चाहिये कि क्या उतने खर्च की म्रावश्कता है। क्या उस का खर्च कम नही किया जा सकता है ? जितनी तन्स्वाह हम गवनंमेंट भाष इंडिया के अफ परों को देते हैं उतनी ही सन्ख्वाह जो हम इन को देते हैं, उस के साथ टेलिफोन भौर दफतर का वही ढांचा जो होता है, क्या उसमें हम कुछ कभी नहीं कर सकते ? मैं समझता हैं कि उसमें जरूर कुछ कमी की जासकती है। ग्रगर उसे कुछ। कम करने की कोशिश की जा सके तो मनाफा बढ सकता है। यहां सदन में शिकायत की गई कई माननीय सदस्यों ने शिकायत की

कि उस से उतना मुनाफा नहीं मिल रहा है
जितना मिलना चाहिये। मैं समझता हूँ कि
उससे ज्यादा मुनाफा निलेगा लेकिन प्रगर
सर्व को घटा कर हम मुनाफा बढ़ा
सके तो ज्यादा मच्छा है। सरकार का ध्यान
इस तरफ जाना चाहिये।

सदन में एक उड़ीसा की कम्पनी के विषय में कुछ चर्चा की गई। मेरे मित्र श्री पी॰ कें देव ने सदन में कुछ ऐसे, मारोप लगाये वी • पटनायक ऐंड कम्पनी के सम्बन्ध में जिस के लिये सरकार को जरुर कुछ करना चाहिये । मृंदड़ा उद्योग के सम्बन्ध में, हालिमया उद्योग के सम्बन्ध में जांच पहताल करने के लिये जैसे सरकार ने कुछ बातें रक्ली हैं, जिस से बहुत कुछ तथ्य मिले हैं, मुझे लगता है कि वी ० पटनायक कम्पनी का मामला जो हमें बतलाया गया है वह उन से कुछ, कम नहीं है। मैं नहीं कहता कि वह कम है या नहीं, छेितन सरकार एक काम कर सकती है कि जिस तरह मृंदड़ा की जांच पड़ताल धीर डालमिया की जांच की गई, उसी तरह वी-पटनायक कम्पनी की जांच हो। वहां कांग्रेस पार्टी से कुछ मतभेद हों गये हैं, इस लिये यह प्रकाश में घाया है।

Shri Narayanankutty Menon: He was producing synthetic oils.

श्री स . ए. श्र सिंह : बहुत सी वीजें प्रोइप्त कर रहे थे । कहा जाता है कि लाखों नहीं करोड़ों रुपये तक का गोल माल हुआ । जो कुछ भी हो, मैं इन बातों में न जाकर मिर्फ एक निवेदन करूंगा सरकार से कि जनना में विस्वास पैदा करने के लिये यह धावश्यक हो गया है कि उसके लिये एक उच्चस्तरीय न्यायिक कमेटी बिठलाई जाय धौर वे जांच करे धौर जनता के सामने तथ्य रक्खे । मुझे ताज्जृब होता है कि सरकारी कमेटी की तरफ से एक रिपोर्ट दी गई है धौर उड़ीसा विधान सभा से कहा गया है कि धाप उसको पिल्ला नहीं कर सकते जनता में वह उसे छाप नहीं सकते । यह

बड़े घारवर्ष की बात है कि एक तरफ तो केन्द्र की तरफ से कहा जाता है कि विघान सभाएं घौर राज्य सरकारें जो हैं वे घपने मामलों में स्वतंत्र हैं घौर दूसरी तरफ एक रिपोर्ट कों रोक लिया जाय छपने से कि घाप छाप नहीं सकते क्यों कि उस से कुछ तथ्य जनता के सामने घा सकते हैं। मैं निवेदन करूंगा कि किसी प्रतिष्ठा के प्रकन पर खड़े न हो कर सरकार को इस म्सल्ले पर न्यायिक जांच बैठानी चाहिये घौर कोशिश करनी चाहिये कि जनता में जो गलत फहमियां हैं वे दूर हों।

इसी के साथ साथ में चाहगा कि जो छोटे उद्योग हैं उन की तरफ भी ध्यान दिया जाय। जहां एक तरफ उन उद्योगों का विकास करने की कोशिश की जाती है वहां दूसरी तरफ सरकार की भ्रोर से ऐसे टैबस लगाये जाते हैं जो सरकार की घोषित नीति के धनुसार नहीं होते। उदाहरण के लिये लिधयाना में भ्राप ने एक टैबस लगाया। जो स्पेशल फाइबर होता है भीर जो दार्ट सिल्क होता है, उन की कीमतों में फर्क होता है। सन् १६५४ में वह लगाया गया था, श्रव इस बजट में उस पर भीर टैक्स लगा दिया गया है। उस टैक्स की वजह से वहां पर हजारों भादमी वेकार हो गये हैं। छोटे छोटे उद्योगों के लोग हैं, १०,००० या २०,००० ६० की पूंजी लगा कर वे उसे चलाते हैं। उन पर बाप ने टैक्स लगा दिया है, जिस की वजह से वह भ्रपना काम नहीं कर सकते हैं। मैं निवेदन करूंगा कि जहां भाप छोटे उद्योगों के विकास के लिये मदद देते हैं वहां हमें यह भी सोचना चाहिये कि सरकार की घोषित नीति के खिलाफ कोई ऐसे टैक्स छोटे उद्योगों पर न लगाये जायें जिस से छोटे उद्योग की हत्याहो जाने का डर हो। ध्रगर उस की हत्या हो जाती है, धगर वह बन्द हो जाता है तो सरकार जो छोटे उद्योगों को मदद दे रही है, उस के कोई माने नहीं फिकलते हैं। मझे विश्वास है कि यह व्यापार भौर उद्योग

[श्री व तरात सिंह]

मंत्रालय फाइनेन्स मिनिस्ट्री पर जोर डालेगा कि तुवियाना के जो स्टपल फाइवर के लोग हैं उन पर से वह टैक्स हटा लिया जाय और उद्योग के घन्दर जो संकट पैदा हो गया है वह भी इस तरह से दूर हो जागेगा।

Shri Jinachandran (Tellicherry): Sir, in a vast country like India, there is need to disperse industrial units in the country rather than concentrating and building up industrial belts. To a certain extent regional disparities in industrial development and income should also be taken into consideration. In this regard, Kerala lags far behind and she stands neglected. A high density of population and a high standard of education with consequent high rate of unemployment call for urgent industrialisation of the State-both in the heavy and in the small-scale sectors.

Excepting the second shipbuilding yard, which the Government has assured is being included in the Third Plan, Kerala cannot claim for other big project. The U. K. Heavy Engineering Mission which under the Colombo Plan have submitted to the Government their final report on the establishment of a heavy structural fabricating works heavy plate and vessels works. It is known that there is a proposal to set up a heavy machine tools plant also, all to be taken up in the Third Plan.

In view of the setting up of the shipbuilding yard and in view of the possibilities of industrial development, the plate and vessel plant or the machine tool plant must be set up in Kerala at a convenient place. The shipbuilding yard and other ancillary industries would require large quantities of steel plates and vessels and also machine tools. We have all the facilities and plenty of intelligent and skilled man power required for such undertakings.

I now come to the question of handlooms. Out of some 63,000 looms in the Malabar region, only about 10,000 have been brought under the co-operative sector. Out of the balance, about 27,000 looms are in Cannanore District worked by some 500 factories.

The monthly consumption of varn in Cannanore District alone is about 4,300 bales calculated for 25 single shift working days. The Cannanore Spinning and Weaving Mill itself is producing about 800 bales of yarn. The proposed Cannanore Co-operative Spinning Mill as and when it starts, may supply another 800 bales: co-operative spinning mill will able to supply varn only to the cooperative sector. So about 2,700 bales of yarn have to be imported from other States. The co-operative spinning mill will not be able to cope up with the demand of the private sector.

There are difficulties in the way of the factories getting their requirements of yarn. Thus, if the hand-loom industry in Malabar is to be placed on a sound basis, another spinning mill must be started. The 500 factory owners mentioned earlier are willing to start this mill under their auspices and no financial help is required from Government. This will enable them to run their business more enonomically and stand competition with others. The Government may kindly give them necessary permission as a case. Recently, when the Minister of Industries visited Kerala they have represented these matters to the Minister. I hope he will consider them favourably.

There is continuing scarcity of getting dye and chemicals for the industry. The Government should liberalise the issue of regular import licences to actual users. Likewise, the recently introduced inspection under quality control is also causing the business great inconvenience in the Malabar region. Since this Inspectorate is now established at Madras, the factory owners are not able to get the officers in time for inspection. It will be better if an Inspectorate is opened at Calicut or Cannanore to serve this area.

Coming to the subject of industrial estates, though there are a few industrial estates in Kerala, all of them have not reached the maximum capacity nor the some of them working neglect quite satisfactorily, due to during the last three years. Now that there is a popular Government, is hoped that these estates will flourish, and it is requested that the Centre may go to the aid of the State to start more estates in each of the other districts also.

Regarding coffee, the crop has doubled up during the last five or six years, mainly due to intensive cultivation. Further increase in crop is possible only by extensive cultivation. There are about 2.64,000 acres coffee plantation in India. In the next five years it is planned to increase the acreage more than 3 lakhs and the yield to about 80,000 tons of coffee. For this, it is suggested that a Plantation Finance Corporation may be started to give financial aid to the large growers of coffee who may desire to open up further areas. The present scheme of development loan with the Coffee Board is only for the small growers, and my suggestion is for the benefit of the large growers. This will solve the unemployment problem also to a certain extent. I would request the Government to consider this favourably.

The coffee planters are not getting regular requirements of fertilisers during the manuring seasons due to short supply. The Government may allot more supplies to the South to meet the requirements of the planters. Coffee crop is mainly dependent on timely rains, especially before and after blossoms. The sharp fall or rise in production noticed annually is due to vagaries of weather condi-

timely tions. In order to ensure showers and to maintain a uniform crop, a few of the planters are using rainers. But there is difficulty in getting sufficient numbers of these rainers by import, and they are costly also. Government should give more facilities for getting these imported to meet the demands of the industry. As a sort of encouragement, rainers should be supplied to planters on a hire purchase system for a period of five years. It will be noticed that the export of coffee is gradually increasing, and the small amount foreign exchange required for rainers could be met out of export earnings on coffee.

It is regrettable that there is nα representative of large growers of Kerala on the Coffee Board, Prior to reorganisation of States, Mysore, Coorg and Madras (including Malabar) were allotted two seats each for the large growers. But after reorganisation. Mysore and Coorg have been given five instead of four seats which they were getting before, and Madras was given one seat, leaving Kerala without any representative. are about 120 large growers Kerala, and it is but justifiable that one seat at least should be given to them

Regarding export promotion of coffee, spices and essential oils, the respective planting interests may be deputed abroad to find fresh markets. There is much scope for improving our export trade in these commodities.

One of the major crops in Kerala is ginger. It is not grown by large planters but by small-scale cultivators. The price of ginger is not steady; in one year it may be very high and then for a number of years it may continuously go down. Same is the case with lemon grass oil. It is a very important commodity because it earns dollars for the country. Here also the price may be high in one year and then it may start going down continuously for a number of years. Finding of steady

[Shri Jinachandran]

foreign markets will stabilise their price structure. Kerala is the only State which produces rubber; we are producing about 25,000 tons annually. Our requirement today is more than 50,000 tons. Therefore, to encourage rubber plantation and thereby solve the unemployment problem in Kerala, I would request the hon. Minister to give encouragement to the planters, to give them long-term loans so that the problem with regard to our future requirements of rubber will be solved.

Mr. Deputy-Speaker: Shri K. S. Ramaswamy—hon. Members should not try to conclude their remarks within ten minutes.

Shri K. S. Ramaswamy (Gobichettipalayam): Mr. Deputy-Speaker, Sir, I congratulate the Ministry of Commerce and Industry on the fine record of work achieved by them last year both in respect of merce and of industry. Industrial production in the country has gone up by 10.4 per cent in the first ten months of 1959. The Ministry has been able to achieve this increase not only in the traditional industries but also in the new industries. We have been able to export a lot of goods produced by the new industries and we have been proud of launching with our industrial goods the S. S. Jyothi which carried a bit of India to other countries across the oceans.

In the public sector, our industries are working very satisfactorily. The hon. Member from Rajasthan suported the public sector and put up a stout plea for it in its favour. The public sector industries that are now working are able to produce goods of quality and are able to reduce the cost of the produce. Besides, they are able to give so many amenities to the labourers and others. I do not know why the private sector should oppose the public sector. The public sector is only supporting the private sector by supplying them with the

raw materials and producing machines which are used in the private sector. If the private sector exhausts all the projects that are reserved for the private sector, then, it can have yet other opportunities from the public sector industries. Till then, both the public sector and the private sector should be able to compete happily in the task of industrial production in the country as a whole.

The Jha Committee report has been received and the Government is going to take a decision on it soon. If at all a new car is to be produced. I request that this new car should be given to the public sector. Fertilisers and Chemicals are producing fertilisers. There is a great demand for this fertiliser throughout the country. The Hindustan Machine Tools are producing fine machines. They have been able to reduce the cost of the machine tools. The Hindustan lathe which was sold for Rs. 36,000 in 1957 is being sold to the consumers at Rs. 29,500 now. Almost the other industries have attained the target well before the stipulated datefixed for them.

Now, the Ministry is proposing to start heavy machine building plants and wants them to go into production in the early years of the third Plan. While we are moving fast with regard to large scale industries, the improvement and progress in regard to ancillary industries are not great. We are having very few ancillary industries. In Madras, for instance, there is the cycle factory, but the ancillary industries producing components for the cycles are lacking. There are many public sector industries but many of them have no ancillary industries to · feed them with their needs. If more ancillary industries could be set up. and if the Government could help them, the cost of the products from the big industries will also go down and we can get cheap and good goods in that case.

heavy machinery projects are going to be set up. I would suggest that Madras may be given one heavy engineering industry. Preferably, the heavy electricals could be started While such an industry there. started, many ancillary industries can be set up with the help of the management of the heavy industry and the big industry can supply finance, the technical knowhow and other facilities. Thus, a big industrial zone could be created there.

Regarding small-scale industries, I want to suggest a few things. the small-scale industrial products are purchased by the Government at a preferential price of 15 per cent over that of the large scale industrial products. But this is not done with regard to the purchases for the autonomous undertakings and other State undertakings. This procedure should be extended to them also. The States, I believe, have a greater responsibility for supporting the small-scale industries. They should also begin to purchase these small-scale industry products at preferential rates.

In Madras, the handloom industry is a major industry and the policy is to bring 50 per cent of the handlooms into the co-operative sector in the Second plan period. For that, we are giving aid from the cess fund for development purposes and rebates. The Madras Government has exhausted all the money given under this It has not enough money, and it is meeting the expenses out of its fund. The Madras Governown ment is asking for 50 per cent, of what it spends over and above what they get, as grant from the Central Government. When I put a question last time on this subject, the answer was that it is against the pattern of assistance. I would plead that this pattern of assistance should be so flexible as to support the industry and the co-operative sector and it should not depend upon the pattern of the aid. I hope the Minister will kindly look into this aspect.

In the south, there is great scope for more sugar mills. The Minister is also in favour of it. I hope licences will be given soon for starting more sugar mills there and the raw film factory and the aluminium factory will be set up soon, in the first or second year of the third Plan. The Government should take more and active steps towards this end.

I want to point out one aspect in regard to the export trade. While we are importing a lot of raw materials for the industry, both small scale and large-scale, we are exporting a lot of raw materials that are required for agricultural purposes. For instance. there is oil-cake. We have been exporting oil-cake worth Rs. 6 crores in 1958. In 1959, we have exported Rs. 16 crores worth of oil-cake. This is something which I cannot understand. The Ministry says that by the little amount of foreign exchange through the export of oil-cake we are able to purchase some more nitrogenous fertilisers. But at what cost is it done? We want to reduce the price The price of oil-cake of foodgrains. which is a very good fertiliser and is food for cattle is going up by 80 to 85 per cent. How is it possible to reduce the price of foodgrains. There are so many other factors which affect the price of foodgrains but this is one of the things which I have mentioned.

From my own experience, I would like to submit this. For each and every acre of land, we have to put one bag of oil cake as fertilizer. That means a cost of Rs. 25. One bag formerly cost only Rs. 13 or Rs. 14. The price has been raised to Rs. 25 now, a rise of Rs. 12 or so. If it is not possible to impose a ban on the export of oil-cake, I request that at least a maximum should be fixed and this sort of unlimited export of oilcake should stop.

The wage board recommendation in regard to the textile industry is

[Shri K. S. Ramaswamy]

accepted and any dispute is to be referred to a tribunal. When it is definitely known that this recommendation is not acceptable to one party, why refer it to a tribunal and give rise to so many cases and appeals? Why should it not be again gone into, revised and looked into by all the parties concerned? I think the Government should go into this question, refer it back to the committee and see that some justice is done.

Shri P. C. Borooah (Sibsagar): Mr. Deputy-Speaker, Sir, in rising to say a few words on the demands of the Ministry of Commerce and Industry, I, at the outset, would like to take this opportunity to say something about the undeveloped condition of the State Assam I come from. I am the only speaker from my State on the subject and I hope I will be given at least 15 minutes time.

Assurances had been given from time by the Government that efforts would be made to develop the underdeveloped areas, but all the developmental activities have been found to be confined to the areas which are sufficiently developed. The policy statement of balanced development has not been implemented. There cannot be any dispersal of industries unless some concrete measures for dispersal are undertaken.

There is not a single industry in the public sector in the State of Assam. In regard to the one which is in the offing—an oil refinery—one-third only is in Assam; two-thirds has gone to one of the most industrially developed States of the country. There is not a single jute mill, cotton mill, paper mill, fertiliser plant or cement factory in Assam, although the necessary raw materials are there.

Along with the working of the Naharkatiya oil wells from the next year, 30 to 35 million cubic feet of natural gas will be produced and this entire quantity of valuable product will either go to waste or be burnt away, on account of the failure on the part of Government to start the proposed projects for utilisation of this natural gas. It will be a colossal loss to the country. As such, I would request the hon. Minister to see that the proposed fertiliser plant is put up and expedited, so as to make use of this valuable by-product.

Though there has been some provement in the over-all position of our trade deficit during 1959, the trend of our foreign trade with the advanced western countries is discouraging. While there was a rise in our imports from the U.S.A., U.K. and other West European countries by Rs. 112 crores, our exports to those countries rose only by Rs. 18 crores. It is, however, gratifying that our trade position with east-European countries, Japan, China and other ECAFE countries was comparatively better, we have got a trade surplus. There is a growing lag in demand for our products in the advanced western countries, mainly because of their restrictive trade policies, and in the formation of the European Common Market of inner six and of the Free Trade area of outer seven. It is unfortunate that these countries are persistently refusing to liberalise their trade policies which can help in correcting the trade balance of under-developed countries like India. Our Government has taken a number of measures for export promotion, but in view of the national policy interferences by the advanced countries, they are not having the required amount of success to improve the situation. While we welcome the sending of our delegation to the Commonwealth Economic Conference. it is also essential that some careful reorientation is introduced in our commercial policy. I feel it is high time that we take serious steps to promote intra-regional trade, particularly among the ECAFE countries.

There are already talks on the subject, no doubt, but what is necessary is positive action. There must be trade and other economic co-operation among the ECAFE countries and our Government should take the lead in the matter.

Coming to industries that are vital for our export trade, tea occupies a very important place. As one of the biggest foreign exchange earner, it earns to the extent of 20 to 25 per cent of our annual foreign exchange earnings. As one of the biggest contributors to the Indian Exchequer, it contributes some Rs. 120 crores to 130 crores in the shape of income-tax, agricultural income-tax and corporation taxes. As one of the biggest payers of duties, it pays some Rs. 20 crores to 30 crores in the shape of export duty, excise duty, Assam Carriage Tax and West Bengal Entry Tax, besides many other levies. It is the biggest employer next to the Railways in the country, providing employment to a million of our workers and part-time employment to another million; and with their dependents, about five millions of our population are being directly benefited by the industry. Some five crores of rupees the industry pays to the country's transport services including the railways. It has a demand for some hundred thousand tons of , fertilizers produced in the country. Indian plywood industry is practically dependent on the tea industry. Coal, oil, cement, ceramics and machinery industries are vitally associated with the over-all progress of the tea industry. In the words of Mr. Betts. Chairman of the Indian Tea Association:

"The tea industry had earned during the last ten years foreign exchange worth Rs. 1,072 crores, an amount that would cover the overseas cost of a dozen steel plants."

Thus, the Indian tea industry plays a very great role in shaping the economic life of the country. But the

saddest part of the matter is that it is not fully realised by the Government and the industry is allowed to be drifted away. That I am not wrong in making the assertion will be evident from the fact that there was no mention of tea in the First Five Year Plan and no specific programme of development of it was undertaken in the Second Five Year Plan, except an expectation of a production of 700 million lbs. and an export of 500 million lbs. by the end of the Second Plan period. To the great credit of the industry, these expectations have been fulfilled as early as in 1958, to which there is no parallel in the history of our industrial development. The tea industry has got tremendous potentiality and, with a little bit of encouragement and understanding, and kindlier treatment by the Government, it can achieve startling results in building up the economy of the country.

I, therefore, suggest that there should be a definite plan and programme for the development of the tea industry in the Third Five Year Plan, which should include a scheme of replantation of the over-aged tea areas, modernisation of factories and extension of research benefits. For the implementation of these schemes Government should set up a Tea Development Fund.

There should also be a complete reorientation of the Tea Promotion policy both in India and abroad. The International Tea Agreement should be renewed and all tea producers should agree to set up a regulation machinery which, if necessity arose, might be set in motion to keep production at par with demand.

Regarding taxation it needs no mention that it is the highest in tea. The policy adopted in this regard has been a wrong one. It tends to tax on production rather than upon profit. On the one hand, the industry has been asked to step up production and, on the other, whether a profit is made or not, for every pound of tea produced, a tax as high as 50 nP is

[Shri P. C. Borooah]

charged. 50 nP on a small unit as one lb, in the 500 million lbs. makes quite a big figure amounting to Rs. 25 crores. With this amount on its back, the Indian tea enters the world market and faces difficulty before the teas of the duty-free countries. Hence, I urge upon the Government to rationalise the taxes on tea, so that the Indian tea can reign supreme in the world market and, at the same time, prevent the capital invested in tea from being diverted to other industries.

While I welcome the proposal for setting up the Plantation Wage Board, I urge that there must be a bearing of any increase in wages with labour productivity. As far as possible it should be allowed to be developed in the natural course.

As regards the starting of the Tea Training Institute at the Agricultural College at Jorhat, the matter has been long pending. I hear it is awaiting sanction from the Central Government. I request the hon. Minister to see that the setting up of this institution is made early and the tea industry is benefited by trained personnel.

Coming to the question of National Productivity Council, I would say that in any campaign for increasing production, which is the prime need of the hour, productivity plays a vital role. Looking at the various programmes and the progress achieved by the National Productivity Council. we have every reason to be proud of. It is doing very good work in the years to come will expand its activities. It has been able to set up as many as 36 local productivity councils all over the country and more are in the offing. It has also launched a campaign known as 'In-country teams' for the exchange of technical knowledge among the industries within the country. For all these we need money. Our hon. Minister, Shri Manubhai Shah himself said in one of the Council meetings that productivity requires crores of rupees. But it is found from the Demands for Grants of this Ministry that a paltry sum of Rs. 16 lakhs has been provided for this. I do not know what the Council will do with this meagre Rs. 16 lakhs except that they will exist only for the sake of existence. I wish that sufficient funds be given to the Productivity Council to continue its activities and achieve the desired objectives.

As regards the State Trading Corporation I would say that it should confine its activities to finding new markets for Indian goods and handle them. It should not come in the way of old and traditional markets handled through the usual trade channels.

Coming to the question of quality control, it is very much to be regretted that on account of activities of a few unscrupulous businessmen, some of our products have lost foreign markets. This I think can be avoided by compulsory pre-inspection exports done through the trade concerned on a voluntary basis. The other day the hon. Minister of Commerce and Industry said that if the efforts of the Indian Standards Institute to improve the quality of goods for export failed. then the scheme would have to made compulsory that everybody made to join the Indian Standards Institute. I hope our men in the export trade will read the writing on the wall and see that our export trade is made a success.

Regarding public undertakings I want to draw attention only to four points. They are reasonable price for the consumer, improved quality of goods, evils of monopoly avoided and overhead charges brought to economic level. The time has now come that the question of appointment of eminent industrialists as heads of public undertakings should be thought over and acted upon.

Mr. Deputy-Speaker: The time has also come when he should finish.

Shri P. C. Borocah: Yes, Sir; I am finishing.

I feel that the appointment of emiment industrialists as the heads of public undertakings may achieve good results.

My last point is about hand crafts. There are at present two bodies functioning for the development of handicrafts. One is the All India Handicrafts Board and the other is the Handicrafts Development Corporation. I do not understand the necessity of these two Boards functioning for the development of handicrafts. These two boards should be amalgamated into one and it should be the responsibility of a single body to look after the development of handicrafts.

थी रामसिंह भाई वर्मा (निमाड): श्रीमन्, सदन में जो चर्चा हुई है, उस में पब्लिक सैक्टर और प्राईवेट सैक्टर के सम्बन्ध में कछ ऐसी बातें कही गई हैं, जिन के बारे में मुझे भी भ्रपना विचार रखना जरूरी हो गया है। मैं निवेदन करना चाहता ह कि भारत सरकार की जो भौद्योगिक नीति है भौर पिछले समय से जो टेंड चल रहा है, उसका मैं हार्दिक स्वागत करता हं। भगर हम दूनियां के देशों को देखें तो हमें पता चलेगा कि राष्ट्रीय ग्राय में उद्योगों का एक बढा भारी हिस्सा होता है। ले किन हमारा चंकि एक स्रवि-कसित देश है, इस वास्ते इसका योग राष्ट्रीय द्याय के अन्दर बड़ी मुक्किल से १५-१६ परसेंट के करीब होता है जबकि पुनियां के विकसित देशों में से किसी किसी की ५०. प्रभीर ६० परसेंट राष्ट्रीय भ्राय के भ्रन्दर उद्योगों का हिस्सा रहता है। उस स्टेज की भोर हम बढ़ रहे हैं भौर सारे हिन्दुस्तान के बारे में जो आंकड़े प्रकाशित होते रहे हैं, गवनंमेंट भाफ इंडिया की तरफ से, उनको जब हम देखते हैं तो मैं तो बड़ा भाशावादी होता हं धीर बनता जा रहा हं। मुझे हिन्दुस्तान का उज्जवल भविष्य दिखाई दे रहा है। वेसे में यह भी बतलाना चाहता

हं कि गवर्नमेंट की घालोचना करने में मैं किसी से पीछे नहीं रहता हं ले किन शर्त यह है कि म्रालोचना वही की जानी चाहिये जो सही हो।

श्रभी यहां पर पब्लिक श्रौर प्राइवेट सैक्टर की बात की गई है। इस सम्बन्ध में मैं कुछ फिगर्स भाषके सामने पेश करना चाहता हं। ३१ मार्च १९४६ को हमारे देश के भन्दर कम्पनियों की कूल संख्या २६,८७४ थी भीर उनके भन्दर पेड भप कैपिटल १० घरव २४ करोड २ लाख था। उसके मुकादले में १६५६ में इनकी संख्या २७,४७६ रह गई भौर पेड-मत कैपिटल १५ भरब ६ करोड ६० लाख हो गया। इसका मतलब यह हमा कि कम्पनियों भी संख्या तो षटी लेकिन पेड-मप कैपिटल इन कम्पनियों का बढा।

दूसरी तरफ गवनंमेंट कम्पनीज की बात मैं भापको बतलाना चाहता हुं। मार्च १६५६ में नगवनंमेंट कम्पनीज की संस्था ६१ थी भौर पेड-भ्रप कैपिटल ६६ करोड था। प्राइवेट कम्पनीज इस समय में २६.८१३ थीं भीर उनका पेड-भ्रप कैपिटल हम्रास्त प्र⊏करोड २० लाख था। म्राज जब हम देखते हैं, मार्च १६५६ में तो पाते हैं कि प्राइवेट कम्पनियों २७,३७६ हैं उनका कैपिटल १० ग्रारब ६५ करोड़ ६० लाख है जब गवर्नमेंट कम्पनीज की तादाद १०३ हुई है भीर उनका पेड-भ्रप कैपिटल ४ ग्ररब २४ करोड़ २० लाख हमा है। इससे पता चलता है कि हम प्राइवेट सैक्टर के बजाय पब्लिक सैक्टर में भ्रधिकाधिक जा रहे हैं भीर में समझता हं कि ठीक दिशा में हम जारहे हैं। इसकायह भी मर्थहमा कि हमारा कैपिटल जो रेज हो रहा है वह ठीक रेज हो रहा है भीर मैं समझता हं कि थोडे ही बक्त में जब तक हम पब्लिक सैक्टर में नहीं जायेंगे तब तक हमारा कारोबार ठीक

[श्रो रामसिंह भाई वर्मा] तरहसे मौर मच्छी तरहसे नहीं चल सकता है।

मैं भापके सामने एक उदाहरण रखना चाहताहु। मेरे प्रदेश में एक पेपर मिल है, जिस का नाम नेपा पेपर मिल है। में पार्लियामेंट में पहली बार श्राया और पहली बार बोला तो जो उसकी हालत थी, वह मैं ने भापके सामने रखी थी। उस वक्त इस मिल की बहत ही बदतर हालत थी। वह उद्योग उस समय सैंटल गवर्नमेंट के हाथ में नहीं था भौर न वह उसको चलाती थी। जिस तरह से जो खेलना नहीं जानते हैं, उनके सामने प्रगर फुटबाल को डाल दिया जाता है भीर जिनके सामने भी वह जाता है वे उसको लात मार कर इधर उधर धकेल देते हैं, इधर उधर कर देते हैं उसी तरह से यह उद्योग भी चल रहा था। इस मिल को पिछले वय सैंट्रल गवर्नमेंट ने अपने हाथ मंलिया था

एक माननीय सबस्य : इससे पहले वह स्टेट गवर्नमेंट के हाथ में था ।

श्री रामसिंह भाई वर्मा: स्टेट गवर्नमेंट के पास था या किस के पास था, यह कहना कठिन है।

जब इसको केन्द्रीय शासन ने घपने हाथ में लिया, उसके लिये मैंने इसको मुबारिक-बाद दी थी भौर घाज फिर मैं श्री मनुभाई शाह को इसके लिये मुबारिकबाद देना चाहता हूं। हमारे मंत्री महोदय ने इस उद्योग की तरफ बहुत घषिक घ्यान दिया है। नेपा ने जब से वह चली, कभी भी प्राफिट नहीं किया बल्कि उसका पेड-भ्रप कैंपिटल जितना था उससे ज्यादा वह नुक्सान कर चुकी थी। हिन्दुस्तान में ही नहीं, दुनिया में यह पहली मिल थी जो साली लकड़ी के भ्राधार पर चलाई गई थी। बड़ा भारी फारेस्ट या भौर उस फारेस्ट की साली की लकड़ी से वह म्युजप्रिन्ट बनना शुरू हुन्ना था । उस नेप मिल का जो बैलेंस शीट है, वह मैं भापके सामने रखना चाहता हं। उस मिल ने १६५६-५७ में भगर एक टन पेपर बनाया तो उसका सर्चा १२३२ रुपये हुआ और बिकी से उसकी उसकी ८१२ रुपये भाग हुई, यानी प्रत्येक टन पीछे ४२० रुपये लास । जैसे वह मिल चलती थी, उसके हिसाव से ही यह फिगर आ गई। इसके बाद १६४७-४८ में झगर एक टन कागज तैयार होता था तो ११५८ रुपये उसकी कास्ट माती थी मौर उसके ६०६ रुपये बिकी से प्राप्त होते थे। इसका मर्प यह हुआ कि २५२ रुपये प्रति टन लास होता था। जब सैटल गवनंमेंट ने इसको भपने हाय में लिया तो एक साल के अन्दर ही १ करोड़ १४ लाख १० हजार ६७० रुपये का सास उस कारखाने ते उठाया

श्री च॰ द॰ पांडे (नैनीताल) : ग्रमी सास में है।

भी रामसिंह भाई वर्मा: जब वह सैंट्रल गवर्नमेंट के हाथ में नहीं थी, तब की यह बात है। सैंट्रल गवर्नमेंट के हाथ में माते ही मभी जो बेलेंस शीट टेबल पर रखा गया है उसको देखने से पता चलता है कि १६५६—५६ में एक टन के पीछे ६६० रुपये कास्ट पड़ी भीरजो बिकी से प्राप्त हुमा वह एक टन के ऊपर १०५७ रुपये प्राप्त हुमा। इस मिल ने मपनी जिन्दगी में पहली बार भीर सैंट्रल गवर्नमेंट के हाथ में माते ही १७७ रुपये प्रटि टन के हिसाब से प्राफ्ट किया है। यानी इस वर्ष प्रथम बार ३६ लाख २६ हजार ७५७ रुपये का मुनाफा हुमा है।

मैं निवेदन करना चाहता हूं कि पब्लिक सैक्टर के बारे में जो मनगढ़ंत बातें करते हैं, उनको सोच समझ कर ऐसी बातें करनी चाहियें। पब्लिक सैक्टर में जो हैवी इंडस्ट्रीज लग रही हैं, उनमें प्राडक्शन भी भ्रमी तक पूरी तरह से नहीं होने पाया है भीर भ्राप

दो तीन परसेंट तो बढ़ा ही थो और यह नहीं कहा जा सकता है कि हमारा जो प्रोडक्शन था उससे भी हम पीछ चले गये हैं। एसी बात किसी भी दृष्टि से नहीं कही जा सकती है।

8774

चाहते हैं कि एक दम से, इसी वक्त हमको प्राफिट मिल जाये, तो यह उचित नहीं है। यह बनिया मनोवृत्ति है, मनाफेबाजी की मनोवृत्ति है। ग्रगर बनिया और मुनाफाखोरी की मनोवृत्ति को ने कर चले, तो पब्लिक सैक्टर को ऊंचा नहीं उठा सकते हैं। हमारा देश भविकसित देश है, विकास की घोर धभी बढ़ ही रहा है भौर जितनी हम मालोचना करते हैं. उतना मगर हम सहयोग दें, तो हम कहीं के कहीं पहुंच सकते हैं। सहयोग देते की बात तो दूर रही, हमारी तो यह बत्ति हो गई है इच्छा रहती है कि इसको एक धक्का और दे दिया जाये । यही धक्का देते वाले लोग, बिना धन्ययन किय हए, बिना सोच विचारे जिस तरह का चाहते हैं प्रचार करते रहते हैं। यह देश को मदद पहुंचाना नहीं है, बल्कि देश को हानि पहुंचाना है।

उपाध्यक्ष महोदय : श्रव ग्राप सत्मं कीजिये ।

अती रामसिंह भाई वर्माः घनी तो मैंने शुरू किया है।

उपाध्यक्ष महोबय : माननीय सदस्य को पता वा कि दस मिनट उनको मिले हैं धौर धगर वह घरवों के फेर में पड़ जायेंगे तो फिर कैसे काम चलेगा ?

भी रामसिंहभाई वर्माः मैं घभी सत्म इन्ददेता हूं।

जहां तक प्रोडक्शन का सवाल है, उसके सम्बन्ध में में निवदन करना चाहता हूं कि पिछले एक दो साल उत्पादन के लिये चाहे जितते सराब गये हों, किन्तु १६५७-५८ में प्राडक्शन का इडेंक्स जितना भी रहा हो, बैंसमझता हूं कि १२-१५ परसेंट झगर किसी सम्ब के झन्दर प्राडक्शन न भी बढ़ा हो तो

प्राइवेट सैक्टर के बारे में हमारी जो नीति चल रही है, वह दरग्रसल में पब्लिक सैक्टर को भौर देश को नुक्सान देने वाली है। इसकी घोर मैं गवर्नमेंट का खास तौर से ष्यान मार्काषत करना चाहता हं। इसके बारे में मने वक्तन-फवक्तन इस सदन में फिगर्स बापके सामने रखे हैं। मुझे पता नहीं है कि उद्योग विभाग में यह टैक्सटाइल विभाग जो है यह क्यों मांख मुंद कर चलता है। हम सनाकरते थे कि जब बिल्ली दूष पीती है तो ग्रांखें बन्द कर लेती है भीर समझती है कि उसको कोई देख नहीं रहा है। जो नीति झांख बन्द करके दूध पीने की बिल्ली की है, वही हमारे टैक्साइल विभाग भन्दर चल रही हैं। कुछ मालिक बेरहमी से मिसमैनजमेंट द्वारा मिलों का शोषण करते हैं भीर शासन भांखें बन्द रखता है। १६४६ से एक शिक यत मैं केन्द्रीय सरकार के सामने बार बार एक मिल के बारे में रखता भाया हुं भीर श्रीमन भाज हालत यह हो गई है कि वे मालिक जो कारखा है को चलाते हैं, समझते हैं कि जितना खींचा जाय, उतना सींच लो, मिल तो बन्द होन बाली है मजदूरों को दो दो बरस से समय पर बेतन नहीं मिलता है, प्राविडेंड फंड का पैसा नहीं है, एम्पलायीज स्टेट इंश्योरेंस की रकम नहीं, फाइनेंशल कारपोरेशन को कुछ नहीं, ज्यादा महंगे भाव में काटन और स्टोर की मिल में लाना भीर सस्ते भाव में कपडा बच देना । इस तरह से काम चलने वाला नहीं है । १६५८ में गवर्नमेंट आफ इंडिया ने उसके लिये एक कमेटी नियुक्त की थी। कल्याणजी मल मिल्स इन्दौर का मैं जिक्र कर रहा हूं। इस कमेटी ने भ्रपनी रिपोर्ट १५-१२-५८ को गवर्नमेंट भाफ इंडिया को पेश की।

[श्री रामसिंह भ ई गर्मा]

उस रिपोर्ट को प्रकाशित नहीं किया । पता ही नहीं है उसका क्या हुन्ना। बह मिल वैसे ही भ्रभी भी चल रही है, कोई ऐक्शन स्रेते की बात नहीं। जो कमेटी नियक्त की गईथी, उसकी जांच करने के लिये, उसने कहा कि इस मिल के क्रपर ५ लाख, ६४ रु० प्राविडेंट फंड का बाकी था, १ लाख ५१ हजार ६० एम्प्लायीज स्टेट इंश्योरेंस का निकलता था, जांच के समय। कूल मिला कर उस वक्त लगभग ७, ८ लाख ६० प्राविडेंट फंड के थे। भ्राज उस मिल पर १२ लाख, ५० हजार रु० प्राविडेंट फंडका है, ३ सास ५० हजार ६० एम्प्लायीज स्टट इंश्योरेंस वेतन, बोनस भीर फाइनेंस कारपोरेशन म्रादि का है, इस प्रकार से ३१ लाखा ६५ हजार रु० इस मिल पर मजदूरों का है, श्रीर जो मिल की कीमत मांकी गई है वह २५ लाख रु० है। जब ३१ लाख ६० से ज्यादा मजदूरों का प्राविडंट फंड का, एम्प्लायीज स्टेट इन-इयोरेंस का है तब उसकी कीमत आंकी षाती है २५ लाख ६०। मैंने उनसे कहा कि अगर आप प्राविडंट फंड के आधार पर मजदूरों को उसे चलाने के लिये दें मजदूर तैयार हैं, हम तैयार हैं। मेरे कहने का मतलब यह है कि गवर्नमेंट धाफ इंडिया को इसकी तरफ घ्यान देना चाहिये कि पाब्लिक सेक्टर को दबाने के लिये भगर प्राइवेट सेक्टर वाल काम करे. यह प्राइवेट सेक्टर धगर पब्लिक सेक्टर को भी ला जाय भौर गवर्नमट को भी निगलने की कोशिश करे, मजदूरों को भी हड़पने की कोशिश करे तो इसके ऊपर जराध्यान देने की जरूरत है।

जपाय्यक्ष महोदय : श्री राघा मोहन सिंह। भगर श्री राघा मोहन सिंह नहीं हैं तो फिर श्री रूप नारायण। भी रूप नारायण (मिर्जापुर---रिक्षत--भनुसूचित जातियां): उपाध्यक्ष महोदय, में भ्रापको धन्यवाद देता हुं.....

कुछ, माननीय सदस्यः श्री राघा मोहन सिंह हैं।

उपाध्यक्ष महोबय: भ्रगर श्री राचा मोहर्नासह हैंतो फिर उनको पहले मौका दिया जाये। श्री राघा मोहर्नासह कभी बोले भीनहीं हैं।

श्री राषामोहन सिंह : (बिलया)
उपाध्यक्ष महोदय, मैं भ्रापका बहुत भ्राभारी
हूं कि भ्रापने मुझे इस बाद—विवाद में भाव
छोने का भ्रवसर दिया । उद्योग भ्रीर
व्यवसाय की जो व्यवस्था है वह बहुत
विस्तृत है भ्रीर छोटे से छोटे उद्योग धन्धों
से छे कर बड़े से बड़े उद्योग धन्धों उस विभाव
के भ्रन्तगंत है भीर इसका विषय हमारे
विस्तृत राष्ट्रीय जीवन से सम्बन्ध रखता
है। मैं इस विषय में विस्तार से नहीं
जाना चाहता। मैं देहाती दृष्टिकोण से
देहाती लोगों के जीवन से सम्पकं रखने
वाली दो तीन बात भ्रापके समक्ष रखना
चाहता हं।

साध प्रौर वस्त्र के बाद जो सबसे बड़ी
समस्या देश में हम लोगों को परेशान
कर रही है वह बेकारी की है, प्रौर मैं
ऐसा समझता हूं कि इस बेकारी की समस्या
को हल करना हमारे लिये बहुत प्रनिवार्य
प्रौर लाजिमी हो गया है। प्राज जब
हम प्रपने नवयुवकों में बहुत सी धनुशासनहीनता को देखते हैं प्रौर जो गड़बड़ियां
फैली हुई हैं, जिन समस्याघों को हल करने
की तरफ हमारे लोगों का बहुत सा समय
खराब हो रहा है, उनको देखते हैं तो मेरा
धनुमान है कि धगर हम केवल इस
बेकारी की समस्या को खत्म कर दें तो
हमारी बहुत सी समस्याय हल हो सकती

हैं। इसलिये मैं बेकारी की समस्याको बहुत महत्वपूर्ण समझता हं, श्रौर श्राप थोडा समय इसके लिये लेना चाहता हं। मेरा ऐसा प्रनुमान है कि बहुत से लोग कहा करते हैं कि हमारे देश में जनसंख्या बहुत ग्रधिक बढ़ती जा रही है, भीर वह एक बड़ी भारी समस्या है। लेकिन जैसा बड़े लोगों ने कहा है कि जहां एक मृह पैदा होता है वहां दो हाथ भी पैदा होते हैं। ध्रगर हम घ्रपने हाथों को उद्योग घन्धों में लगाना सीख लं. ग्रगर उसके लिये हमारे यहां व्यवस्था हो सके, धगर हम उसको योजना बनासक, तोकोई वजह नहीं है कि हमारे यहां वेकारी रहे भौर स्ताने भौर वस्त्र की समस्या हल न हो जार्थे। वास्तव में मुझेतो ग्राश्चर्य माल्म होता है कि जहां हमारे मल्क में इतने मादमी हैं जिन के घर द्वार नहीं हैं, इतने म्रादमी हैं जिनके लिये खाने भीर पहनने का इन्तजाम नहीं है, वहां हमारे यहां यह समस्या खड़ी हो बेकारी की। जहां इतनी कमियां हों, वहां काम की क्या कमी हो सकती है? हमारे यहां काम भरा पडा है, लेकिन वास्तविकता यह है कि हम भ्रपनी जन शक्ति का ठोक तरोके से उपयोग नहीं कर रहे हैं। मैं समझता हूं कि हमारे उद्योग भीर व्यवसाय विभाग का एक महान् कर्तव्य है कि वह श्रपनी मैनपावर का, भपने लोगों का इस तरह से उपयोग करे, इस तरहकी व्यवस्था उनके लिये करे कि तमाम समस्यार्थे हल हो जायें। जितने भादमी हैं उतनी जरूरतें हैं भीर जितनी जरूरतें हैं उनका पूरा करने के लिये सारा भारइस उद्योग विभाग पर है।

हम को इस में कोई सन्देह नहीं है कि गत वर्षों में कामसे और इंडस्ट्री विभाग ने बहुत उन्नति की है और बहुत सी चीजें को हमें बाहर से मंगानी पडती थीं बहुत सी चीजें बीं जिन की हम को आवश्यकता पड़ती धी, उनको हमने अपने यहां बनाना शुरू कर दिया है, और जो आंकड़े दिये गये हैं हम को, उनको देखने से यह साफ जाहिर होता है कि हमने बहुत सी दिशाओं में उन्नति की है। लेकिन में यह कहना चाहता हूं कि हमारी जरूरत की चीजों को, कंज्यूमर गृइस को, उत्पन्न करने की तरफ हमें अधिक ध्यान देना चाहिये। वह छोटी छोटी सी बातें हैं जिनकी तरफ मैं ध्यान आहण्ट करना चाहता हूं।

सब से भावश्यक बात तो खाद्य की समस्या है, उस के लिये यह विभाग बहुत काम कर सकता है। हमने भभी थोड़े दिनों पहले एक कंपटी नियुक्त की वी इस के लिये कि हम एक ऐसी मोटर गाडी बनावें जो कम दामों में बिक सके। लेकिन मैं पुछना चाहता हं कि इस मोटर गाड़ी को खरीदने वाले कितने ब्रादमी हमारे मृत्क में हैं ? धगर हमें भपनी सबसे बड़ी समस्या खाद्य समस्या को हल करना है तो हमें इस बात को देखना चाहिये कि हम किस तरह से ऐसे छोटे छोटे ट्रैक्टर्स बना सकें प्रपने उद्योग धन्धीं से। जो हमारी क्षमता है, शक्ति है उसका ठीक तरह से प्रयोग करे धीर कम कीमत पर दैक्टसं बना सकें। भाज जो दैक्टसं हमारे यहां बाहर से लाये जाते हैं, वे हमारे मुल्क की भावश्यकताभों को सामने रख कर नहीं ब ाये गये हैं। उन मुन्कों में बड़े बड़े फार्मस हैं, हजारों एकड के फार्मस है, उन के लिये वे देक्टर्स ठीक होते हैं भीर ममकिन है कि वे बड़े बड़े फार्म वालों के द्वारा उपयोग में लाये जा सकें, लेकिन जो हमारे यहां के द्मिश्वकतर किसान हैं, जिन के पास ५०, १०० या १५० एकड के फार्म हैं, वे इन बड़े ट्रेश्टर्स का इस्तेमाल नहीं कर सकते हैं। इस लिये मैं यह कहंगा कि मैं भपने मंत्री महोदय का ध्यान इस म्रोर मार्कावत करना चाहंगा कि जहां हम इस तरह की बड़ी बड़ी बातों को सोचते हैं, बड़ी से बड़ी मशीनों की बात हम सोचते हैं, वहां हमें यह स्थाल भी करना चाहिये कि हमारे सामने जो सबसे

Demand: श्री राषामोहन सिंह]

बड़ी समस्या खाद्य को पैदा करने की है उस में हम धपने उद्योग धौर वाणिज्य विभाग की तरफ से ऐसे काम करें, ऐसी व्यवस्था करें धपनी क्षमता का उपयोग कर के, ताकि हम इन चीजों को धौर छोटी छोटी बातों को धपने समने रख सकें धौर धपने देश में खाद्य उत्पादन को बढ़ा सकें। हम ऐसी चीजें बना सकें जो कि हमारे किसानों को धपने काम के लिये उपयुक्त हो सकें धौर इम खेती की उन्नति कर सकें।

साय ही बहुत से ऐसे छोटे श्रीजार हैं
जो कि हमें बाहर से मंगाने पड़ते हैं शगर ट्रैक्टर
खराब ही जाये तो उस के ऐसे श्रोजार हैं
जो २, २ श्रीर ३, ३ ६० हजार के मिलते हैं
श्रीर बाहर से श्राते हैं। बिना उन के
श्राये हुए ट्रैक्टर बेकार हो जाता है श्रीर
बन नहीं सकता। ऐसे बहुत से ट्रैक्टर्स हमारे
यहां पड़े हुए हैं, जिन को हमने खरीद लिया है
सेकिन जिनके पार्टीस न मिलने की वजह से
बे बेकार पड़े हुए हैं। मैं बाहुगा कि हमारे
कामसं श्रीर इंडस्ट्री विभाग की श्रोर से
ऐसा प्रयत्न किया जाये कि जो ट्रैक्टर्स वगैरह
हैं हम उनको जल्दी से जल्दी काम में ला सर्के
उनके पुजों का बनाने का काम हम श्रपने
उद्योग धन्धों में पूरा कर सर्के।

साथ ही हम यह भी कर सकते हैं कि बेकार नवयुवकों को काम पर लगाने के लिये खोटी छोटी मशीनें तैयार करें। जब मैं उत्तर प्रदेश विधान सभा में था तो वहां पर एक विभाग दिखाया गया था जिसके जिये खोटे छोटे कोल्ह् जो कि १५०० या २,००० रु० में मिल सकते थे, तैयार किये जाते थे। यह जरूरी नहीं है कि हम बड़ी बड़ी मशीनों में नवयुवकों को लगायें, जो छाटे छोटे उच्चीग धन्धे हम देहातों में खोल सकें, उन में हम उन भोगों को काम दे सकते हैं।

इस के बाद जो सबसे बड़ी समस्या है बह कपड़े की है। हम ने इस तरफ ध्यान किया है, मगर कपड़े की कीमत बढ़ती जा रही है। वैसे तो हमें हर जगह ही कीमत ज्यादा देनी
पड़ रही हैं, मामूली से मामूली चोज की कीमत
बढ़ती जा रही है, नेकिन जो हमारी बेसिक
नीड्स की चीजें हैं, कपड़ा है, खाना है, उन के
लिये हम को क्याल करना चाहिये कि उन की
कीमते न बढ़ने पावें। जो भी जानकार
लोग हैं उनकी यह राय रही है कि कपड़े
की कीमत बढ़ने का कोई उचित कारण नहीं
है, नेकिन कपड़े की कीमत बढ़ती जा रही है।
मैं कहना चाहता हूं कि झाप को देखना चाहिये
कि इस का क्या कारण है।

17 hrs.

मैं एक छोटी सी बात बतलाना चाहता हूं। जब हम प्नैनिंग कर रहे हैं, हम एक ऐसे युग से चल रहे हैं जब हमको योजनाओं को पूरा करना है, तो मुनासिब होगा कि हम को कुछ न कुछ योड़ा सा ध्रपने कोगो के जीवन को नियंत्रित करने की धोर भी ध्यान देना चाहिये।

भ्रव कपड़े के उत्पादन् की बात को ले लीजिये। सरकार को यह विशेष रूप से ध्यान रखना चाहिए कि ऐसा कपड़ा जो कि म्राम तौर पर हमारे देशवासी पहनते हैं, जिसकी खपत ज्यादा है भ्रौर डिमांड क्लाय जोकि ज्यादा है ऐसा स्टैन्डडं मिडिल क्लास के ग्रादिमयों के पहनने के काम भाता है उदाहरणायं कमीज, पयजामे, भादिका कपड़ा तो इस तरह के कपड़े का उत्पादन काफी मात्रा में करना चाहिए जिससे कि उसको कमो न पड़ने पावे भौर साथ हो इसका भी ध्यान रहे कि उसका मूल्य उचित हो ग्रीर वह कौमेन मेन को रोच में हो। भ्राज होता यह है कि उनका भाव महंगा होता है क्योंकि उन की डिमांड के लिहाज से उनका उत्पादन् नहां होता है। हमारा देश चूंकि ग्रोष्म प्रधानदेश ई इसलिए यहां पर गरमी के काडों की बहुत ज्यादा जरूरत पड़तो हैक्योंकि जाड़े के कपड़े तो लोग कुछ हो दिन पहनते हैं भीर जहां वक ऊनी कपड़ों का सवाल है उसे गरीब

लोग पहन भी नहीं सकते क्योंकि वह महंगा होता है। गरमी के कपडे हर वक्त पहने जा सकते हैं। इसलिए मेरा निवेदन यह है कि हम इस तरह के विशेष कर स्टैन्डडं क्लाथ का जैसे कमीज, घोती व पयजामे में काग माने बकाले कपडे का उत्पादन बढायें ग्रीर साथ ही कपडे की कीमत भी कम रक्खें। धाज हमारेदेश में देजेज का जो स्तर है ग्रीर रा मैटी--रियलस केजो दाम मिलते हैं. उनके आधार पर हमें कपड़े के दाम नियत करने चाहिए भीर इस तरह के पापूलर स्टैन्डर्ड कपडे को खास तौर पर कीमत कम रक्खी जाये। ग्रलबत्ता मिल वाले जो यह फाइन श्रीर सपर फाइन कपडा तैयार करते हैं उनकी कीमत भले ही ग्रधिक कर दी जायें च्यांकि यह कपडे हमारे देश के सर्वसाधारण लंग नहीं पहनते हैं।

एक बेलफेयर स्टेट होने के नाते यह देखना सरकार का फर्ज हो जाता है कि एक इंमान की जो बनियादी भ्रावश्यकता की चीजें हैं वे उसे उचित भाव पर सुलभ हों। सरकार को गल्ला भीर कपड़ा इन दांबनियादी भ्रावश्यकता की चीजों को देशवासियों को उचित परिमाण में ग्रीर मनासिब कीमत पर महैया करनी चाहिए । सरकार को यह देखना चाहिए कि यह दोनों चीजें जनता को सस्ते दामों पर मिलें क्योंकि मिडिल क्लास के लोगपहले ही महिगाई के बोझ के नोचे दवे जारां हैं भीर उनकी श्राधिक श्रवस्था वडो शोचनीय हो चली है भीर इसलिए सस्ते दामों परइन चोजों के वितरण की समुचित व्यवस्था सरकार को करनी चाहिए। ऐसा होनेसे सर्व-माधारण को बहुत राहत मिलेगी । एक चेलकेयर स्टेट होते के नाते हमारी सरकार का यह पहला काम है कि लोगों को उनको ब्नियादी ग्रावश्यकता की चीजों को कमकीमत पर मुहैस्था करे ग्रीर ऐसाकरके हो यह जो हमारा एक वैल-7 (Ai) LS-8.

फेयर स्टेट कायम करने का वत है वह पुराहो सकता है। बहुत सारी मात्रा में स्टैन्डर्ड क्लाथ बनाने का प्रयत्न किया जाये जो कि लोगों की जरूरत को पूरा कर सके। धोतियां, साडियां, कमीजका कपडा ब पयजामे का कपडा लोगों को कम की मत पर महैय्या किया जाय। ग्रलबन्ता ऐसे कुछ लोग जो कि सूपर फाईन क्लाथ के शौकीन हैं भीर जो कि बाहर के देशों से बढिया किस्म का कपड़ा मंगा कर पहनना चाहते हैं उनके लिए धगर सुपर फाइन क्लाथ की कीमत में २.४ रुपये की बडहोत्री भी कर दो जाय तो उनको कोई श्रन्तर नहीं पडने वालाहै। श्रवचंकि मेरा समय समाप्त हो गया है इसलिए मैं ग्रीर ग्रधिक नकहते हुए श्रापको धन्यवाद देता हं कि ग्रापने मुझंबोलने का म्रवसर दिया।

Shri Rajeshwar Patel (Hajipur): Mr. Deputy-Speaker, Sir, I thank you for giving me this opportunity to participate in this debate. Hon. Members preceding me have rightly congratulated this Ministry on having successfully augmented the industrial potential of the country during the last few years. The production in the existing industrial units had gone up and new industries have also been established in the recent years. But, unfortunately, there has crept in some kind of controversy during the debate with regard to the role of the public sector and the private sector. time is short I would rather not get entagled in that, but I will straightaway proceed and say that the progress made by the private sector also is quite impressive and that made by the public sector is, of course, phenomenal and widespread. that the Ministry deserves the gratulations not only of the members of our party but of the whole House.

Unfortunately, our statistics are neither comprehensive nor up-to-date and they do not give us a very clear

[Shri Rajeshwar Patel]

and exhaustive picture of the progress that has been made in the various industries. There are many small and medium industries which also have made very satisfactory progress. Even the printed books supplied to us by the Ministry giving the index of the progress do not give us the full nicture.

While there has been a general progress in the industrial production of the country, there are certain very unfortunate features of our development, particularly with regard to industries responsible for the consumer goods. And, in the context of the economy as envisaged by our Plans and deficit financing, the necessity of laying emphasis on those industries concerning consumer goods cannot be over-emphasised. I am quite aware the fact that most these consumer goods industries have depend for their manufactured goods, on the supply of raw materials which have to be imported. Our foreign exchange position has not been too happy. Therefore, if they have not been able to catch up with the requirements, that is fairly understandable. But all the same, the necessity of finding ways and means to make these raw materials available to these industries have to be found out. In these conditions, the Ministry has been able to keep the wheels of these industries moving and this is really a creditable achievement. regards the availability of raw materials for these industries generally, I have to make one suggestion. While it was very necessary to establish basic industries in our country, should not have overlooked the necessity of establishing industries which could provide the raw materials for the other industries to function more effectively. For instance, when we planned the expansion of the iron and steel potential of the country by three times the installed capacity before the public sector stepped in, at that time we should also have thought of augmenting production of special kind of

steel that is required in the machinemaking and other industries. In fact, if we carefully scrutinise the import and what we are spending over our imports, we will find that a large part of the money spent is on items which could easily have been manufactured here if only we had taken good care and in good time. Unfortunately, even to this day, we have not been able to make up our minds with regard to the actual quantity of the special kinds of alloy steel, machine tool steel that we would be requiring in years to come and the proposal been hanging fire with this Ministry as well as the Steel Ministry. I . do not know where it has got stuck up. Even to this day we have not been able to make up our minds and the programme that is before the Government seems to be of an order which will again leave a good margin to be covered through imports which we will find very difficult to do in the years to come. Shri Ghose while he was discussing in the morning about the possibility of any appreciable success in our efforts to earn more foreign exchange by way of exports, told the House that there was not any great scope and that we could succeed probably in augmenting our exports here and there but that would not make a very material difference. I entirely agree with him that the prospect of our being a very big exporting country is rather remote in the near future. In my opinion, the better thing to do is to cut down our imports which could be substantially cut down if we took good care to start the manufacture of raw materials that our industries require.

Last time when this Ministry's demands were discussed, you were good enough to give me an opportunity when I drew the attention of the Ministry to one very important industry of the country—automobile industry. Since then an ad hoc committee was appointed, popularly known as the Jha Committee. They have already submitted their report, and

they have rightly earned the thanks of the Country. They have really done a good job of it and gone into the details of the problem. Unfortunately, they have not, for some reason or the other, found it possible to make their recommendations very specific. But I take this opportunity to tell the House that my worst fears in regard to the capacity of the inclustry as it exists today have been 1 ore or less endorsed by them. In their recommendations they have very clearly said that the industry as it exists today is incapable of coping with the requirements.

In fact, S'r, they have been making much of the searcity of foreign exchange, and the Jha Committee had unfortunately to come to the conclusion that even in the year 1959 whatever quantity of foreign exchange we saked for was placed at their disposa. Even then they have not been able to utilise them, and they have all through been flouting the directives of the Tariff Commission. They do not have any cost accounting system as asked for by the Tariff Commission.

Under these circumstances, taking into account the great role of this industry in our economy in general I would only submit and suggest to the Ministry that the new car that they propose to bring out should be in the public sector, not because I am opposed to anything being put in the private sector, but because of the sheer incapacity of the existing units to cope with the task that is ahead of them. I think it would be only right that we should start this industry in the public sector.

Shri Ajit Singh Sarhadi (Ludhiana):
Mr. Deputy-Speaker, Sir, the achievements of this Ministry have been creditable indeed in the year under review both in regard to industrial production as well as rise in the matter
of export; but a particular matter for
gratification is this, that there has
been an increasing appreciation about
the regional disparity that prevailed
upon the industrial development of

the country and the efforts that were made to bring in a balance in such developments.

I am glad, Sir, that the group of the Small-scale Industries Board has recommended that the Government should set an example locating large-scale public sector units in under-developed areas, and initiate a definite programme for ment of small units to work as ancillaries to the large-scale units. This recommendation, no doubt, is for the Third Plan period; yet, I believe, Government would do well in taking up the removal of regional disparities in the period that is left in the Second Plan period:

In this connection, I would particularly draw the attention of Ministry to the position that is prevalent in Punjab. As the hon. Minister knows very well, the programme in Punjab during the Second Plan period pertaining to large and medium industries envisaged five sugar factories, one co-operative spinning plant o help the handloom weavers powerlooms in the small-scale sector, one textile finishing plant, one shoddy spinning plant, one hosiery needle plant and one electric furnace. Except for three or four sugar factories, we have not been able to accomplish enything else. The question is this. Punjab is very much backward in the matter of public sector projects and large undertakings. Out of the 20 public projects and undertakings the country with a capital investment or Rs. 538 crores, besides the heavy loans advanced to such concerns, the State of Punjab has got only one fertiliser factory, namely, the Nangal Fertilisers and Chemicals, When we are so backward in the matter of heavy industries, at least in the matter of large and medium industries, we do expect that the Government will give us some attention.

I. this connection, I would particultedly invite the attention of the hon. Minister to the report of the Punjab [Shri Ajit Singh Sarhadi]

Government where they have stated thus:

"The large scale sector of industries in Punjab is under-developed. In 1956, the State had only 135 large and medium industries, employing 100 or more workers. There is an increasing the land. pressure on sulting in fall in the standard of living in the rural areas and creating an acute employment situation. Similarly, in the urban areas, there are few openings for the educated youngmen. The traditional arts and vocations of the people providing them with full or wholetime occupationg been dying out on account production. mechanisation of Although the emphasis in industrial structure in the State is on small scale industries, there is still a vast scope of development. The most important bottleneck in the development of small scale industries are of finance, unhealthy and non-congenial conditions in workshops, non-standard production, lack of technical skill and knowhow and inadequacy of market facilities."

Now, you will be able to appreciate why the Punjab Government have not been able to complete the target—they will never be able to complete the targets—and why it has been backward in the matter of large or heavy industries. The situation in respect of the large and medium ndustries in Punjab will be clear from what follows in the Progress Report for April 1956 to December 1959 of the Punjab Government:

"The programme under this head envisages State participation in the development of 11 large and medium industries at a total cost of Rs. 159:00 lakhs and expansion of industrial education in the State. Four industries were established during 1956-57 and an expenditure of Rs. 32:10 lakhs was incurred out of the total provision of Rs. 159:00 lakhs. No

further progress could be made in this direction due to licence difficulties."

This is very significant. I know that the hon. Minister is very keen on helping the under-developed areas and the backward areas of Punjab and such other States in the matter heavy industries. Yet, I cannot understand why in this particular matter, the licences were not issued. Perhaps, it was due to difficulties on account of foreign exchange shortage. All the same, there should be a sort of priority in this matter. I would beg of the Government to see that in case the policy of the Government is-it is so now-that there should be a development of the backward areas and under-developed areas or less developed areas, there should be a phased programme, and priorities should be fixed and particular attention should be given to heavy capital investment on heavy industries in the under developed areas and for attaining a balance throughout the country. Especially all those regions which are backward in this respect should have a priority.

I can see that Punjab has got certainly a very significant position. In the matter of small scale industries. I am grateful to the hon. Minister of Industry for the help that he has been giving to that sector. But here too. let us see what the Punjab has contributed in the matter of production of bicycles sewing machines. goods, etc. Owing to shortage time, I am not going into the details of it. In these items, the achievement of the Punjab people has been very significant. Yet, from what have read from the annual report, can say this that Punjab has not had fair deal in Several matters. Let me refer to the centres which have been created, namely, the prototype-cumtraining centres. One of them has been situated at Okhla in Delhi, another at Rajkot and the Howrah and the fourth is somewhere in Madras. Punjab has been overlooked in this connection. Attention should have been given to this so far as Punjab is concerned, for the simple reason that those people who on their own initiative and effort are putting in so much energy and labour for the production of consumer goods, should be encouraged.

In this connection, as I have said, the question of finance is very much important. The total financial help in the shape of loan that has been given during the last three years is Rs. 130 lakhs by the Punjab Government and Rs. 39 lakhs by the Punjab Finance Corporation. Except for this, despite the fact that in the report itself it is indicated that more than Rs. 27 crores have been given as loan by the State Bank, and other institutions throughout the country Punjab has not been given any help.

In the matter of training, technical skill and know-how also no effort is being made to give any help to Punjab. I submit that these are things which are most important. I hope the Ministry will give particular attention to this. As the hon, Minister is keen, I do hope Punjab will be able to get that great help in the matter of development of small-scale industries, on which rightly there should be emphasis in industrial development.

In this connection there are or three local issues to which I beg to draw attention. I am grateful to him for having settled satisfactorily the matter about supply of yarn. There is one thing however to which I draw the attention. In that case monopoly has been given to spinners' Association. Instead of these import licences being given to private sector and to the spinners' association, if they are given to the Small Industries Corporation, not only would there be equitable distribution and adequate supply, but there would be reasonableness of price also.

Besides this, I would draw attention to the excise duty on staple cloth. That has hit hard the smaller units. Many of the small units are closed and more than 8,000 people are unemployed. The hon, Finance Minister, in reply to my calling attention notice, informed that only about 1,500 people are thrown out of employment. But my information is about 8,000 people are unemployed, because of the excise duty. I hope the hon. Minister would consider this matter with the Finance Minister and give them relief in the matter of exemption.

Shri Manubhai Shah: Mr. Deputy-Speaker, Sir, it is a matter of real satisfaction that throughout from morning till now, all the hon. Members who participated have expressed some satisfaction at the performance on both the commerce and industry side. The production of the industrial sector has gone up in spite of the hardships through which both the private and public sector industries had to pass in the last two or three years, due to severe restrictions foreign exchange. On the front also, there has been a remarkable rise compared to what we experienced last year, when there was a general world recession foreign trade. Therefore, we are all very grateful to the House and through the House to the people for having appreciated this effort on the part of Government. But what would like to urge before the House is that this result has not been due to any effort in a single year, but to a sustained industrial and economic policy since the national Government came to power. I would say that the industrial and economic policy could be well visualized if I place before the hon, House a few figures to show how the economic and industrial policy of the country has been formulated and accelerated from one Plan to another.

In the First Five Year Plan the total investment in the public sector on large-scale industries and mineral, the House will recall, was about Rs. 60 crores: in the village and small-scale industries it was Rs. 44 crores and in the matter of electric

(Shri Manubhai Shah)

power-since the Plans have begun it is now more or less a State function; and it is most intimately connected with industries as most of the power is consumed by the industries-it was Rs 260 crores in the public sector. The total investment under these three heads, which are directly connected to more or less all factory industries was about Rs. 364 crores. In the private sector, in the First Five Year Plan the total investment under these three heads was: large-scale industries and minerals Rs. 340 crores. village and small-scale industries Rs. 88 crores—a recent computation by certain schools of economics goes to show that Rs. 1 worth of investment in the small indusutries and village industries by the State promotes investment of about two to five times the total value of the out!ay but we in the Ministry have calculated it on a more conservative basis, that is two times. Rs. 88 crores against Rs. 44 crores in the public sectorand power about Rs. 30 crores, making a total in the private sector under these heads of Rs. 458 crores, thus the total in the First Five Year Plan being about Rs. 822 crores in the industrial sector.

In the Second Five Year Plan, due to the deliberate policy of giving greater and greater emphasis on industrialisation, the total investment of Rs. 822 crores rose to Rs. 2,755 crores among them being Rs. 822 crores in public sector large-scale industries and minerals in the Second Plan. village and small-scale industries Rs. 180 crores and power in the public sector Rs. 481 crores, making a total investment in the industrial sector, including power, of Rs. 1,483 crores in the public sector and in the private sector Rs. 850 crores on largescale industries and minerals, Rs 360 crores on village and small-scale industries and on private power houses Rs. 62 crores of investment, making a total of Rs. 1.272 crores.

Thus, the House will fully appreciate, from an investment of Rs. 320 crores over the five years of the First Plan, the investment sharply rose to Rs. 2,755 crores in the Second Plan In the Third Plan we are going to have a still greater emphasis on more massive industrialisation and largescale industries and minerals. from the tentative outlay, will be about Rs. 1,300 crores in the public sector; village and small-scale industries will be between Rs. 250 crores to 300 crores, including loans and various assistance. And we hope as a result of the feelings expressed in this House and elsewhere, we might find some means and methods to raise this investment on village and small-scale industries over Rs. 300 crores-and power about Rs. 900 crores in the public sector, making an estimated total investment of Rs. 2,500 crores it the public sector on industries including power.

In the private sector, the Third Plan gross estimates are that investment on private sector large-scale indus.ries and minerals will bs Rs. 1,250 crores, village and snall-scale industries, by the same computation of twice the ratio of the public investment, Rs. 600 crores and power Rs. 50 crores for the private power houses, giving a total estimated investment on industries of Rs. 1,900 crores, raising the aggregate industrial investment to Rs. 4,400 crores in the Third Plan.

It should give some satisfaction to the House that the policy in the country of rapid agricultural development and massive industrialisation is the only policy which can lift an underdeveloped country like ours and to change the proportions both in consumption, under-employment and unemployment from its levels of current disabilities and weaknesses of various types that we are experiencing to come to a stage of proper development in the future and in order to make real impression on the problem of unemployment.

While I express satisfaction on tarate of growth in industrial invest-

8794

ment from Rs. 822 crores to Rs. 4.400 crores over a period of ten years. I should also caution the House that the various estimates made about the industrial economy reaching the point of take-off by an extra investment of Rs. 25,000 crores in the next ten years may be correct, but having seen the work on the field and more on the realistic basis I would not rather or hazard to make any venture guesses because a take-off point, as it is understood in economics, is more or less a total self-reliance without any foreign long-term credit assistance to keep the sustained growth and the accelerated growth of industry. But apart from the growth or the take-off stage of economy, I would certainly draw the attention of the House to the very great need for the still further and more massive industrial development if the country is to reach anywhere and cross the hump of under-development, and existing distress of unemployment, so that the self-sustaining growth of economy can be reached. That to my mind is a day for which we will have to strive for, more strongly, with greater vigour and removing all the laxity which our national economy today experiences in a large measure. That to my mind, in terms of aggregates, would be when the stage of economy of the country, would reach something like a production of 25 million tons of ingot steal, per year in the power field 30 million to 40 million killowatts of installed capacity of energy against the Third Plan target of about 12 million killowatts and not less than 50 per cent of the national income to be derived from the industrial region. No country in the world with gross domestic production of less than 25 percent as we are having to day from the industrial sector could think of a self-sustained growth of its economy or of providing large measure of emplyment opportunites. For that work which lies ahead of us for the next ten or fiften years all the people of this country, the private industrialists, the public sector industries and the two Houses of Parliament all will have to work in full harmony keeping a watchful eye on

every weak link of the national economy strengthening it as we go along the road to massive industrial development and agricultural growth and economic development so as to reach some of these targets as early as possible.

For this growth of economy which has brought the industrial index target to 151.4 from what it was last year namely, 139.7, that is a growth of 11:7 points and in terms of percentage 8.4 per cent, which has been the recorded rise in the last year, I must congratulate the private industrial sector for the very impressive record of work that they have put in in the last year. Even though many of us believe that the role of the public sector in this country in the coming years, at least for a decade or two. will be of a very major nature, one cannot fail to appreciate and must recognise without any reservation the great role that the private industry has played and what it has contributed to the growth that we witnessed during the year 1959 and before.

When this industrial growth is being considered I would like to place before the House a brief picture of what we are trying to do in the public sector during the pendency of the Second Five Year Plan, and the Third Five Year Plan, which is lying ahead. House knows it is the our good fortune that the Steel Ministry's tentative targets of million tons of coal are more or less million tons of coal are more or less being accepted. I do hope they will be firmly accepted in due course when the final Plan is approved by the country and the Government because without the basic steel which is the raw material, nutrition and strength of the national economy, it would be suffering a great deal. These three years that we have passed, I know half the number of people whom I meet from morning till evening their real trouble had been the acute shortage of basic raw materials like steel, tin plates, copper, wool tops, rayon yarn, various chemicals components, alloys and steel sheets. The day should not come again in India

when due to any defect or any slip in planning we again face the same situation of acute shortage of tinplates, steel sheets, black sheets, galvanised steel sheets, mild steel plates, lighter sections, merchant steel and various types of steel, the scarcity of which we have experienced in the last three years in a very very intensive manner. I am quite sure that with the far-sightedness that our planners possess we will be out of the woods as far as steel is concerned.

Now I will take those sectors with which the Ministry of Commerce and Industry is primarily concerned. Out of an investment of Rs. 1300 crores. about Rs. 360 crores or more will be required for the steel expansion and perhaps with the starting of Bokaro steel plant we will be able to reach a target of 10 million tons over expansion that may and above the take place in the private sector. The minerals and the oil will claim about Rs. 390 crores leaving about Rs. 550 to 600 crores for the projects of the Ministry of Commerce and Industry Out of these, the most important project that we are undertaking is the heavy machine building plant at Ranchi: As the House already knows, this is going to produce, according to a revised target, 80,000 tons every year of industrial machinery required by the steel plants, the cement plants, the machine tool plants and various other heavy industries when the project will be completed. The investment will run to about Rs. 80 to 100 crores and by 1964 we hope that at least 25 to 30 per cent of the leavy machinery requirements of the first Indian steel plant at Bokaro-I mean the first Indian plant in the sense that the Indian machinery will go into the steel plants-will be provided by the Ranchi project. We do hope that in the first year or the second year of the Fourth Plan we shall accelerate and complete this project rolling mills and with reduction mills and all other heavy materials so as to provide to the nation one complete steel plant which could produce 1 million tons of steel, every year from the year 1966-67. Therefore, it will be a matter of great satisfaction when this Ranchi project will be completed. assure the House that all the preliminary contracts have already been finalised: the schedules have been drawn up and all the preliminary works have started at Ranchi. Those of the hon Members who would accept our invitation to come to Ranchi would certainly find, when they see the site. that as much work as is necessary and something more in añ accelerated manner is being done there.

Along with this Ranchi project there will be two other institutes. institute will train machine designers from the Indian engineers of experience who shall be in future able to design indigenous machinery which would be produced in the country. The other institute will be for the foundry just on the lines of the Nottingham Foundrymen's Institute in Britain where the foundrymen of high experience will be trained from year to year. I am specially drawing the attention of the House to because they are very vital for the future of the heavy machinery and industrial machine designing for our country.

The next important project is the heavy electrical project at Bhopal. As the House already knows, we have now programmed for three heavy electrical projects, one at Bhopal and there will be other two, one with the Russian collaboration and the third vith the Czoch collaboration. actual sites for the other two electrical projects have not been decided as yet. But I can incidentally assure the House that all the theory and the principle of dispersing heavy industries as much as possible in every part of the country will be borne in mind because already claims have started coming to us that this project should go to a particular State or the other. I can give a general assurance that they will be set up at different places.

As regards the production programme, the Bhopal project is now almost programmed to produce from the original target of Rs. 61 crore tons per year upto Rs. 50 crore per year within the next ten years. As a matter of fact we all of us discussed this matter with Lord Chandos and might be possible to accelerate the production and reach the target within 7-8 years. This very year from June or July the production will start giving transformers and in another three years the first hydro turbo alternator will emerge out of the Bhopal plant and by the end of the Third Plan we hope to give to the country Rs. 25 crores worth of hydel turbines, transformers, switch gears control gears and all the other heavy electrical equipment that can flow out of such a project.

Incidentally I may mention that we are very proud to say that the technicians and the trainees-about 2700-who are being trained in Bhopal received very high appreciation from the British experts and Lord Chandos when he visited these works time Lord Chandos was rather reluctant to agree to a programme of acceleration, but when he and the other British experts saw our boys, they felt confident that any work could attempted by these Indian engineers. Therefore, at a subsequent talk wented 60 m.w. steam turbines also to be included in the programme, and we are glad to inform the House that we agreed to that, so that steam turbines. along with hydel turbines, would be included in the Bhopal project.

Over and above this, the Russian and Czech aided projects will also help to produce about Rs. 30 crores each of heavy electrical equipment, making a total of about Rs. 80 to Rs. 90 crores every year of heavy electrical equipment out of these three projects.

While I say these things with satisfaction. I must caution the House that even these three plants, with the capacities contemplated, would not be able to provide more than 60 to 65 per cent of the national requirements, and we will have to enlarge the projects and take further steps to see that we cover the entire requirements of the country in heavy electrical equipment, Therefore, I would invite the cooperation of the private sector. The private sector should also initiate some schemes and projects for the manufacture of these turbines, transformer, switch gears, drill gears and diesel generators, so that the public and the private sectors together can make the country self-sufficient in heavy electrical equipment as early as possible.

for Grants

As the House is already aware, the Durgapur coalmining project is being doubled from 30,000 to 60,000 tons to include 45.000 tons of coalmining machinery and about 15,000 tons of mineral oil, petroleum and other exploration drills, riggs jigs etc. Even in this 45,000 tons of coalmining machinery, we are trying to include a diversified programme, to have mining equipment for iron ores, chrome ores, bauxite and various other types minerals. Therefore, this Durgapur project is going to be one of our very fine projects which will give a great boost to the mineral industry.

About fertiliser projectors, as House is already aware and as the hon. Shastriji mentioned the other day in the Federation meeting, a target of one million tons of nitrogen per year has already been approved for Third Plan, of which about 800,000 tons will be manufactured in the public sector with the present public sector projects at Rourkela, Neyveli, Nangal and Trombay, and three more new projects-three or four-proposed in the public sector in the Third Plan with an investment of about Rs. 125 to Rs. 130 crores. Here also, the co-operation of the private sector will be most welcome to the country, because fertiliser is a commodity for which there will always remain a constant and insistent demand. As a matter of fact, during the current and next Plans it would be better to licence import of complex of fertilisers on a liberal scale if we

can afford the money, or even if we have to economise on other sectors. I know I am speaking in the presence of the Finance Minister, but it is imperative that in the next three or four years we should permit imports large a quantity of complex of fertilisers as possible to meet the requirements of money crops, agriculture, tea and coffee plantations etc., because every rupee invested in fertilisers will vield to the nation two or three rupees of national gross product. Such imports of fertilisers on a liberal scale till our fertiliser plants go into production will be most beneficial

Regarding drugs, the House already knows the details. I shall not repeat them, but I would like to say that by the third year of the third Plan we shall be in a position to produce practically every basic life-saving drug, antibiotics, sulpha drugs, alkaloids, synthetic drugs, vitamins and all the other intermediates required. total value of drugs and immediates to be produced in the public sector will be Rs. 40 to 45 crores per year. We are fortunate in having collaboration from the Soviet Union as well as the West German firms of Bayer and Hoecht and others. The West German plant will be perhaps the first to manufacture such complex and difficult intermediates of organic chemicals in the whole of the Asiatic continent.

On the machine-tools side, the production of the Hindustan Machinetools Ltd. is already being trebled from 600 machines to 2000 machines. and we are planning two more medium type machine-tools units. As my hon, friend from Punjab and other Members had urged, it is our endeavour to see that these machinetool plants will be dispersed in many places as possible. Shri Nagi Reddy made a reference to the Praga tools factory. We are already doubling it up and making it practically as big as the Hindustan Machine-Tools, to give satisfaction to the State of Andhra Pradesh, and it will make

also the precision machine-tools well as various other items of engineering industry.

for Grants

On the heavy machine-tools the House is already aware of collaboration with the Czechoslovak Government who have given us good technical know-how and credit. The heavy machine-tool project will be one of the very complicated and difficult projects, one of the most difficult projects, if I may say so, of all the heavy industries that we are contemplating. We are not quite sure of the size, but we do believe that about 15.000 20,000 tons of machine-tools per year of all heavy varieties will begin to be manufactured in the Czechoslovak project, as soon as it goes into production by 1964-65.

Then, there are three small things that I would like to mention; one is the raw film, the second is the watch. and the third is the sulphur pyrites project.

The raw films project has been one of the most difficult projects, but we have been lucky to secure the collaboration of the French firm of Mis. Bauchet. There have been some misgivings in the minds of the film producers and users, but I can assure them that we are taking the greatest care about quality and about 50 to 60 per cent of the national requirements of photographic films, cine-films and X-ray films will be covered by this project, and if there are any shortages or otherwise need for higher quality goods, if necessary, we shall have to import some of the raw films for some time

Here also, I would invite the cooperation of those internationally famous raw-film manufacturers had so far kept themselves a little shy of India, and they have kept themselves away from collaboration with us, and say that they are most welcome to come to this country and collaborate with us to produce the best of the raw films that they claim to produce in other parts of the world. Over and above their coming to collaborate with us, if they still want to have a unit of their own, we have no objection. In addition to the unit that we shall be having with their collaboration in the public sector, if they want to have a private unit, if they so desire to put it up on their own, we have no objection.

This will be one of the very complicated chemical lines of raw film. where we have decided that we shall manufacture every basic raw material also of this industry. Up till now, many questions had been raised in the House, but the offers we have received so far were all lame-duck offers; they only wanted to do some pigmenting and spreading of some gelatine on some imported cast base to brought from outside. That is not the way the Indian industrial programme could function, and such a thing, was not, therefore, acceptable to us. French firm, fortunately, has accepted all our conditions, and has given us an agreement for collaborating with us to make the base, to make the raw film, to make the X-ray film, and to make the photographic film, that is, about 3.5 million to 4 million square metres of cine-films, about half million square metres of X-ray films, and half a million square metres of photographic films; and in the various other ancillaries and auxiliaries products also, they have promised us their collaboration.

Regarding the watch factory, there have been some doubts, but on the whole it has been well received. There have also been some doubts expressed as to why Government should go into the public sector on an item like watch. Here, I would only remind the House that a watch though it looks so small, is yet one of the most complicated and most precise machines and instruments that one can produce through an industrial base, and, therefore, it was found necessary to train young men from this country

who could be thoroughly well-versed in course of time, as a result of training in the public sector watch industry, and who may be able to or be enabled to start their own industries and spread them in the far corners of this country in every State. It would be very necessary to decide with confidence in this matter, and, therefore, a public sector project was selected. The Japanese Citizen Watch Co. is one of the very highly qualified companies with a high international reputation, and we are glad that an agreement has been finalised.

The hon Member from Kashmir, Shrimati Krishna Mehta wanted the factory to be located in Kashmir. We have the fullest sympathy with case of Kashmir, but this is a high precision tool where even re were shaking as to whether we in the public sector should undertake because the private sector itself would find it extremely difficult to initiate such a difficult programme. So, it will be very difficult to put up such a plant in a place like Kashmir, where machine tool techniques are not available and where high precision engineering and environment required. for such a basic difficult industry like a watch factory would not be there But we can assure her that there are various other types of industry which we are contemplating and which we have already initiated in Kashmir, In the case of the watch factory, every foreign technician who came every team which came here, wanted to start it only in Bangalore because the Hindustan Machine Tools factory is there. There we have hundreds of young men who know how to handle machine tools In the analysis, a watch factory is nothing else but a conglomeration or aggrogate of different types of machine tools.

As regards sulphur, I can only say that we have been extremely lucky to have struck iron pyrites of a rich variety in Amjor. Now we hope to raise the production from 100 tons per day to 400 tons of sulphur per day.

(Shri Manubhai Shah)

This was a commodity which was all the time behaving like a mirage, always escaping by the time we had reached some source. This is the first time that in Amjor we have been having a jucky strike where about 10 million tons of high grade iron pyrites have been located. The expectations are 9 to 10 times more than that, which will make the country in a major way more or less self-sufficient or at least less dependent on imports from abroad.

Regarding the NEPA Mills, I can assure Shri Ramsingh Bhai Verma that though he congratulated us quite a good deal on the progress made, we are not yet at all satisfied with the progress of NEPA. We have got to improve the quality, we have got to reduce the price and we have got to increase the production. Therefore, in the Third Plan period, we are going to double the production from 100 tons per day, that is, 30,000 tons per year, to 200 tons per day, namely, 60,000 tons per year so far as newsprint at NEPA is concerned.

Mention was made of the private sector industries My hon. friend, Shri Nagi Reddy, pointed out that we are giving too much impetus foreign capital. For the information of the House, I may mention that in the last three years, 1957, 1958 and 1959, we have approved-these figures are, of course, under-estimates not complete the final figures will be more-44 cases of foreign technical collaboration in 1957, cases of foreign technical collaboration in 1958 and 175 cases of foreign technical collaboration in 1959 making a total of 310 cases. I hope the House will appreciate that if out of them, about 20 or 23 are such projects where there is a majority of foreign participation, that is not a thing about which we should be so much anxious or worries. Out of 310 or more projects, about 23 are with a element of foreign participation. Here I would say what the national policy is.

Shri Nagi Reddy: May I just inform the hon, Minister that according to my calculations on the basis or figures given to me in answer to a question, it is not out of them that only 10 or 20 have been with a majority foreign participation? In 1958-59, out of the cases of private capital collaboration that have been allowed, more than 50 per cent of the number of companies have been allowed with more than 50 per cent of the capital from foreign collaboration.

Shri Manubhai Shah: I do not understand how he goes by that. I may tell him in absolutely realistic terms that out of the 310 cases of foreign technical financial collaboration approved by the Government of India, about 23 cases,—as a matter of fact, the number may come to less than that; but I am taking his own figure—are with a majority of foreign financial participation.

Shri Nagi Reddy: May I read our the answer given? The total number of companies allowed with foreign capital participation was 45 in the year 1958-59, out of which 23 companies have been allowed with more than 50 per cent foreign capital participation.

Shri Manubhai Shah: I have given what the present estimates are. I was going to mention that the policy of the Government is to welcome foreign capital in all industrial development with the proviso given in the Industrial Policy Resolution generally we prefer that Indian participation should be the majority and the foreign participation should be below 50 per cent. But where techniques and skills are rather specialised or important to national economy and where it is not undesirable for the national economy to have foreign participation with a majority, there has been no barrier, even under the Industrial Policy Resolution of 1948 reiterated in 1956, in the way of foreign capital having a majority with the approval of the Government.

We have been very cautious and careful to see that every project is

scrutinised before a foreign majority project is approved. But I would like to say this that the foreign countries have been giving us valuable assistance and the House has appreciated this matter from time to time, that for an under-developed country lacking in skilled functions, it is necessary that those who had the opportunity of 200 years of industrialisation should come forward to our assistance through the welcome given by us and help us to industrialise our country in these difficult and diversified lines.

Demands

I wish to mention about the private sector industries. Regarding textiles, I am not going into details. All I can say is that more production and more production is the answer to the present price question of textiles. Day before yesterday, hon. Shastriji had appealed to pusiness and I nad appealed from Bombay time and again and I do take this opportunity once more to suggest to the industry their difficulties and troubles are being borne in mind. We have assured them and are assuring them as much cotton as they want through indigenous as well as imported sources and it will be in the fitness of things that the private sector, as they have risen in the past, would rise to the occasion to produce more and more textiles. That alone will bring down the prices in the ultimiae analysis. They have done very well last year and in future we expect them to do better.

The House will be glad to Know that we have approved 4 types of automatic looms, the Sakamoro, the Toyda, the Ruti and the Kevo which will be manufactured in this country and which will help to solve one of the basic problems of this industry, namely, modernisation. Once these automatic Jooms are made-Ruti. Sakamoto, Kevo and Toydo are some of the best-they will help us to produce better cloth for export as well as for internal consumption

On cement I need not mention anything because the facts are well-known,

Shri Narayanankutty Menon: garding textiles, may I ask for a clarification, Sir? Regarding the production of long-staple cotton, last time the hon. Minister said that production of long-staple cotton should be undertaken on a large scale. Many people in Kerala took to it and later on when they were auctioned, it Was found that they could fetch a price which was one-tenth the actual cost of production and all those people are suffering. Now, they have represented to the Minister. 1 want to know whether the Ministry has taken any steps in respect of those people who are actually producing long-scale cotton and saving foreign exchange to give them reliet.

Shri Manubhai Shah: The question which my hon, friend has put should be put to the Ministry of Food and Agriculture. But I can assure the hon. Member that we shall convey his feelings because I do not know the actual facts. All I know from general contact with that Ministry is that every assistance is being given for the growing of long-staple cotton and in last 4 years and the rise in production has been due to their efforts. But I will certainly convey this feeling to the Food and Agriculture Ministry.

Then, regarding the automobile industry it has been one of the Cinderalla industries of this country. Criticism has been pouring from various quarters (Interruptions). All say is that I have always felt that for an under-developed country like ours. the private automobile industry has done very well and has done really good work for this coun'ry. They have produced cars vehicles and other trucks of various types, the loaders and smaller trucks and others, which an under-developed country could feel proud to produce.

Having done so I should them about what the Jha Committee has suggested. They should diately undertake-as they have already started taking to it-to instal all plant and machinery so as to make

the whole vehicle and all the vehicles produced, practically 85 to 90 per cent indigenous within the shortest space of time. The necessary foreign exchange we have been granting them; and if more is required we are prepared to grant. But we will not allow them merely to halt and retard the growth of the indigenous content of this industry.

On ancillaries also the Jha Committee has made very good and knowledgable observations. At time it was believed that the ancillary growth is rather small. Many Members have been repeatedly saying this, But this has been analysed in the chapter on the Ancillaries of automobiles. More or less our industry is following a pattern of the continent, aiming at the production of a large proportion of the thing. Improvement of the ancillaries going on an accelerated scale and we are going to give greater boosting to the ancillary industries in the Third Five Year Plan. As a matter of fact, in order to make the growth of ancillary industry possible, we are thinking of functional industrial estates in the Third Plan.

That is, there will be some estates which will be devoted to a complete variety of ancillaries required for a particular industry. That is, if the automible industry consists of 4,380 parts or so, then we shall try to parcel out in one sector of one single estate, practically all the components required for the automobile industry. Like that, half a dozen or more junction industrial estates can grow for this.

Similarly, for radio components. We will try to see that all the components that go into the radio, about 130 or 140 of them—are properly parcelled out and produced at some of these industrial estates. There would be many of such junctional industrial estates in different parts of the country so that intensive attention could be given to the scientific growth of

ancillary industries which, in turn, would spread to the different parts of the country.

18 hrs.

I was touching the subject of automobiles and hon. Members may not pardon me if I slip over the matter of people's motor. When hon, Shastriji was the Minister of Railways, he gave us Janta Trains which were initiated in his time. I do hope and I can assure the House that as the Commerce and Industry Minister, during his time, we will have the people's car; car of the people, manufactured by the people for the people of this country.

Shri M. L. Dwived! (Hamirpur): We want industries for the people; a car is not for the people...(Interruptions.)

Shri Narayanankutty Menon: By the time the car comes in the market, the Finance Minister would have made it cost its. 50,000.... (Interruptions.)

Shri Manubhai Shah: There has more or less been insistent demand from the people. Every hon, Member has been pressing that for the lower middle income group we should have a car within the price range of Rs. 6,000, 6,500....(Interruptions.)

Mr. Deputy-Speaker: Rival claims for the car immediately, now itself?

Shri Manubhai Shah: Just as we have janta trains, we will have janta cars at the earliest possible time. I am not going into the merits. We shall try to give it the maximum consideration.....

Shri D. C. Sharma (Gurdaspur): what will be the price in the black market?

Mr. Deputy-Speaker: That price would not be told by the hon, Minster but no the other people.... (Interputation...)

Shri Manubhai Shah: Once there is mass production of these cars, all the worries which are rightly expressed by the hon. Members will vanish It is the scarcity that has produced there donditions, that has upset our payel ology for the last one or two years. Once these basic things are produced, it will give a growth to the motorisation and will benefit the existing automobile industry by increasing the stimulate the demands and it will growth of motorisation. In this endeavour, we will try to take the help of the private sector wherever it has the capacity to produce the component parts from the present installed capacity.

New, from the booklet circulated to the hon, Members, they would be in besition to notice the good progress manufacture of industrial machinery. I may summaries the exection. The sugar machinery has made the maximum progress. This year we are installing four complete sugar plants each of which can crush 1.000-1.200 tons of sugarcane per day. The indigenous content is 80-85 per cent and only 10-15 per cent foreign. We shall be able to deliver 8-9 complete sugar plants in the next year and from 1962 onwards eery year 21 plants would be produced per year during the Third Plan which would give us 105 units in five years of which about 60-65 will be perhaps going to the new sugar factories and 40-45 for the replacement of the existing or expansion of the existing factories.

About cement machinery--vr. hope with the three factories going up, in 1962, we shall be able to deliver six complete cement plants per year from 1962 onwards, each with a capacity of day. Therefore, to 600 tons per achieve the cement targets of 13--15 million tons in the Third Plan we may not have to depend upon imported machinery. Similar progress has been made in the paper machinery. Certain attempts have been made and some plants will be delivered but the progress is not as good as in the sugar or cement machinery and we do hope that within the next one year, as

efforts are going on, we may be able to have five 50-ton per day plants per year for the establishment of paper factories. I would here urge the need which we are emphasising for the small-scale paper units. It is our hope, now that we have licensed three manufacturers who will deliver to us 20 to 25 plants per year of 5 tons to 10 tons and below at a cost of about Rs. 10 lakhs to Rs. 15 lakhs, we may be able to establish in the corners of the country, in order to disperse the paper industry, 200 to 250 small-scale plants in the coming five years.

Shri Nagi Reddy: What about paper from bagasse?

Shri Manubhai Shah: Paper already being produced from bagasse Shri Nagi Reddy is probably referring to newsprint. Newsprint is not being produced from bagasse. We and it very difficult to produce. Paper is already being produced from bagasse in many factories. Most of the new factories are coming up only based on bagasse.

On the textile machinery front we expect the requirements to be of the order of Rs. 30 crores per year. We have now formed certain groups of manufacturers which are in the stage of formation. The present annual production of textile machinery is about Rs 9 crores to Rs. 10 crores. They will deliver to the country in the next two to three years about Rs. 20 crore; worth of machinery per year.

I have already dealt with the matter of machine tools. I will now come to the last point, and that is about the small-scale industries.

An hon. Member: Last point from behind

Shri Manubhai Shah: Sir. small-scale industries, which is dearest to the heart of the Minister of Commerce and Industry and all of us. I' actually swear by the small-scale industries, because I do believe that as far as employment problem in the country is concerned and production of consumer goods, it can be met largely by the spread and acceleration

1188

of small-scale industries, including khadi, handicraft, coir, silk, mechanised small-scale industries, handloom etc. All these industries have done wel' in the Second Plan.

The allocation of the Third Plan has been to the extent of Rs. 250 crores to Rs. 300 crores. But we do hope that the vitality and the crying need which these industries pick out from every corner will make us revise our thinking on this more and more and we will have a larger investment in the Third Five Year Plan.

Sir, there has been a feeling that in the Punjab, as the hon. Member was saying, prototype factory is not being given. I can assure him that even in the French Prototype Centre a portion of the instruments has already been decided to be put at Ludhiana because Ludhiana is the nerve-centre of small industries in the Punjab. We have also assured in the Small Industries Board that every Sta'e in this -country will have one prototype centre, either of radio components or of canned fruits and vegetables or of electrical instruments or of mechanical and other instruments or like the foundry and light engineering in Howrah or the machine tools in the West German Project in Okhla. Within the Third Five Year Plan period we are endeavouring to provide every State in the country with one major prototype centre, and Punjab will not miss the bus, it will perhaps be the first to get it because it deserves it most.

An hon. Member: What about Batala?

Shri Manubhai Shah: Places will be determined in course of time by technical experts.

Here I was trying to mention only this, that there has been some reference about curbs on consumption, restriction on consumption. For a country of such low consumption as India and with such a vast population with an absolutely low income of Rs. 290 to Rs. 300 per year, when we think in

realistic or practical terms, curbs on consumption at the moment are not very realistic of practicable. We will have, therefore, to produce more and more consumer goods to catch up with the rate of growth in national income particularly in the poorer sectors and all that the Ministry of Commerce and Industry can appeal to the private industry in the large-scale, mediuinscale and small-scale sectors and all public industries is to produce more and more consumer goods so that the stimulated, the demands could be national income can be re-absorbed through larger volume of wage goods and which in turn will work as an anti-inflationary measure for a fast development economy. Therefore, in that particular matter the small-scale and medium scale industries have to play a major role.

for Grants

In this connection, industrial estates in one of our principal instruments of propaganda. I am glad to inform the House that for these estates Rs. 27 crores have been tentatively allotted which may be sufficient for 300 major industrial estates and about 200 rural industrial estates. We have taken full cognizance of the feelings in this House that rural industrial estates must become an important programme for spreading industries in the villages In the Second Plan we had only 20 of them; we have not yet completed even those 20 estates. But in third Plan we believe that we shall establish 200 rural industrial estates in different villages, the villages having a population of less than We have defined a village in the Plan. A village means an area with a population of less than 5.000. these 200 rural industrial estates in the third Plan, another 300 other industrial estates in city, urban, semiurban and other areas will be started, as against about 100 industrial estates in the second Plan.

To make our promises more perfect so that people may not disbelieve what we are saying, in the next year also we have included ten to 20 industrial estates for the backward areas like

Etah. Jhansi, etc. There are many backward areas, and I am merely mentioning some. There are backward areas in Rajasthan, some backward areas in Uttar Pradesh and West Bengal and all parts of the country. There are industrially backward areas throughout the country.

Demands

Mr. Deputy-Speaker: Backward does not mean those sitting behind!

Shri Manubhai Shah: An Member was perhaps pulling my coat from behind and I thought I could satisfy him by saying something! (Laughter). The idea is this. I was no, saying all this in a lighter vein. I was saying that we feel very much that the industrially backward places must be looked after and must be given a higher priority than other areas. So, those areas will be properly looked into. We have not decided any place so far. 10 to 20 in-dustrial estates will be allocated for the industrially backward areas in the coming year, 1960-61, so that the programme could be started and then enlarged in the third Plan to cover 300 major industrial estates and 200 rural industrial estates.

I have taken too much time of the House. I would not like to take any more time. All I can say is this: that all our policies ultimately depend upon the foreign exchange resources and the manufactured articles, and even though my friend Shri Bimal Ghose put it slightly differently, the future depends upon the exports and still more exports of manufactured articles over and above the traditional exports that are taking place. Therefore, the industries will be well-advised in this As a friend of industry, I would like to make an earnest appeal to them as we have been making appeals from various platforms, that export is a must, and the take-off stage in the economy will only come provided our exports are increased, as we have done last year thanks to the efforts of all the officers and of my colleague Shri Satish Chandra and other friends. More and more export is the only way to industrialise this country because export and industry both go together.

Mr. Deputy-Speaker: This sion will continue tomorrow.

Shri M. L. Dwivedi: One question which is very important.

Mr. Deputy-Speaker: We are already ten minutes behind schedule.

Shri M. L. Dwivedi: Just half a minute. Sir .

Mr. Deputy-Speaker: Then many hon. Members who are standing may like to put questions!

श्री में ला॰ द्विवेदी : माननीय मंत्री मोटर-कार बनाने की बात तो कर रहे हैं, लेकिन मैं उनसे पुछना चाहताहं कि पार साल उन्होंने जो यह बादा किया था कि एक साल के बाद देश में टायर्ज की सैल्फ-सफिशिएन्सी हो जायगी, जब कि भ्राज-कल देश में कार भीर टक के टायर्ज दो सी रुपए ब्लैक में मिल रहे हैं, तो फिर उस वाइदेका क्या हमा।

भी मनुभाई शाहः : मैंने एक हुपता पहले हाउस में स्टेटमेंट रखा था कि इतनी नई टायर फैक्टीज को हमने लाइसेन्स किया है कि हम तो भाशा करते हैं कि तीन साल के बाद हमारे यहां टायजं का एक्सपोर्ट होगा। माजभी थोडा साहो रहा था,लेकिन बीच में घक्का लगगया भौर डिमांड बढ गई। मैं उनको एशोरेंस दे सकता हं कि हम न सिर्फ मोटर-कार इंडस्टी को टायर्ज भीर ट्यूब्ज के बारे में सैल्फ-सफिशेंट करेंगे, बल्कि हमारा जो नया मैथड है. उसमें एक्सपोर्ट भी होगा।

श्री म० ला० दिवेदी : माननीय मंत्री ब्त्रैक मार्केटिंग तो बन्द करवार्ये।

श्रीमनुभाई शाहः फिलहाल जो तक्लीफों हैं, उनको हम इम्पोर्ट कर के भी दूर करने की कोशिश कर रहे हैं।

Mr. Deputy-Speaker: This discussion will continue tomorrow.

Indian

18.14 hrs.

*INDIAN INSTITUTE OF PUBLIC ADMINISTRATION

Mr. Deputy-Speaker: We now take up the half-hour discussion. I may just say for the information of hon. Members that ten minutes would be taken by the hon. Member who starts the discussion, ten minutes by the hon. Minister and then the balance of ten minutes may be utilised for questions. I have got notice from three hon. Members who want to put questions. Now, Shri Tangamani is absent. So, Shri Sampath may start the discussion.

Sampath (Nawakkal): Mr. Deputy-Speaker, Sir, this discussion arises out of the answers given on the 29th February, 1960 to Starred Question No. 646. I fully realise the responsibility in raising such discussions which pertain to a matter of an institution.

First of all, I want to give out the figures of the sums allotted to the Indian Institute of Public Administration by the Government of India. In fact, it is the amount allotted that has created an amount of interest and curiosity in the mind of this House. From 1954-55 to 1959-60, the total amount sanctioned by the Government of India as grants-in-aid amounts to Rs, 53.37 lakhs. This answer was given on the morning of 29th February. The same evening, the General Budget for 1960-61 was presented in this House and we were surprised to find that in addition to the already allotted sum of Rs. 53.37 lakhs, another sum of Rs. 10.86 lakhs is to be given as grants-in-aid this year to that Institute.

In addition to this, this institute is receiving a very fabulous amount as a grant from the Ford Foundation. In its Fifth annual report, we find something mentioned about this grant:

"Mention was made in the last report of the two instalments of the Ford Foundation grant each of 166,666 dollars which had been received. The third instalment is awaited."

Then there is a curious thing:

"The second instalment of the Ford Foundation grant is kept with our bankers in New York and it is primarily meant for financing the institute's activities abroad."

It is very extraordinary to have this amount in a New York bank and to incur expenditure whenever these people go to America. I want to know, what is the harm in getting the necessary foreign exchange like any other body or person through the Reserve Bank, when needed after submitting the types and items of expenditure? But they seem to find it very convenient and comfortable to have this amount in a New York Bank. This is a very curious aspect.

Thus, they are getting really a very large sum from two powerful organisations, one from Government and another from the Ford Foundation. If we look at the pattern of expenditure incurred by the Institute, it is really rather more curious. In the Budget estimates for 1959-60 of the India. Institute of Public Administration, we find that for conferences abroad a sum of Rs. 20,000 is allotted; for pay and allowances Rs. 3,70,000; office expenses Rs. 1,20,000. This is so far as the Institute is concerned. The institute includes the Indian School of Public Administration also. Also the Budget estimates of the Indian School of Public Administration: for 1959-60 indicate the pay of teaching staff regular; as Rs. 79,200; pay for visiting professors part-time as Rs. 10,000; uffice staff as Rs. 23 500; and for office expenditure Rs. 25,000.

^{*}Half-an-hour discussion.